

Part Two-A

Note - In accordance with the resolutions of the Board, these regulations are amended from time to time. Information of all such amendments is given in the Government Gazette.

Chapter One

Scheme of Administration

(Sections 16-A, 16-B and 16-C)

Ex-officio Members of the Committee of Management

1. The Committee of Management of an institution shall include the following *ex-officio* members:
 - (i) The Headmaster or Principal, as the case may be.
 - (ii) Two teachers for a period of one year, each of whom shall be selected on the basis of seniority in rotation in the following manner:
2. For the purpose of selection in rotation on the basis of seniority, the Committee of Management shall maintain a seniority List of all permanent teachers of the institution. This list shall be determined by the date of their permanent appointment in that institution, and in the event of two or more teachers being appointed on the same date, their seniority shall be determined by the seniority of their age.
3. Firstly, the two most senior teachers from this list shall be selected as *ex-officio* members of the Committee of Management. Their term shall commence from the date the Committee of Management is constituted after the Scheme of Administration is approved by the Director. Upon the expiry of their terms, or prior to that, for filling the vacant position(s) resulting from one or both teachers resigning from the committee membership or no longer being in the service of the institution, the teacher(s) next in the seniority list shall be selected in their place for the full term. The *ex-officio* membership of a teacher shall not terminate mid-term

upon promotion or demotion from one post or grade to another.

4. The Manager shall prepare and maintain the Seniority List, which shall show the date from which a teacher is entitled to reckon his seniority. Prior to finalizing the list, a copy of it would be supplied to each teacher of the institution, and any objection raised by a teacher within one month of receiving the copy shall be decided by the Committee of Management.
5. Any teacher dissatisfied with the decision of the Committee may appeal to the Inspector or Divisional Inspectress, as the case may be, within fifteen days of being informed of the decision and their decision shall be final upon the teacher.
6. After finalization, a copy of the list shall be provided to each teacher, the Head of the institution, the Inspector or Divisional Inspectress for guidance and record. Changes in the number of teachers or in the seniority of teachers of a grade shall be duly made in the list, and all concerned persons shall be promptly notified. Any teacher dissatisfied with the change may object to the Committee of Management within one month of receiving the notice and that objection shall be considered in the same manner as an objection made under Regulation 4.
7. Upon a teacher refusing the *ex-officio* membership of the Committee for which he was selected, or being unable to utilize his term for any reason, he shall not again be eligible for membership until the entire cycle of the Seniority List is complete.
8. The *ex-officio* member shall not be liable to pay any subscription.

Rights, Duties, and Functions of the Principal or Acharya

9. The Principal or Acharya shall perform all the duties of a Principal or Acharya, in addition to all those duties that are related to his post. He shall be responsible for the due

performance of all these duties to the Managing Committee through the Manager of the institution, for which he shall be granted the necessary powers.

10. The Principal or Acharya shall be fully responsible for the internal management and discipline of his institution, which shall include the following, in addition to others, and he shall be granted the necessary powers for it:

- (1) Admission and withdrawal of students and their punishment, which includes expulsion and recommendation for expulsion, selection of textbooks, selection of books and periodicals for the library, reading room, and prizes, arranging the time-table and assigning duties related to the school program for the teaching staff, conducting examinations and inspections, promotion and detention of students, maintenance of all forms and school registers and student progress reports and informing their guardians, preparing requisitions for the necessary equipment (furniture), decorations, and apparatus for the school, and for their repair and replacement, organization of sports and co-curricular activities, arrangement for the health and medical care of students, utilization of the services of the teaching staff for the educational program inside or outside the school premises, appointment, promotion, control, and punishment of subordinate staff, which also includes separation and dismissal, and control of the hostel by the Superintendent.

- (2) Maintaining service books and character rolls of teachers, clerks, librarians, and subordinate staff, making entries in their character rolls, and informing the concerned person of adverse entries, control and supervision of clerks and the librarian, recommending their suspension, and their confirmation, promotion, and passing the efficiency bar, sanctioning casual

leave to the staff of the institution, recommending disciplinary action against teachers, clerks, and the librarian to the Managing Committee, recommending to the Committee for order the applications for permission to appear in academic examinations, permitting teachers for private tuition. Control and administration of all children's funds; it shall be the duty of the Principal to ensure that the fund sanctioned for a particular purpose is spent only under that head. If there is a saving under any head, the collection of fees for that fund shall be stopped. Granting full and half free-ships in the number sanctioned by the management, drawing and distribution of the amount for stipends and scholarships.

11. In financial and other matters for which he is not fully responsible, the Principal or Acharya shall follow the directions of the Managing Committee issued by the Manager.
12. The Principal or Acharya shall be the medium of communication between the teaching staff of the institution and the Managing Committee.

The Rights, Duties, and Functions of the Managing Committee

13. The rights, duties, and functions of the Managing Committee shall be as follows:
 - (1) Appointment, confirmation, promotion, sanctioning the crossing of the efficiency bar, suspension, and disciplinary action (which includes separation and dismissal) of the Principal, Acharya, teacher, matron, clerk, or librarian, in accordance with the provisions of the Act and the Regulations.
 - (2) Deciding on appeals against entries made in the service registers of employees by the Principal Manager of the institution.

- (3) Sanctioning all admissible leave to the employees of the institution, except where the Principal or Acharya is granted the authority.
- (4) Control and management of all funds, securities, property, and endowments of the institution, excluding the boys' funds, and taking necessary action for their safe custody, investment, repair, maintenance, and legal protection.
- (5) Ensuring the proper utilization of maintenance and development grants and reimbursements received from the Government.
- (6) Receiving all income (excluding scholarships and boys' funds) like subscriptions, donations, gifts, dividends, interest, grants, etc., for the institution, and fulfilling the financial liabilities arising from its rights and functions.

Approval of the Scheme of Administration

14. The main principle upon which the scheme of administration shall be approved is that it must be in accordance with the following rules:
- (A) The scheme of administration shall provide for the proper and effective functioning of the Managing Committee.
 - (B) The method of constituting the Managing Committee, the qualifications and disqualifications of its members, the term of their office, and the method of calling and conducting its meetings shall be determined.
 - (C) All decisions shall be made by the Managing Committee, and the powers of delegation, if any, shall be limited and clearly specified.
 - (D) The rights and duties of the Managing Committee and its members shall be clearly specified.

(E) The distribution of powers shall remain well-balanced, and the predominance of individual and sectional interests shall be avoided.

(F) Provision for the constitution of a committee for the selection of the Acharya, Principal, and teachers and its implementation under the Act and the Regulations.

(G) The scheme of administration shall provide that the terms and conditions of service of the employees of the institutions shall be governed by the Act and the Regulations.

(H) The scheme of administration shall provide for the maintenance and safety of the institution's property, the investment and use of funds, as well as the regular checking and auditing of accounts, and shall ensure measures against their misappropriation, misuse, and depletion.

(I) The scheme shall provide for the expeditious settlement of disputes concerning the rights of management, as declared by the Divisional Deputy Director of Education or the Deputy Director of Education (Women), and for the management of the institution during the period of the dispute.

(J) No provision of the scheme shall be contrary to the relevant articles of the Education Code, provided these articles are not inconsistent with the Act and the Regulations.

¹ [(K) Notwithstanding anything adverse contained in any law, document, or decree or order of any court or other writing, there shall be one scheme of administration for every institution; however, in a situation where a body or authority is operating/maintaining a minimum of one hundred or more recognized institutions covering at least 50

¹ Added by Notification Number Parishad-9/740 dated December 30, 2021, published in the Government Gazette dated January 01, 2022.)

¹[percent of the districts of the State, there may be a single scheme of administration for the institutions of that body or authority in accordance with the provisions prescribed in the Act.]

15. The Director shall be given a period of six months from the first date of the month in which the scheme of administration is received, during which he shall either accept it or return it with suggestions for alterations or amendments under sub-section 16-C (1).
16. The institution shall be given a period of 3 months each time to make a representation from the date of receiving the intimation of alterations or amendments from the Director, under sub-sections 16-C (1) and 16-C (2).
17. Every teacher shall comply with the orders given by the Head of his institution regarding class teaching, written work, co-curricular activities, internal examinations, and Council examinations, and other school duties.
18. No teacher/employee shall establish any kind of contact with any officer/office of the department without obtaining written permission from the Principal/Headmaster.
19. The teacher shall comply with the instructions of the District Inspector of Schools or any other officer authorized by the Council, subject to the rules of the Council, regarding the work of invigilation, evaluation, tabulation, etc., of the Council examinations.
20. Every teacher shall observe punctuality in the performance of his duties.

¹ Added by Notification Number Parishad-9/740 dated December 30, 2021, published in the Government Gazette dated January 01, 2022.

21. No teacher shall leave the school during school hours after being present at the school without the permission of the Head.
22. No teacher shall directly or indirectly cooperate in the publication of any kind of book known as Keys/Guides, etc.
23. No teacher shall collect any subscription or donation for any purpose without obtaining the permission of the Director.
24. No teacher shall indulge in inciting feelings of casteism, regionalism, or untouchability among any student.
25. No teacher shall indulge or cause to indulge in damaging the school property directly or indirectly.
26. No teacher shall call a meeting at the school nor attend any such meeting within the time fixed by the department, unless such a meeting falls under the discharge of duties approved by his Head.
27. In a situation where there is an apprehension of unusual circumstances arising in the conduct of Council examinations, which in any way involve a boycott or non-cooperation with the Council examinations, the District Inspector of Schools shall, within the stipulated time, prepare a list of retired Principals, other teachers or state employees, members of Teacher-Guardian Associations, voluntary organizations, and ex-servicemen, etc., for the conduct of the examinations, and shall be able to obtain their cooperation in conducting the examinations upon the occurrence of any such unusual circumstance.

Chapter II

Appointment of Heads and Teachers of Institutions

(Sections 16-E, 16-F and 16-FF)

1. The minimum qualifications for appointment as the Head and teachers of a recognized institution, whether by direct recruitment or otherwise, are provided in "Appendix-A".

1- A. Repealed.

2. (1) The post of the Head of an institution shall be filled by direct recruitment, except for the provisions made in clause (2), after directing the Selection Committee constituted under sub-section (1) of Section 16-F or sub-section (1) of Section 16-FF, as the case may be.

Provided that in the case of an institution that is not an institution specified in Section 16-FF, a temporary vacancy in the post of the Head of the institution, which has occurred due to a functionary being granted leave for a period not exceeding six months during an academic session, or due to the death or retirement or suspension of a functionary, shall be filled by the promotion of the senior-most qualified teacher in the highest grade in the institution, if any.

(2)(a) Where an institution is upgraded from a High School to an Intermediate College, the post of Principal of such College shall be filled by the promotion of the Headmaster of such High School, if he was originally and duly appointed as a Headmaster in accordance with the law in force at that time, and has a good service record, and possesses the minimum qualification prescribed for this purpose or has been exempted from such qualification by the Council.

(b) The Management Committee of such institution shall submit the proposal for the promotion of the concerned Headmaster to the Divisional Deputy Director of Education for his concurrence.

(c) Along with the proposal specified in sub-clause (b), a copy of the resolution of the Management Committee approving the promotion of such Headmaster, his service book and character roll shall be annexed and the following particulars regarding him shall be given, namely:

(1) Date of Birth;

(2) Examinations passed by him, mentioning the subjects, division, and year of passing such examinations.

(d) The Divisional Deputy Director of Education shall communicate his decision on such proposal within two weeks from the date of its receipt; failing which, the Divisional Deputy Director of Education shall be deemed to have given his concurrence to such proposal.

(e) The decision of the Divisional Deputy Director of Education under sub-clause (d) shall be communicated to the Management Committee and also to the concerned Headmaster.

(f) Any person, including the Management Committee, aggrieved by the decision of the Divisional Deputy Director of Education may make a representation against it to the Director within ten days from the date of communication of the order under sub-clause (e), whose decision in the matter shall be final.

(g) Any Headmaster of a High School who is not found suitable for promotion as Principal of the upgraded Intermediate College, or any Headmaster of a Junior High School who is not selected by the Selection Committee for the post of Headmaster of such upgraded High School upon its upgrade to a High School, shall be retained as an Assistant Teacher in the highest post for which he is qualified, but with the condition that his pay scale shall not be reduced.

Explanation: Nothing contained in this sub-clause shall apply to a person who was not permanent or was not duly appointed in accordance with the law on the date on which the institution was upgraded to the level of a High School or Intermediate College, as the case may be.

(3) Where the temporary vacancy in the post of the Head of the institution is for a period not exceeding thirty days, the senior-most teacher in the highest grade may be permitted to act as the officiating Head of the institution, but he shall not be entitled to the salary of a higher grade than the one in which he is receiving salary as a teacher.

(4) In all cases where promotion is made under this Regulation, a copy of the resolution of the Management Committee, along with details in the proforma prescribed in Appendix 'B', shall be sent by the Manager to the Inspector and the Divisional Deputy Director of Education immediately.

3.(1) The Management Committee of every institution shall arrange for the preparation of a seniority list of teachers in accordance with the following provisions:

(a) A separate seniority list shall be prepared for the teachers of each grade who are permanent or temporary in a substantive post.

(b) The seniority of teachers in a grade shall be determined on the basis of their substantive appointment in that grade. If two or more teachers were so appointed on the same date, seniority shall be determined on the basis of age.

(bb) Where two or more teachers working in a grade are promoted to the next higher grade on the same date, their inter-se seniority shall be determined on the basis of their length of service, calculated from the date of their substantive appointment in the grade from which the promotion is made;

Provided that if such length of service is equal, seniority shall be determined on the basis of age.

- (c) A teacher of a higher grade shall be deemed senior to a teacher of a lower grade, irrespective of the length of his service.
 - (d) If a teacher who was suspended is reinstated to his original post, his original seniority in the grade shall not be affected.
 - (e) Every dispute regarding the seniority of a teacher shall be referred to the Management Committee, which shall decide it, giving the reasons for the decision.
 - (f) Any teacher aggrieved by the decision of the Management Committee under sub-clause (e) may appeal to the concerned Regional Deputy Director of Education within 15 days from the date such decision is communicated to the teacher, and the Deputy Director of Education shall give his decision with reasons after giving an opportunity of hearing to the concerned parties, which shall be final and shall be implemented by the Management Committee.
 - (g) If two or more teachers working in a grade are promoted on the same date, the basis of their seniority shall be the length of service in the grade in which they were working, but if the length of service is equal, seniority in the case of promotion shall be determined on the basis of age.
- (2) The seniority list shall be revised annually, and the provisions of clause (1) shall apply to such revision with necessary modifications.
- (3).(a)(1) In the case of an institution maintained by a local body, the seniority list as provided in Regulation 3 shall be prepared and maintained by the concerned local body.
- (2) Where the number of institutions maintained by a local body is more than one, a combined seniority list

of the Heads of the institutions and another combined seniority list of the teachers shall be maintained. In the case of institutions for boys and girls, such lists shall be maintained separately.

(3) The provisions of Regulation 3, with necessary modifications, shall apply for the preparation of the seniority list under sub-regulations (1) and (2), and the reference to the Management Committee in the said Regulation and in other Regulations under Chapter II shall be deemed to be a reference to the concerned local body in the case of institutions specified in sub-regulation (1).

4. Where any Junior High School is recognized as a High School under Section 7, any permanent or temporary teacher of such school who possesses the minimum qualifications under Regulation 1 shall be deemed to be a permanent or temporary teacher, as the case may be, of such High School.

Provided that the services of such temporary teacher who has not been selected for appointment in accordance with the Act and the Regulations shall stand terminated after giving him one month's notice or one month's salary in lieu of notice for that purpose.

Explanation: Nothing in this Regulation shall be construed to mean that a High School also includes Classes 1 to 5.

- ¹[5. (1) Every vacancy in the post of a teacher in a recognized institution shall be filled by direct recruitment, except as otherwise provided in clause (2).]

¹ (By G.O. No. 1689/15-7-69-1990 dated September 15, 1990, the promotion quota under Section 9(4) was increased from 40% to 50%. By Notification No. Parishad-9/715 dated 19-11-90.)

¹[(2)(a) Fifty percent of the total number of sanctioned posts in the Lecturer grade or in the L.T. grade shall be filled only by promotion from among the teachers working in the L.T. and C.T. grades respectively in the institution, and promotion shall be subject to the availability and eligibility of such teachers for promotion.]

(b) If more than fifty percent of the total number of sanctioned posts in the Lecturer grade or L.T. grade, as the case may be, has already been filled by promotion, the persons already promoted shall not be reverted.

(c) In computing fifty percent of the posts under clause (b), a fraction less than half shall be ignored, and half or more than half shall be counted as one.

Explanation:

(1) The term "sanctioned post" means a post which has not been temporarily created for a specified period, but which has been created by the order of the competent authority to create such a post, and it also includes a post on which an appointment has been made with the approval of the Inspector.

(2) It shall not be deemed that a post has been filled by promotion if it was held by a teacher who, while working in a lower grade in the institution, was appointed by direct recruitment to a higher grade in the same institution.

¹ By G.O. No. 1689/15-7-69-1990 dated September 15, 1990, the promotion quota under Section 9(4) was increased from 40% to 50%. By Notification No. Parishad-9/715 dated 19-11-90.)

(3) For the purposes of this Regulation, a teacher duly appointed in any manner prior to the enforcement of the Intermediate Education (Amendment) Act, 1958 (U.P. Act No. 35 of 1958) shall be deemed to have been appointed through direct recruitment.

6.(1) Where a vacancy in the Lecturer grade or L.T. grade, as determined under Regulation 5 is to be filled by promotion, all teachers working in the L.T. or C.T. grade, as the case may be, who have a minimum of five years of continuous substantive service on the date the said vacancy occurs, shall be considered for promotion by the Management Committee without their having to apply for the purpose; **Provided** that they possess the minimum qualifications prescribed for teaching the subject in which a teacher is required in the Lecturer grade or L.T. grade.

Note: For the purposes of this clause, service rendered by a teacher in the L.T. grade or C.T. grade in any other recognized institution shall be counted for eligibility, provided it has not been interrupted by removal from service, dismissal, or demotion to a lower post.

(2) Selection for promotion to the next higher grade shall be made on the basis of length of service, available academic qualifications, and integrity in service.

(3) Subject to clause (2), where more than one teacher in the L.T. grade is eligible for promotion to the post of Lecturer in a subject, the teacher who is the senior-most in service among them in that grade shall be given preference.

(4) (a) The claim of a teacher who is eligible for promotion shall not be ignored merely because he is on long leave or is temporarily substituted or working in a post in a higher grade.

(b) In the case of a teacher who is suspended, his claim for promotion shall not be ignored if he is reinstated before the selection for promotion is made.

(5) In respect of a teacher who has been selected for appointment by promotion in accordance with these regulations, the Manager of the institution shall send a copy of the resolution passed by the Management Committee regarding such appointment and a statement with the proposal for the concurrence of the Inspector within one week from the date of the resolution, giving the following details:

- (1) Total number of sanctioned posts in the grade to which promotion is to be made.
- (2) Number of such posts that shall be reserved for promotion.
- (3) Number of such posts already filled by promotion and the names of the incumbents.
- (4) Total number of vacancies that have occurred.
- (5) Number of vacancies determined by the Management Committee to be filled by:
 - (a) Promotion;
 - (b) Direct recruitment.
- (6) Names of all eligible candidates for promotion, their qualifications, and the duration of their service from the date of their substantive appointment in the grade from which they are to be promoted, and
- (7) Names of the persons selected for promotion.

The Inspector shall communicate his decision on the proposal under clause (6)(5) to the Manager within three weeks from the date of its receipt. Failing this, the Inspector shall be deemed to have given his

concurrence to the resolution passed by the Management Committee.

- (8) Where the Management Committee is aggrieved by the decision of the Inspector under clause (6), it may make a representation against it to the Divisional Deputy Director of Education within two weeks from the date of communication of such decision to the Manager, whose decision in the matter shall be final.

7.(1) Every vacancy in the post of a B.T.C. grade teacher in the attached Primary Section of such Intermediate Colleges and High Schools whose teachers receive salary payment under the provisions of the U.P. High School and Intermediate Colleges (Payment of Salaries of Teachers and Other Employees) Act, 1971, shall be filled by direct recruitment. A person with C.T./B.T.C./H.T.C. or equivalent qualification with a Graduate examination, but in the event of non-availability of B.T.C. trained candidates, a B.Ed. qualified person may be appointed.

(2) 25 percent of the total posts of Trained Graduate grade available in the attached Primary Section of such Intermediate Colleges and High Schools whose teachers receive salary payment under the provisions of the U.P. High School and Intermediate Colleges (Payment of Salaries of Teachers and Other Employees) Act, 1971, shall be filled by the Management Committee by promotion from among such teachers working in the attached Primary Section who have completed five years of service as a Primary teacher and are Trained Graduates, and the promotion shall be immediately informed to the Inspector.

(3) If the Inspector has reason to believe that a promotion under clause (2) has been made in violation of the said Act and Regulations, he may, without prejudice to any other action that may be taken for this purpose, refer the matter to the Director, whose decision in this regard shall be final.

8.If any teacher is aggrieved by a decision of the Management Committee under Regulation 5, 6, or 7, he may make a representation against it to the Inspector within two weeks from the date of such decision. The Inspector may, within three weeks of receiving such representation, pass such orders as he deems proper, which shall be immediately implemented by the Management Committee.

¹[9.(1) In case a post of Assistant Teacher/Lecturer falls vacant due to the sudden demise, dismissal or retirement of a permanent teacher for a short-term arrangement, a pool of retired Assistant Teachers and Lecturers not exceeding 70 years of age, separately for boys' and girls' schools shall be constituted at the district level by the Inspector, subject to the provisions of this regulation, from retired Assistant Teachers and Lecturers for the vacant posts of Assistant Teacher and Lecturer in non-Government aided secondary schools for a period up to the arrival of a candidate selected by the U.P. Secondary Education Services Selection Board or the commencement of the summer vacation from July 1st, whichever is earlier. The retired Assistant Teachers/Lecturers shall be paid honorarium as fixed by the Government.]

(2) A retired Assistant Teacher/Lecturer shall be engaged for teaching work as required in the concerned institution, on the request of the institution, from the pool constituted at the district level for the temporarily vacant posts of Assistant Teacher and Lecturer in non-Government aided secondary schools of the district.

¹ Amended by Notification No. Parishad-9/964 Dated November 15, 2017.

(3) If a vacancy under clause (2) cannot be filled due to the non-availability of a teacher of the institution in the next lower grade who possesses the minimum qualification prescribed for that post, it may be filled on an ad-hoc basis by direct recruitment by the Management Committee for a total period not exceeding six months.

(4) All vacancies filled under clause (2) or clause (3) shall be intimated to the Inspector in the proforma prescribed in Appendix (Kha) within one week of it being filled.

9-A. Any teacher appointed to a post to fill a vacancy caused by the promotion of a permanent teacher from a lower grade to a higher grade shall be deemed to be substantively appointed to that post from the date of the confirmation of such permanent teacher in the higher grade.

10. The procedure for filling a vacancy in the post of the Head and teachers of a recognized institution by direct recruitment shall be as follows:

(a) After the number of vacancies to be filled by direct recruitment has been determined by the Management Committee, the posts shall be advertised by the Manager of the institution in at least two newspapers, one of which shall be a local newspaper with wide circulation or a newspaper published from a place nearest to the institution, and the other a newspaper with wide circulation in the State. **Provided** that the list of newspapers shall be fixed by the District Inspector of Schools after approval from the Divisional Deputy Director of Education of his division, and it shall be mandatory for all Management Committees of the district to advertise in two newspapers from that list. The advertisement shall give details regarding the type of vacancy (i.e., whether permanent or temporary) and the number of vacancies, description of the post (i.e., Principal or Headmaster, Lecturer or L.T., C.T., or

J.T.C./B.T.C. grade teacher, and the subject or subjects in which a Lecturer or teacher is required), the pay scale and other allowances, required experience, the minimum qualification and minimum age (if any) prescribed for the post, and the last date (which shall ordinarily not be less than two weeks from the date of advertisement) by which duly and fully filled application forms in the prescribed proforma are to be received in the office of:

(1) The District Inspector of Schools, or

(2) The Divisional Inspectress of Girls' Schools in the case of Girls' Institutions.

The advertisement shall also state that the prescribed application form can be obtained from the office of any Inspector upon payment of Rs. 9/- per form by crossed postal order or bank draft, or by depositing the amount in the State Bank of India under the head specified by the Inspector through a treasury challan. Cash payment shall not be accepted in the Inspector's office under any circumstances. Simultaneously, a copy of each advertisement shall be sent by the Manager to the concerned District Inspector of Schools or Divisional Inspectress of Girls' Schools, and in case the post of the Head of the Institution is advertised, a copy of the advertisement shall also be sent to the Divisional Deputy Director of Education.

Note: (1) All vacancies in the posts of teachers and Headmaster existing at the time of advertising shall be advertised.

(2) No new post shall be advertised unless the Management Committee has obtained the sanction of the appropriate authority for its creation.

(b) The application form shall be as approved by the Director.

(c) The application form submitted by a person who is employed in the institution and is applying for a post elsewhere or in the same institution shall not be withheld by the employer, but shall be immediately forwarded to the concerned District Inspector of Schools or Divisional Inspectress of Girls' Schools, and in the case of a post in an institution specified in Section 16-FF, to its Manager.

(d) The received application forms shall be serially numbered and entered in a register kept in the Inspector's office in the form approved by the Director, and the details of the candidates shall be entered under the appropriate columns, along with the quality-point marks obtained by each candidate. The quality-point marks of each candidate shall preferably be assigned by local retired gazetted officers or retired Principals or teachers of degree colleges or universities or retired Heads of institutions, appointed by the Inspector for this purpose according to the criteria specified in Appendix 'Gha', and shall be checked by the Inspector or an officer of the department authorized by him for this purpose. These application forms shall be collected by the Management Committee through the Manager of the institution from the Inspector's office within three days after the expiration of five days from the last date advertised for receiving the application forms in the advertisement. Failing this, the Inspector shall send the application

forms to the Management of the concerned institution. The Management Authority shall also maintain a similar register. The candidates to be called for interview shall be selected according to their quality-point marks. The number of persons to be called for interview for each post (if the number of applicants is sufficient) shall be seven. **Provided,** that this number may be increased to provide an opportunity to candidates who obtain equal quality-point marks in the first seven places. The Inspector shall send notice of the date, time, and place fixed by him for selection to the Management Committee through its Manager at least two weeks before such date. Upon receiving the notice, the Manager shall immediately send notice to the other members of the Selection Committee other than the experts and shall issue interview letters by Registered Post to all candidates selected for the interview at least ten days before such selection, specifying the date, time, and place of selection. The Selection Committee shall accordingly hold its meeting for selection. The Inspector shall send notice of the date, time, and place fixed for selection, along with the name of the institution, to the experts nominated under clause (3) of sub-section (1) or (2) of Section 16-F, as the case may be, sufficiently in advance of such date. If any expert is unable to attend on the date fixed for selection due to unavoidable reasons, the Inspector shall immediately arrange for an expert from the waiting list. In the absence of

two experts, the meeting of the Selection Committee shall be adjourned, and another date shall be fixed for it.

(dd) Where the post advertised under clause (a) is for the post of Principal of an institution, the two senior-most teachers of the Lecturer grade of such institution, and where the advertised post is for the post of Headmaster of an institution, the two senior-most teachers of the L.T. grade of such institution, who possess the minimum qualifications prescribed for such post and who have at least ten years of continuous service in their respective grades, including any period during which they have served temporarily as Principal/Headmaster, shall be entitled to be called for interview for that post, even if they do not fall in the first seven places under clause (d).

¹(e) The examination fee shall be payable by each candidate at the following rates:

Post	General Candidate	SC/ST Candidate
² [(1) For the post of Head of Institution	Rs. 1,200.00	Rs. 700.00]
(2) For the post of Teacher	Rs. 600.00	Rs. 400.00

The examination fee shall be remitted by the candidate through a Bank Draft/Online from any Nationalized Bank,

¹ Amended by Notification No. Parishad-9/674
dated September 12, 2019.

² Amended by Notification No. Parishad-9/2094
Dated February 19, 2020.

¹ [addressed to the District Inspector of Schools of the concerned district. Cash payment of the examination fee shall not be accepted.]

(f) A statement (in 6 copies) shall be prepared by the Management Committee in the form given in Appendix 'C', giving the name, qualifications, and other details of every candidate called for interview, and these shall be placed before each member of the Selection Committee at the time of the interview. All application forms (including those of candidates not called for interview), the register maintained by the institution as specified in clause (d), all letters sent to the members of the Selection Committee, and the office copies of all interview letters, including the postal receipt for sending them by registered post and the acknowledgment of receipt (if any), shall be placed before the Selection Committee by the Management Authority through the institution.

(g) The selection by the Selection Committee shall be based on the sum of the quality-point marks and the marks given in the interview. For this purpose, the total marks shall be calculated by adding the quality-point marks obtained by the candidate under clause (d) and the average of the marks given by the members of the Selection Committee out of 50. For example, a candidate who obtains 90 quality-point marks under clause (d) be given following marks in the interview:

Member No.1	35	
Member No.2	30	
Member No. 3	40	
Member No. 4	45	
Member No. 5	25	
TOTAL	175	<hr/>

Then the total marks will be $90 + 175/5 = 125$. In addition, each expert shall also record in the statement specified in clause (f) whether he agrees with the selection of the candidate or not. In case of disagreement, he shall briefly

¹ Amended by Notification No. Parishad-9/674 dated September 12, 2019.

record the reasons. After all candidates for a post have been interviewed, the Chairman of the Selection Committee shall arrange for the preparation of a note (in two copies) regarding the proceedings of the selection made by him or any other member, giving the name of the selected candidate along with the names of two other candidates from the waiting list prepared in the order of merit determined according to the above example and the names of at least two experts who agree with the selection of such candidate. This note, so prepared, shall be signed by the Chairman and other members of the Selection Committee, giving their full name, designation, address, and date. One copy of this note, along with one copy of the statement specified in clause (f), shall be sent by the Chairman to the Management Authority through the Manager immediately, and the other copy shall be sent to the concerned Inspector.

Explanation: In cases specified in sub-section (3) of Section 16-F, any reference to the Management Committee or its President or member in this regulation shall be deemed to be a reference to the Authorized Controller, who shall be deemed to be the sole member of the Selection Committee for the purpose of giving marks in the interview under clause (d).

(G) Notwithstanding anything contained in clause (g), if the total marks given to two or more candidates are equal, the candidate who is older in age shall be given preference.

¹[11.(1) It shall be the duty of the experts present in the selection of the Head or teacher of an institution to scrutinize all papers related to the selection and particularly to examine whether the candidates called for interview have been properly called in accordance with the provisions of the Act and the Regulations and whether any candidate has not been]

¹ *Amended by Notification No. Parishad-9/381*

Dated July 19, 2019.

¹[deprived of an opportunity for interview that should have been properly given. They shall give a certificate to this [effect in the proceedings of the selection as proposed in the statement in Appendix 'C'. If they feel that any candidate has been deprived of a lawful opportunity for interview as a result of an error or omission, they shall inform the Inspector with full details of the matter. If the Inspector is satisfied that the selection proceedings have been vitiated by this, he shall declare the selection proceedings void and shall order a fresh selection in such cases. The orders of the Inspector in this regard shall be final and binding on all concerned persons.

(2) All application forms, papers and registers related to the selection shall be safely kept by the Management Authority for such period as may be prescribed by the Director and shall be presented to the Inspector, the Divisional Joint Director of Education, or the Director as and when they are demanded.

12. The Manager of the institution shall ensure that all necessary formalities to be performed under the Act and the Regulation before the selection, including the nomination of the Chairman or member of the Selection Committee by the Management Committee are completed in time and that all arrangements for the meeting of the Selection Committee and the seating of the candidates called for the interview have been made on the date fixed for the interview.]
13. The Inspector may fix the selection of one or more institutions at a time and place and on a date that is convenient.
- 14.A separate panel of experts specified in sub-section (4) of Section 16-F shall be prepared by the Director for each

¹ *Amended by Notification No. Parishad-9/381*

Dated July 19, 2019.

division for the selection of the Head and teachers of the institution from amongst the following categories of persons after they have given their written consent to work as experts:

(a) Persons who may be appointed as experts for selecting the Head of the institution:

- (1) Principals of Degree Colleges, Training Colleges, Agricultural Colleges, and Polytechnics, including Central Schools.
- (2) Gazetted Officers of a rank not lower than the Provincial Education Service of the Education Department, whether in service or retired.
- (3) Professors and Readers of Universities and Degree Colleges.
- (4) Lecturers of Universities and Degree Colleges, **Provided** that they have worked as such for at least ten years.
- (5) Any other person deemed suitable by the Director.

(b) Persons who may be appointed as experts for selecting teachers:

- (1) Principals or Headmasters of any Intermediate College, High School, or Government Normal School, whether in service or retired.
- (2) Gazetted Officers of a rank not lower than the Deputy District Inspector of Schools of the Education Department, whether in service or retired.
- (3) Lecturers of Degree Colleges, Training Colleges, or Polytechnics, and Gazetted Officers of the Education Department with at least five years of tenure.
- (4) Any other person deemed suitable by the Director.

The number of experts in each Divisional Panel shall be as many as deemed necessary by the Director, **provided** that the experts appointed for the selection of Intermediate classes shall be experts in their subject (i.e., they must possess the minimum qualifications prescribed by the Council for a teacher of Intermediate classes in the concerned subject). The Divisional Panel shall be valid for three years, but the Director may add or remove any person from the panel even during the said period. Where necessary, the name of a person may be included in more than one panel.

15. As soon as the Divisional Deputy Director of Education of the Education Department receives a copy of the advertisement regarding any post advertised for the Head of an institution, he shall send a list of three experts nominated by him for the concerned institution, along with one more name in the waiting list to the Inspector, inviting them to participate in the selection. Similarly, as soon as the Inspector receives a copy of the advertisement, he shall nominate three experts and one more in the waiting list for such institution or institutions for which a teacher is to be selected, and invite them to participate in the selection.

* ¹ [16. Every expert present at the meeting of the Selection Committee shall be entitled to receive remuneration at the rate as approved by the State Government from time to time. In addition, the experts shall be given Traveling Allowance at such rate as approved by the State Government.]

²[17. The following shall be the procedure for filling the vacancy of the Head and teachers of a recognized institution specified in Section 16-FF by direct recruitment:]

¹ Amended by Notification No. Parishad-9/381 dated July 19, 2019.

² Amended by Notification No. Parishad-9/674
Dated 12 September, 2019

- (a) ¹[After the number of vacancies to be filled by direct recruitment has been determined by the Management Authority, the posts shall be advertised by the Manager of the institution in at least one Hindi and one English newspaper which has a large and sufficient circulation in the State, giving details regarding the number of vacancies, description of the post (i.e., Principal, Headmaster, Lecturer, Assistant Teacher, or teacher of the attached Primary grade) and the subject in which a teacher or lecturer is required, the pay scale and other allowances prescribed for the post, required experience, minimum qualification and age (if any) and mentioning the date (which shall ordinarily not be less than two weeks from the date of advertisement) up to which the Management Authority shall receive online application forms through the institution selected by the Director (selected by the Director of Education in sequence of the orders specified by the State Government) from the candidates. A copy of the published advertisement shall also be sent to the concerned Divisional Joint Director of Education/Inspector.

Note: (1) All vacancies in the posts of teachers and Head of the institution existing at the time of advertising shall be advertised.

(2) No new post shall be advertised unless the Management Authority has obtained the sanction of the appropriate authority for its creation.

- (b) The Management Authority shall receive all application forms online in the prescribed proforma through the selected institution, which shall contain all necessary details regarding qualifications, teaching experience, and any other activities. Certified copies of all]

¹ Amended by Notification No. Parishad-9/674
Dated 12 September, 2019

¹[necessary certificates shall be received online along with the application form.

- (c) The application form of a person who is employed in an institution and is applying for a post elsewhere or in the same institution shall not be withheld by his employer, but shall be immediately forwarded to the concerned authority.
- (d) A list of all online application forms received from the candidates by the selected institution shall be made available to the Management Authority. In addition, a copy of the said list shall also be made available to the concerned Joint Director of Education regarding the post of Head of the institution and to the concerned District Inspector of Schools regarding the teachers.

The Divisional Joint Director of Education for the post of Head and the District Inspector of Schools for the teachers shall carry out the function of coordination/supervision between the Management Authority and the selected institution for Screening/Written Examination and Interview.

A Screening/Written Examination of 90 marks shall be conducted by the concerned selected institution for the Head of the Institution/Lecturer/Assistant Teacher and attached Primary Teacher posts, based on the received application forms. The Interview shall be of 10 marks.

A list of 5 candidates for each vacant post in the said Screening/Written Examination shall be prepared by the selected institution. The selected institution shall make the said list available to the Management Authority, and a copy thereof shall be made available]

¹ Amended by Notification No. Parishad-9/674
Dated 12 September, 2019

to the concerned Joint Director of Education and the District Inspector of Schools.]¹

¹ [The Management Authority shall, after due verification of the certificates of the candidates selected in the screening/written examination, organize a 10-mark interview for the posts of Institution Headmaster/Principal, Lecturer, Assistant Teacher, or Associated Primary Teacher.

For each post of Institution Headmaster/Principal, Lecturer, Assistant Teacher, or Associated Primary Teacher, the candidates called for the interview shall be sent the date, time and venue of the interview by the Institution Manager through Registered Post at least 15 days prior to the date of the interview. The interview shall be conducted by the Selection Committee on the appointed date. The Selection Committee shall select the Institution Headmaster and Teacher on the basis of the marks obtained in the screening/written examination and the interview. If, for any unavoidable reason, the selection was made by the Management Committee under clause (a) of the proviso to sub-section (1) of Section 16-chacha and the Expert could not be present in the meeting of the Selection Committee on the appointed date, then the meeting of the Selection Committee shall be postponed.

- (e) The provisions of clauses (e) and (f) of Regulation 10 and Regulations 11, 12, and 16 along with amendments, shall apply to the selection made under this regulation.
- (f) A panel of Experts shall be prepared by the Director for each Division, which shall include 15 or more persons]

¹ Amended by Notification No. Parishad-9/674
Dated 12 September, 2019

¹[selected from category (a) specified in Regulation 14, and this panel shall be sent to the concerned Divisional Joint Directors of Education. Immediately upon receiving a request for sending the names of experts from the Management Authority, the Divisional Joint Director of Education shall communicate the names of three experts from the said panel to the Management Authority through its Manager in a sealed cover. The Divisional panel of Experts shall remain valid until a new panel is substituted in its place.

- (g) After the interview of the candidates shortlisted for a post has been conducted, the Chairman of the Selection Committee shall get a list of selected candidates prepared under the procedure described in Regulation 17-d, in which the names of the selected candidates and the names of two other candidates on the waiting list shall be mentioned. The list thus prepared shall be signed by the Chairman and other members of the Selection Committee, and they shall mention their full name, designation, address, and date. The Chairman shall immediately forward a copy of this list and a copy of the details specified in clause (F) of Regulation 10 to the Divisional Joint Director of Education or the Inspector, as the case may be, for the approval as required under Section 16-FF. The Divisional Joint Director of Education or the Inspector, as the case may be, shall give their decision on them within two weeks from the date of receipt of the relevant records, and failing to do so, the approval shall be deemed to have been granted.]

¹ Amended by Notification No. Parishad-9/674
Dated 12 September, 2019

- 18-(1) The Manager shall, within fifteen days of receiving the recommendation of the Selection Committee constituted under sub-section (1) or (2) of Section 16-F and the approval of the authority specified in Section 16-FF in the case of an institution specified therein, issue the order of appointment to the candidate on the authority under a resolution of the Management Committee, in the format given in Appendix 'E' through Registered Post, in which the candidate shall be required to take charge within ten days of the receipt of such order, failing which the candidate's appointment may be cancelled.
- (2) In the case of promotions and ad-hoc appointments as well, the formal order of promotion or appointment shall be issued to the concerned person under the signature of the Manager in a format as near as possible to the format specified in clause (1).
- (3) A copy of every order specified in clauses (1) and (2) shall be sent to the Inspector, and in the case of appointment of the Head of an institution, one copy shall also be sent to the Divisional Deputy Director of Education.
- 19- Where any person is appointed as the Head or a Teacher of an institution in violation of the provisions of this Chapter or to a post other than an approved post, or where any promotion is made to the post of Head or Teacher of an institution, the Inspector shall refuse to pay salary and other allowances, if any, to such person where the institution falls under the provisions of the Uttar Pradesh High Schools and Intermediate Colleges (Payment of Salaries of Teachers and Other Employees) Act, 1971, and in other cases, shall refuse to give any grant for the salary and allowances in respect of such person.
- 20- Where the Management Committee does not advertise a vacant approved post as per the regulations given in this

Chapter within a period of three months from the date such vacancy occurs, then such post shall be deemed to have been abolished and shall not be filled until its creation is re-approved by the Director.

2 – APPENDIX - A

(Chapter-Two In the context of Regulation 1)

Minimum Qualifications for the Appointment of Principal and Teachers in Non-Government Aided/Recognised Higher Secondary Schools.

Degrees and diplomas in the concerned subject from any University established or incorporated by or under a Central Act, Provincial Act, or State Act, or from any institution deemed to be a University under Section 3 of the University Grants Commission Act, 1956, or from any such institution specially empowered by an Act of Parliament, shall be recognised for the purpose of the minimum qualifications prescribed under this.

In relation to the qualifications prescribed under this, the word 'Trained' means the Post-Graduate Training Qualification such as L.T., B.T., B.Ed., B.Ed. S-C., or M.Ed. of any University or institution as specified in the preceding paragraph, or any equivalent qualification (Degree or Diploma). This shall also include the Departmental A.T.C. and C.T. with a minimum of five years' teaching experience. A teacher with J.T.C./B.T.C. shall also be considered as C.T. if they have worked in the C.T. category for at least five years.

Essential Qualifications

S. No.	Post Name	Educational	Training	Experience	Age	Preferential Qualifications
1	2	3	4	5	6	7

S. No.	Post Name	Educational	Training	Experience	Age	Preferential Qualifications
1.	Principal of the Institution					Minimum 30 years
<p>(1) Trained M.A. or M.Sc., M.Com. or M.Sc. (Agriculture) or any Post-Graduate or other Degree equivalent thereto which has been awarded by the body specified in the above paragraph, and at least four years' teaching experience in Classes 9 to 12 in a training institution recognised by the Department or in a University or institution specified in the first paragraph above, or in any Degree College affiliated to such University or institution, or in an institution recognised by the Boards, or in an institution affiliated to the Boards of other States, or in a similar number of institutions whose examinations are recognised by the Board; OR at least four years' experience as a Trained Graduate Headmaster of a Junior High School recognised by the Department. Provided that he/she is not less than 30 years of age.</p> <p>(2) A First or Second Class Post-Graduate Degree along with ten years' teaching experience in Intermediate classes of a recognised institution; OR a Third Class Post-Graduate Degree with fifteen years' teaching experience.</p> <p>OR</p> <p>(3) A Trained Post-Graduate Diploma Holder in Science; Provided that he/she has passed this diploma course in First or Second Class and has rendered commendable service for 15 or 20 years respectively after passing such a diploma course in a recognised</p>						

S. No.	Post Name	Educational	Training	Experience	Age	Preferential Qualifications
	institution.					

Notes:

- (1) Assistant Teachers may be exempted from the training qualifications (as per the provisions contained in the Act) on having at least a Second Class Post-Graduate Degree and ten years of distinct teaching experience in Intermediate classes of a recognised institution.
- (2) Teaching experience includes teaching experience before or after training or both combined.
- (3) Higher classes mean Classes 9 to 12, and the experience of teaching these classes is valid for the post of Principal of an Intermediate College.

TEACHER

¹ [The Government, by its letter number 1035/15-7-2025-1(29)/2019, Secondary Education Section-7, dated September 09, 2025, and corrigendum number 1254/15-7-2025-1(29)/2019, Secondary Education Section-7, dated September 12, 2025, has cancelled the previously issued Government Order number 316/15-7-2025-1(29)/2019, dated 22-04-2025 which specified the educational qualifications for the appointment of teachers in non-government recognized/aided higher secondary schools of the state, in which the educational qualification of a High School Assistant Teacher was shifted from Appendix 'a' to

¹ Amended by Notification No.Ma.Shi. Pa./ Parishad-9/667 dated September 16, 2025, published in the Government Gazette dated September 27, 2025.)

¹ [Appendix 'c', and the educational qualification of an Intermediate Lecturer was shifted from Appendix 'a' to [Appendix 'd')the Government has granted approval for the subject-wise educational qualifications for the posts of High School Assistant Teacher and Intermediate Lecturer to be stipulated as follows:

Minimum Qualifications for the Appointment of Principal and Teachers in Non-Government Aided/Recognised Higher **Secondary Schools.**]1 APPENDIX – 'A'

1]High School (Assistant Teacher) Educational Qualification]

Sr. No.	Post Name/Subject	Educational Qualification
1	2	3
1.	Hindi Assistant Teacher (Male/Female) for High School (Classes 9-10)	(i) Bachelor's degree with Hindi as a subject from a University/Deemed University or Institution recognized by law in India, AND Intermediate (10+2) passed with Sanskrit as a subject OR passed the UttaraMadhyama Examination of the U.P. Sanskrit Education Council. (ii) (Bachelor of Education (B.Ed.) degree from a course recognized by the N.C.T.E. in India.
2.	Urdu Assistant Teacher (Male/Female) for High School (Classes 9-10)	(i) Bachelor's degree with Urdu as a subject from a University/Deemed University or Institution recognized by law in India. (ii) (Bachelor of Education (B.Ed.)

¹ Amended by Notification No.Ma.Shi. Pa./ Parishad-9/667 dated September 16, 2025, published in the Government Gazette dated September 27, 2025.)

		degree from a course recognized by the N.C.T.E. in India.
1[3.	English Assistant Teacher (Male/Female) for High School (Classes 9-10)	(i) Bachelor's degree with English Literature from a University/Deemed University or Institution recognized by law in India. (ii) Bachelor of Education (B.Ed.) degree from a course recognized by the N.C.T.E. in India.
4.	Sanskrit Assistant Teacher (Male/Female) for High School (Classes 9-10)	(i) Bachelor's degree with Sanskrit as a subject from a University/Deemed University or Institution recognized by law in India. (ii) Bachelor of Education (B.Ed.) degree from a course recognized by the N.C.T.E. in India.
5.	Arabic Assistant Teacher (Male/Female) for High School (Classes 9-10)	(i) Bachelor's degree with Arabic as a subject from a University/Deemed University or Institution recognized by law in India. (ii) Bachelor of Education (B.Ed.) degree from a course recognized by the N.C.T.E. in India.
6.	Pali Assistant Teacher (Male/Female) for High School (Classes 9-10)	(i) Bachelor's degree in the subject Pali from a University/Deemed University or Institution recognized by law in India. (ii) Bachelor of Education (B.Ed.)

¹ Amended by Notification No.Ma.Shi. Pa./ Parishad-9/667 dated September 16, 2025, published in the Government Gazette dated September 27, 2025.)

		degree from a course recognized by the N.C.T.E. in India.
7.	Punjabi Assistant Teacher (Male/Female) for High School (Classes 9-10)	(i) Bachelor's degree in the subject Punjabi from a University/Deemed University or Institution recognized by law in India. (ii) Bachelor of Education (B.Ed.) degree from a course recognized by the N.C.T.E. in India.] ¹
¹ [8.	Persian Assistant Teacher (Male/Female) for High School (Classes 9-10)	(i) Bachelor's degree with Persian as a subject from a University/Deemed University or Institution recognized by law in India. (ii) Bachelor of Education (B.Ed.) degree from a course recognized by the N.C.T.E. in India.
9.	Bengali Assistant Teacher (Male/Female) for High School (Classes 9-10)	(i) Bachelor's degree in the subject Bengali from a University/Deemed University or Institution recognized by law in India. (ii) Bachelor of Education (B.Ed.) degree from a course recognized by the N.C.T.E. in India.
10.	Marathi Assistant Teacher (Male/Female) for High School (Classes 9-10)	(i) Bachelor's degree in the subject Marathi from a University/Deemed University or Institution recognized by law in India. (ii) Bachelor of Education (B.Ed.) degree from a course recognized by the N.C.T.E. in India.] ¹

¹ Amended by Notification No.Ma.Shi. Pa./ Parishad-9/667 dated September 16, 2025, published in the Government Gazette dated September 27, 2025.)

11.	Sindhi Assistant Teacher (Male/Female) for High School (Classes 9-10)	(i) Bachelor's degree in the subject Sindhi from a University/Deemed University or Institution recognized by law in India. (ii) Bachelor of Education (B.Ed.) degree from a course recognized by the N.C.T.E. in India.
12.	Assistant Teacher (Male/Female) for Gujarati, Assamese, Nepali, Kannada, Odia, Kashmiri, Tamil, Telugu for High School (Classes 9-10)	(i) Bachelor's degree in the concerned subject from a University/Deemed University or Institution recognized by law in India. (ii) Bachelor of Education (B.Ed.) degree from a course recognized by the N.C.T.E. in India.]1
13.	Mathematics Assistant Teacher (Male/Female) for High School (Classes 9-10)	(i) Bachelor's degree with Mathematics as a subject from a University/Deemed University or Institution recognized by law in India. (ii) Bachelor of Education (B.Ed.) degree from a course recognized by the N.C.T.E. in India.
14.	Home Science Assistant Teacher (Male/Female) for High School (Classes 9-10)	(i) Bachelor's degree with Home Science as a subject from a University/Deemed University or Institution recognized by law in India. (ii) Bachelor of Education (B.Ed.) degree from a course recognized by the N.C.T.E. in India.]1

¹ Amended by Notification No.Ma.Shi. Pa./ Parishad-9/667 dated September 16, 2025, published in the Government Gazette dated September 27, 2025.)

15.	Social Science Assistant Teacher (Male/Female) for High School (Classes 9-10)	(i) Bachelor's degree with at least two of the following subjects: History, Geography, Political Science, and Economics from a University/Deemed University or Institution recognized by law in India. (ii) Bachelor of Education (B.Ed.) degree from a course recognized by the N.C.T.E. in India.
16.	Music (Vocal/Instrumental) Assistant Teacher (Male/Female) for High School (Classes 9-10)	(i) Bachelor's degree with Music as a subject from a University/Deemed University or Institution recognized by law in India. OR Sangeet Visharad from Bhatkhande Sangeet Mahavidyalaya OR Sangeet Prabhakar from Prayag Sangeet Samiti, Allahabad along with a Bachelor's degree from a University/Deemed University or Institution recognized in India. Note: No quality points will be allotted for Sangeet Visharad or Sangeet Prabhakar.] ¹
17.	Commerce Assistant Teacher (Male/Female) for	(i) Bachelor's degree in Commerce from a University/Deemed University or Institution recognized

¹ Amended by Notification No.Ma.Shi. Pa./ Parishad-9/667 dated September 16, 2025, published in the Government Gazette dated September 27, 2025.)

	High School (Classes 9-10)	by law in India. (ii) Bachelor of Education (B.Ed.) degree from a course recognized by the N.C.T.E. in India.] ¹
¹ [18.	Drawing/Painting Assistant Teacher (Male/Female) for High School (Classes 9-10)	(i) Bachelor's degree with Art/Drawing as a subject from a University/Deemed University or Institution recognized by law in India. (ii) Bachelor of Education (B.Ed.) degree from a course recognized by the N.C.T.E. in India. OR a Bachelor of Fine Arts (B.F.A.) degree from a University/Deemed University or Institution recognized by law in India, AND a Bachelor of Education (B.Ed.) degree from a University/Deemed University or Institution recognized in India is considered a preferential qualification.] ¹
19.	Agriculture Assistant Teacher (Male/Female) for High School (Classes 9-10)	(i) Bachelor's degree in Agriculture/Horticulture from a University/Deemed University or Institution recognized by law in India. (ii) Bachelor of Education (B.Ed.) degree from a course recognized by the N.C.T.E. in India.
20.	Tailoring Assistant	(i) Bachelor's degree in Fashion

¹ Amended by Notification No.Ma.Shi. Pa./ Parishad-9/667 dated September 16, 2025, published in the Government Gazette dated September 27, 2025.)

	Teacher (Male/Female) for High School (Classes 9-10)	Designing from a University/Deemed University or Institution recognized by law in India. (ii) Bachelor of Education (B.Ed.) degree from a course recognized by the N.C.T.E. in India.] ¹
¹ [21.	Dyeing Arts (Ranjan Kala) Assistant Teacher (Male/Female) for High School (Classes 9-10)	(i) High School and a Diploma in Dyeing Arts or Commercial Art including <i>ChitraLekhan</i> (Drawing/Sketching) and <i>Ranjan Kala</i> (Fine Arts) from a school recognized by the Government of India (such as Madras, Calcutta, Lucknow, Bombay, and Shanti Niketan). (ii) Bachelor of Education (B.Ed.) degree from a course recognized by the N.C.T.E. in India.] ¹
22.	Computer Assistant Teacher (Male/Female) for High School (Classes 9-10)	(i) Bachelor of Technology (B.Tech.) / Bachelor of Engineering (B.E.) in Computer Science from any recognized University/Deemed University or Institution established by law in India. OR Bachelor's degree in Computer Science. OR Bachelor's degree in Computer

¹ Amended by Notification No.Ma.Shi. Pa./ Parishad-9/667 dated September 16, 2025, published in the Government Gazette dated September 27, 2025.)

		<p>Application.</p> <p>OR</p> <p>Bachelor's degree with "A" Level course from N.I.E.L.I.T..</p> <p>OR</p> <p>Master of Computer Applications (M.C.A.).</p> <p>(ii) A Bachelor of Education (B.Ed.) degree from a recognized University/Deemed University or Institution established by law in India is a preferential qualification.]¹</p>
¹ [23.	<p>Anthropology Assistant Teacher (Male/Female) for High School (Classes 9-10)</p>	<p>(i) Bachelor's degree in Anthropology from a University/Deemed University or Institution recognized by law in India.</p> <p>(ii) Bachelor of Education (B.Ed.) degree from a course recognized by the N.C.T.E. in India.]¹</p>
24.	<p>Science Assistant Teacher (Male/Female) for High School (Classes 9-10)</p>	<p>(i) Bachelor's degree with Physics and Chemistry as subjects from a University/Deemed University or Institution recognized by law in India.</p> <p>(ii) Bachelor of Education (B.Ed.) degree from a course recognized by the N.C.T.E. in India.]¹</p>

¹ Amended by Notification No.Ma.Shi. Pa./ Parishad-9/667 dated September 16, 2025, published in the Government Gazette dated September 27, 2025.)

25.	Biology Assistant Teacher (Male/Female) for High School (Classes 9-10)	(i) Bachelor's degree with Zoology and Botany as subjects from a University/Deemed University or Institution recognized by law in India. (ii) Bachelor of Education (B.Ed.) degree from a course recognized by the N.C.T.E. in India. Note: For teaching the Science subject, Science Teachers with the above-mentioned qualifications and Biology Teachers should be appointed in the school.] ¹
26.	Physical Education Assistant Teacher (Male/Female) for High School (Classes 9-10)	(i) Bachelor's degree from a University/Deemed University or Institution recognized by law in India. (ii) B.P.Ed. or B.P.E. degree from a course recognized by the N.C.T.E. in India.] ¹

¹[Intermediate Lecturer's Educational Qualification

Sl. No.	Post/Subject	Educational Qualification
1	2	3
1.	Hindi, Lecturer, for Intermediate (Class 11-12)	(1) Post-graduate degree in Hindi and Arts Graduate with Sanskrit subject from a recognized university /

¹ Amended by Notification No.Ma.Shi. Pa./ Parishad-9/667 dated September 16, 2025, published in the Government Gazette dated September 27, 2025.)

Sl. No.	Post/Subject	Educational Qualification
		Deemed University established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".] ¹
¹ 2.	Sanskrit, Lecturer for Intermediate (Class 11-12)	(1) Post-graduate degree in Sanskrit from a recognized university / Deemed University or institution established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".
3.	Urdu, Lecturer for Intermediate (Class 11-12)	(1) Post-graduate degree in Urdu from a recognized university / Deemed University or institution established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".
4.	English, Lecturer for Intermediate (Class 11-12)	(1) Post-graduate degree in English from a recognized university / Deemed University or institution established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".] ¹

¹ Amended by Notification No.Ma.Shi. Pa./ Parishad-9/667 dated September 16, 2025, published in the Government Gazette dated September 27, 2025.)

Sl. No.	Post/Subject	Educational Qualification
5.	¹ [Arabic, Lecturer for Intermediate (Class 11-12)	(1) Post-graduate degree in Arabic from a recognized university / Deemed University or institution established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".
6.	Pali, Lecturer, for Intermediate (Class 11-12)	(1) Post-graduate degree in Pali from a recognized university / Deemed University or institution established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".
7.	Gujarati, Lecturer, for Intermediate (Class 11-12)	(1) Post-graduate degree in Gujarati from a recognized university / Deemed University or institution established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".
8.	Punjabi, Lecturer, for Intermediate (Class 11-12)	(1) Post-graduate degree in Punjabi subject from a recognized university / Deemed University or institution established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".] ¹

¹ Amended by Notification No.Ma.Shi. Pa./ Parishad-9/667 dated September 16, 2025, published in the Government Gazette dated September 27, 2025.)

Sl. No.	Post/Subject	Educational Qualification
9.	Persian, Lecturer, for Intermediate (Class 11-12)	(1) Post-graduate degree in Persian or passed the Kamil examination certificate from a recognized university / Deemed University or institution established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".
10.	Bengali, Lecturer, for Intermediate (Class 11-12)	(1) Post-graduate degree in Bengali from a recognized university / Deemed University or institution established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".
11.	Marathi, Lecturer, for Intermediate (Class 11-12)	(1) Post-graduate degree in Marathi from a recognized university / Deemed University or institution established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".
12.	Sindhi, Lecturer, for Intermediate (Class 11-12)	(1) Post-graduate degree in Sindhi from a recognized university / Deemed University or institution established by law in India.]1

¹ Amended by Notification No.Ma.Shi. Pa./ Parishad-9/667 dated September 16, 2025, published in the Government Gazette dated September 27, 2025.)

Sl. No.	Post/Subject	Educational Qualification
		(2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".
¹ [13.	Oriya, Kannada, Tamil, Telugu, Nepali, Malayalam, Kashmiri, Assamese, Lecturer, for Intermediate (Class 11-12)	(1) Post-graduate degree in the concerned subject from a recognized university / Deemed University established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".
14.	History, Lecturer, for Intermediate (Class 11-12)	(1) Post-graduate degree with Ancient History / Medieval History / Modern History from a recognized university / Deemed University or institution established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".
15.	Geography, Lecturer, for Intermediate (Class 11-12)	(1) Post-graduate degree in Geography subject from a recognized university / Deemed University or institution established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".
16.	Civics, Lecturer, for	(1) Post-graduate degree in Political

¹ Amended by Notification No.Ma.Shi. Pa./ Parishad-9/667 dated September 16, 2025, published in the Government Gazette dated September 27, 2025.)

Sl. No.	Post/Subject	Educational Qualification
	Intermediate (Class 11-12)	Science / Civics subject from a recognized university / Deemed University established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".]1
17.	Military Science, Lecturer, for Intermediate (Class 11-12)	(1) Post-graduate degree in Military Science or Defence Studies or Military Studies from a recognized university / Deemed University established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".
18.	Psychology, Lecturer, for Intermediate (Class 11-12)	(1) Post-graduate degree in Psychology subject from a recognized university / Deemed University established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".
19.	Education Science, Lecturer, for Intermediate (Class 11-12)	(1) Post-graduate degree in Psychology or Education Science from a recognized university/Deemed University established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by

¹ Amended by Notification No.Ma.Shi. Pa./ Parishad-9/667 dated September 16, 2025, published in the Government Gazette dated September 27, 2025.)

Sl. No.	Post/Subject	Educational Qualification
		"N.C.T.E.".]1
¹ [20.	Home Science, Lecturer, for Intermediate (Class 11-12)	(1) Post-graduate degree in Home Science from a recognized university / Deemed University or institution established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E."
21.	Economics, Lecturer, for Intermediate (Class 11-12)	(1) Post-graduate degree in Economics subject from a recognized university / Deemed University established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E."
22.	Logic, Lecturer, for Intermediate (Class 11-12)	(1) Post-graduate degree in Philosophy from a recognized university / Deemed University or institution established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E."
23.	Music Vocal, Lecturer, for Intermediate (Class 11-12)	Post-graduate degree in Music or Graduate degree with Music (Vocal) and a specialty in Music from a university / Deemed University or

¹ Amended by Notification No.Ma.Shi. Pa./ Parishad-9/667 dated September 16, 2025, published in the Government Gazette dated September 27, 2025.)

Sl. No.	Post/Subject	Educational Qualification
		institution established by law in India, and a recognized university / Deemed University or institution established by law in India, and "]1
1[24.	Music Instrumental, Lecturer, for Intermediate (Class 11-12)	Post-graduate degree in Music or Graduate degree with Music (Instrumental) and a specialty in Music from a university / Deemed University or institution established by law in India, and a recognized university / Deemed University or institution established by law in India, and "
25.	Drawing/Art (Sketching/Technical) Lecturer, for Intermediate (Class 11-12)	(1) Post-graduate degree in Drawing and Painting from a recognized university / Deemed University or institution established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".
26.	Sociology, Lecturer, for Intermediate (Class 11-12)	(1) Post-graduate degree in Sociology subject from a recognized university / Deemed University established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by

¹ Amended by Notification No.Ma.Shi. Pa./ Parishad-9/667 dated September 16, 2025, published in the Government Gazette dated September 27, 2025.)

Sl. No.	Post/Subject	Educational Qualification
		"N.C.T.E.".]1
¹ [27.	Wood Craft, Lecturer, for Intermediate (Class 11-12)	(a) L.T. from Government Training School, Lucknow with special qualification in Wood. Or (b) Intermediate, and (1) Advanced Cabinet Making Diploma in Government Central Wood Art Institute, Bareilly, Or (2) Government Carpentry School, Allahabad (now Government Wood Working Institute, Allahabad) And Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".
28.	Book Craft, Lecturer, for Intermediate (Class 11-12)	L.T. from Government Training School, Lucknow with special qualification in Book Craft. And Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".
29.	Tailoring, Lecturer, for Intermediate (Class 11-12)	(1) Post-graduate degree from a recognized university / Deemed University established by law in India and a two-year diploma in Tailoring from an institution recognized by the government. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".]1

¹ Amended by Notification No.Ma.Shi. Pa./ Parishad-9/667 dated September 16, 2025, published in the Government Gazette dated September 27, 2025.)

Sl. No.	Post/Subject	Educational Qualification
1 ¹ 30.	Dyeing Art (Ranjan Kala), Lecturer, for Intermediate (Class 11-12)	(1) High School and Diploma in Fine Art including Drawing from an Art School recognized by the Government of India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".]
31.	Dance Art, Lecturer, for Intermediate (Class 11-12)	Intermediate Examination of the Madhyamik Shiksha Parishad, Uttar Pradesh with any one of the following qualifications: (1) Nritya Visharad examination of Bhatkhande Sangeet Vidyapeeth, Lucknow. (2) Nritya Prabhakar examination of Prayag Sangeet Samiti, Allahabad. (3) Final examination Nritya Visharad of Madhav Sangeet Vidyalaya, Gwalior. (4) Sangeet Visharad in Dance as per the new syllabus of 1961 of Akhil Bharatiya Gandharva Mahavidyalaya Mandal, Mumbai. Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".
32.	Anthropology	(1) Post-graduate degree in

¹ Amended by Notification No.Ma.Shi. Pa./ Parishad-9/667 dated September 16, 2025, published in the Government Gazette dated September 27, 2025.)

Sl. No.	Post/Subject	Educational Qualification
	(Human Science), Lecturer, for Intermediate (Class 11-12)	Anthropology subject from a recognized university / Deemed University established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".]1
¹ [33.	Mathematics, Lecturer, for Intermediate (Class 11-12)	(1) Post-graduate degree in Mathematics subject from a recognized university / Deemed University established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".
34.	Physics, Lecturer, for Intermediate (Class 11-12)	(1) Post-graduate degree in Physics subject from a recognized university / Deemed University established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".
35.	Chemistry, Lecturer, for Intermediate (Class 11-12)	(1) Post-graduate degree in Chemistry subject from a recognized university / Deemed University established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".]1

¹ Amended by Notification No.Ma.Shi. Pa./ Parishad-9/667 dated September 16, 2025, published in the Government Gazette dated September 27, 2025.)

Sl. No.	Post/Subject	Educational Qualification
1[36.	Biology, Lecturer, for Intermediate (Class 11-12)	<p>(1) Post-graduate degree in Botany or Zoology subject from a recognized university/Deemed University established by law in India.</p> <p>(2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".</p>
37.	Computer, Lecturer, for Intermediate (Class 11-12)	<p>(1) Post-graduate in M.Tech./M.E. (Computer Science / Information Technology) / M.Sc. Computer Science / M.C.S. Computer Application / Master in Computer Application (MCA) subject from a recognized university.</p> <p>(2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".]1</p>
38.	Commerce, Lecturer, for Intermediate (Class 11-12)	<p>(1) Post-graduate degree in Commerce from a recognized university / Deemed University established by law in India.</p> <p>(2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".</p>

¹ Amended by Notification No.Ma.Shi. Pa./ Parishad-9/667 dated September 16, 2025, published in the Government Gazette dated September 27, 2025.)

Sl. No.	Post/Subject	Educational Qualification
39.	Agriculture, Lecturer, for Intermediate (Class 11-12) (Crop Science, Animal Husbandry, and Veterinary Science)	(1) Post-graduate degree in Agriculture subject from a recognized university / Deemed University established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".
40.	Agricultural Economics, Agricultural Chemistry, Agricultural Botany, Agricultural Biology (Zoology, Botany), Agricultural Physics, Agricultural Mathematics, Lecturer, for Intermediate (Class 11-12)	The same minimum qualifications shall be applicable for these subjects as given in this list for the main subjects.
41.	Agricultural Engineering, Lecturer, for Intermediate (Class 11-12)	(1) Post-graduate degree in Agricultural Engineering subject from a recognized university / Deemed University established by law in India. (2) Bachelor of Education (B.Ed.) degree in a course recognized by "N.C.T.E.".
42.	Physical Education, Lecturer, for Intermediate (Class 11-12)	(1) Graduate from a recognized university / Deemed University or institution established by law in India. (2) M.P.Ed.in Physical Education.] ¹

¹ Amended by Notification No.Ma.Shi. Pa./ Parishad-9/667 dated September 16, 2025, published in the Government Gazette dated September 27, 2025.)

¹ **[Note:**For the post of Intermediate Lecturer, for cases of promotion (from Assistant Teacher to Lecturer) in the prescribed subject-wise educational qualification, a Bachelor of Education (B.Ed.) degree or L.T. Training in a course recognized by N.C.T.E. shall be valid.]¹

2 ² [58.	Disaster Management (Classes 9, 10)	(1) Graduation degree in any stream from any recognized university. (2) Bachelor of Education (B.Ed.) (3) Post Graduate Diploma/Degree in Disaster Management.
59.	Plumber (Classes 9, 10)	Intermediate and I.T.I. from Plumber Trade OR Diploma in Civil Engineering OR Diploma in Mechanical Engineering OR Diploma in Production Engineering.
60.	Electrician (Classes 9, 10)	Intermediate and I.T.I. from Electrician Trade OR Diploma in Electrical Engineering.
61.	Solar System Repair (Classes 9, 10)	Diploma in Electrical/Electronics/Mechanical Engineering and Training in Solar System from a recognized institution.
62.	Mobile Repair (Classes 9, 10)	Intermediate and I.T.I. in Radio and T.V. Mechanic course, and a 6-month Mobile Repairing Certificate Course from a recognized institution.] ²

Minimum Qualifications for Teachers of Technical Subjects

S. No.	Position	Minimum Qualification
(1)	General Engineering	A Degree or a Diploma (of three years after the High School examination) in any branch

¹ Amended by Notification No.Ma.Shi. Pa./ Parishad-9/667 dated September 16, 2025, published in the Government Gazette dated September 27, 2025.)

² *(Notification Number: मा.शि.प./परिषद-9/805 dated December 10, 2024 has been amended. Serial Nos. 58, 59, 60, 61, and 62 have been added.)

S. No.	Position	Minimum Qualification
	Lecturer (For of High School)	(For of Engineering from a University or a recognized Institution.
(2)	Lecturer for Architecture Engineering, Mechanical Engineering, Electrical Engineering (For Intermediate Classes)	A Degree or a Diploma (of three years after the High School examination) in the relevant branch of Engineering from a University or a recognized Institution. OR A Diploma in Drafting/Drawing.
(3)	Lecturer in Drafting/Drawing	A Degree or a Diploma (of three years after the High School examination) in Drafting/Drawing or any branch of Engineering from a University or a recognized Institution.
(4)	Drawing Teacher (Rekhankan Shikshak)	A Diploma in Drafting/Drawing or Engineering after the High School examination.
(5)	Master Craftsman (Mistri)	At least two years of work experience in one or two trades from Blacksmithing, Moulding work, Lathe work, Trimming (Sajjikaran), etc. Preference will be given to those who hold a Certificate in the trade or trades from a recognized Institution.
(6)	Printing Work Teacher (Classes 9 to 12)	<ol style="list-style-type: none"> 1. Graduate in Science (Preferably) who has offered Book Craft and Printing as their special subject in L.T. from the Rajkeye Rachnatmak Prashikshan Vidyalya, Lucknow (Government Creative Training School, Lucknow) and has at least 6 months of practical training in a Printing Institute. OR 2. High School with at least five years of practical training in Composing, Printing, and Bookbinding in a higher-level Printing Institute. OR 3. Holder of a Divisional School Diploma in

S. No. Position Minimum Qualification

Printing Technology.

(1) Teachers for High School Technical Subjects

(1)	In Wood Craft	A Diploma in the special subject (of three years after the High School examination) from a recognized Institution.
(2)	In Weaving	Same as above.
(3)	In Leather Craft	1. Same as above. 2. High School or equivalent examination and a two-year Diploma in Footwear Technology (including Leather Goods Manufacturing) conducted by the Board of Technical Education, Uttar Pradesh, Lucknow.
(4)	Electrical Wiring for Electrician	A Degree or Diploma (of three years) in Mechanical or Electrical Engineering from a University or a recognized Institution.
(5)	Light Mechanical	Same as S. No. (4) above.
(6)	Carpentry	Same as S. No. (4) above.
(7)	Metal Sheet Work	Same as S. No. (4) above.
(8)	Welding and Soldering	Same as S. No. (4) above.

(2)Lecturers for Intermediate Technical Subjects

(1)	Textile Manufacturing	A Degree or a Diploma (of three years after the High School examination) in the Textile Industry from a University or a recognized Institution.
(2)	Chemical Technology of Textiles	Same as above.
(3)	Elementary Electronics	A Degree or Diploma in Electrical Engineering or Telecommunication or Electronics from a University or a recognized Institution.
(4)	Elementary Motor Vehicle Engineering	A Degree or Diploma in Mechanical Engineering from a University or a recognized Institution.

NOTE :

(A)	Minimum qualifications have not been prescribed for teachers of Latin and French.
(B)	Honours Graduates (Three-Year Course) will be considered eligible to teach Classes 11 and 12 in the subjects in which they have obtained Honours .

Other Teachers

- (1) Teacher, Junior Classes, CT Cadre category declared defunct, therefore, the category is abolished (for Classes 6, 7 and 8).
- (2) Removed.
- (3) Such Intermediate College and Graduation examination along with C.T./B/T/C/H.T.C., having primary section or equivalent, however, in the event of non-availability of B.T.C.

trained candidates, B.Ed qualified candidates may be appointed.

Teachers of the section under the provisions of the Salary Disbursement Act, receive salary payment for the filling of vacancies occurring therein (Class 1 to 5).

High School Examination (Pre-Vocational Education)

¹ [Trade Name	Minimum Qualification Prescribed for Instructors
(1) Security	1. P.G. Diploma in Security Operations OR Graduate Degree in Industrial Security / Security Management OR Graduate with NCC 'C' Certificate Holder OR Graduate with Sub Fire Officer Diploma AND One year of experience in security services is compulsory.
(2) Retail Trading	1. P.G. Diploma in Retail Management OR Diploma in E-Commerce OR B.Com./ B.B.A./ B.M.S. with 50% marks OR B.Com. + Passed Intermediate Vocational Education in Commerce Trade AND One year of industrial experience is compulsory.
(3) Tourism and Hospitality	Three-year Diploma in Hotel Management and Catering Technology OR Graduate with NCVT certified certificate in Catering and Hospitality.
(4) Mobile Repairing	1. Graduate with Diploma or Certificate in Mobile Repairing / Computer Maintenance AND One year of work experience is compulsory.

¹ Notification No.: Parishad/600, dated October 31, 2013, amended.

¹ [Trade Name]	Minimum Qualification Prescribed for Instructors
(5) Automobile	<p>1. Three-year Diploma in Automobile / Mechanical Engineering</p> <p style="text-align: center;">OR</p> <p>Bachelor of Engineering in Mechanical Engineering / Automobile</p> <p>OR 10+2 with ITI Certificate in Automobile Engineering</p> <p style="text-align: center;">OR</p> <p>Graduate and (10+2) Intermediate Vocational stream with 01 year of teaching experience AND Minimum 01 year of work experience is compulsory.</p>

¹[Intermediate Examination (Vocational Education)]

Trade Name	Minimum Qualification Prescribed for Instructors
(1) Security	<p>1. P.G. Diploma in Security Operations</p> <p style="text-align: center;">OR</p> <p>Graduate Degree in Industrial Security / Security Management</p> <p style="text-align: center;">OR</p> <p>Two years of experience in the industrial sector is compulsory.</p>
(2) Retail Trading	<p>1. M.Com. or M.B.A. Degree from a recognised university</p> <p style="text-align: center;">OR</p> <p>P.G. Diploma in Retail Management AND One year of industrial experience is compulsory.</p>
(3) Tourism and Hospitality	<p>1. Post Graduate Diploma in Hotel Management and Tourism</p> <p style="text-align: center;">OR</p> <p>Graduate with a three-year Diploma in Hotel Management and Catering Technology AND Three years of experience in the related field is</p>

¹ Notification No.: Parishad/600, dated October 31, 2013, amended.

Trade Name	Minimum Qualification Prescribed for Instructors
	compulsory.] ¹
¹ [(4) Mobile Repairing	1. Graduate with Diploma or Certificate in Mobile Repairing / Computer Maintenance AND Two years of work experience is compulsory.
(5) Automobile	1. Graduate and Diploma (Mechanical / Automobile) OR Degree in Automobile or Mechanical Engineering OR Graduate and ITI (Mechanical) and 5 years of work experience.

High School Examination (Pre-Vocational Education)

S. No.	Trade Name	Minimum Qualification
² [1.	ITI / ITIES	Computer Science Graduate / Engineering / Information Technology - ' O ' Level or equivalent.

2] Intermediate Examination (Vocational Education)

S. No.	Trade Name	Minimum Qualification
**1.	ITI / ITIES	Post Graduate in Computer Science / Technology / Application or Information Technology - ' B ' Level] ²

Under Revised Vocational Education Scheme

¹ Notification No.: Parishad/600, dated October 31, 2013, amended.

² Included by Notification No.: Parishad-9/676, dated 22 September, 2015.

Classes 9, 10, 11 & 12**IT/ITES**

S. No.	Qualification	Minimum Proficiencies	Age Limit
**1 (Class 9 to 12)	From any UGC recognized university, BCA/ B.Sc. (Computer Science), B.Sc. (IT) OR A three-year Diploma in Computer Science and Engineering or IT / ITES OR atDOEACC 'B' Level is desirable. One year of experience in the industry.	Effective communication skills (oral and written) Basic computer skills	18-37 years. Age relaxation will be given as per government rules.

AUTOMOBILE

S. No.	Qualification	Minimum Proficiencies	Age Limit
¹ (Class 9 to 12)	Three-year diploma in Automobile Engineering with two years of	Basic computer skills.	18-37 years. Age relaxation will be given

¹ Included by Notification No.: Parishad-9/676, dated 22 September, 2015.

S. No.	Qualification	Minimum Proficiencies	Age Limit
	experience, OR Four-year graduate degree in Automobile Engineering with one year of experience. OR In the absence of a diploma in Automobile Technology, Mechanical Engineering may be considered.		as per government rules.]1

SECURITY

S. No.	Qualification	Minimum Proficiencies	Age Limit
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S. No.	Qualification	Minimum Proficiencies	Age Limit
¹ (Class 9 to 12)	<p>Graduate in any discipline WITH a Diploma in Security along with one year of work experience in Security, OR Certification Course for Assistant Security Officer conducted by Director General Resettlement, OR Trainer Training Course conducted by Security Knowledge and Skill Development Council along with two years of work experience in Security.</p> <p>2. Preference will be given to ex-servicemen. 3. Ex-servicemen who have served for 10 years in the Armed Forces will be exempted from the experience condition.</p>	<p>1. Effective communication skills (oral and written) 2. Basic computational skills. 3. Technical proficiencies.</p>	<p>18-37 years. Age relaxation will be given as per government rules.</p>

¹ Included by Notification No.: Parishad-9/676, dated 22 September, 2015.

RETAIL

S. No.	Qualification	Minimum Proficiencies	Age Limit
¹ (Class 9 to 12)	Graduation or Diploma in Retail Management/P.G. Diploma in Marketing with at least 50 percent marks and one year of experience. Qualified for higher education with M.B.A. (Retail Marketing) and P.G. Diploma in Retail Management.	Technical proficiencies, for example, in areas like marketing, sales, promotion, store maintenance, and merchandising, etc.	18-37 years. Age relaxation will be given as per government rules.

¹ Included by *Notification No.:* Parishad-9/676, dated 22 September, 2015.

Chapter – Two

(In reference to Regulation-1)

Serial No.	Name of Trade	Educational Qualification
1.	Food and Fruit Preservation	B.Sc. (Ag.) / B.Sc. (Home Science) / Post Graduate Diploma in Fruit and Vegetable Technology Graduate and one year Diploma / Graduate and a training certificate of minimum 6 months and 5 years of teaching experience.
2.	Culinary Arts	B.Sc. (Home Science) / Graduate and one year Diploma from any recognized institution / Graduate and a training certificate of minimum 6 months from any recognized institution and 5 years of teaching experience.
3.	Hand Embroidery / Garment Making and Decoration	Polytechnic Diploma / Graduate and 5 years of teaching experience with one year training from any recognized institution.
4.	Washing and Dyeing	Graduate and one year Diploma from any recognized institution / One year Certificate Course or Advanced Dyeing Course from a recognized institution and 5 years of teaching experience.
5.	Baking and Confectionery	Graduate and one year Diploma from any recognized institution / Graduate and a training certificate of minimum 6 months from any recognized institution and 5 years of teaching experience.
6.	Textile Design	Graduate and one year Diploma from any recognized institution and 5 years of teaching experience.
7.	Weaving - Technique	Graduate and one year Diploma from any recognized institution and 5 years of teaching experience.
8.	Nursery	Graduate and Nursery Training or

Serial No.	Name of Trade	Educational Qualification
	Teaching Training and Child Management	equivalent qualification.
9.	Library Science	Graduate and Diploma in Library Science / Graduate and a Certificate from any recognized institution and five years of teaching experience.
10.	Basic Health Worker	Graduate and Pharmacist Training / Public Health and Hygiene Diploma / B.Sc. (Life Science) and 5 years of teaching experience.
11.	Photography	Graduate and Diploma in Photography from a recognized institution OR Graduate, Optical Instrumentation Diploma OR M.Sc. (Physics) with spectroscope / Graduate and one year Diploma from a recognized institution and 5 years of teaching experience.
12.	Colour T.V. / Radio	Graduate and Diploma in Electronics OR Degree in Electronics.
13.	Automobiles	Graduate and Diploma or Degree in Automobiles or Mechanical Engineering.
14.	Beekeeping	M.Sc. (Ag.), Horticulture, Entomology OR Agricultural Graduate with Diploma in related subject.
15.	Dairy Industry	M.Sc. (Ag.), Animal Husbandry Science or Dairy Science OR Dairy Diploma OR Agricultural Graduate and Diploma in related subject OR B.Sc. (Agriculture and Animal Husbandry Science).
16.	Sericulture Industry	M.Sc. (Ag.) and special qualification in the subject OR Agricultural Graduate with Diploma in related subject.
17.	Seed Production Technology	M.Sc. (Ag.) Seed Technology, Crop Science / Botany OR Agricultural

Serial No.	Name of Trade	Educational Qualification
		Graduate and Diploma in Seed Technology.
18.	Crop Protection Technology	M.Sc. (Ag.), Plant Pathology / Entomology / Crop Science OR Agricultural Graduate (Diploma in related subject).
19.	Nursery Technology	M.Sc. (Ag.) Horticulture or Crop Science / Agricultural Graduate and one year training and five years of teaching experience.
20.	Soil Conservation Technology	M.Sc. (Ag.) Soil Conservation / Crop Science.
21.	Fruit Preservation Technology	Included in Serial No. 1.
22.	Stenography and Typing	M.Com. and specific qualification in the subject / B.Com.and Diploma in Steno and Typing from any recognized institution / B.Com.and Certificate in related trade and 5 years of teaching experience.
23.	Accountancy and Auditing	M.Com. and special qualification in the subject OR M.A. Economics and B.Com.and special qualification in the related subject.
24.	Banking	M.Com. and special qualification in the subject OR M.A. Economics and B.Com.and special qualification in the related subject.
25.	Marketing and Salesmanship	M.Com. and specific qualification in the subject OR M.A. Economics and B.Com.and special qualification in the related subject.
26.	Secretarial Practice	M.Com. and specific qualification in the subject OR M.A. Economics and B.Com.and special qualification in the related subject.
27.	Insurance	M.Com. and specific qualification in the subject OR M.A. Economics and B.Com.and special qualification in

Serial No.	Name of Trade	Educational Qualification
		the related subject.
28.	Co-operation	M.Com. and specific qualification in the subject OR M.A. Economics and B.Com.and special qualification in the related subject.
29.	Typing Hindi and English	M.Com. and specific qualification in the subject OR M.A. Economics and B.Com.and special qualification in the related subject / B.Com.and Certificate in related trade and 5 years of teaching experience.
30.	Printing	Graduate and Diploma in Printing.
31.	Pottery Science	B.Sc. with Pottery Science and Creative OR B.Sc. in Pottery Science Technical, Diploma or Degree in Pottery Science.
32.	Computer	Graduate and PGDCA OR Post-Graduate from any recognized institution, PGDCA OR B.Tech. OR B.Tech.in Computer.

Appendix - B

(In reference to Regulation 2(4) of Chapter Two)

A. Details of the person who last held the post:

1. Name of Post.
2. Pay Scale.
3. Date of vacancy and the reason for it.
4. Type of vacancy: Leave, Temporary, or Fundamental (Permanent).
5. Prescribed qualifications for the post.
6. Name and salary of the previous incumbent.
7. Remarks.

B. Details of the person appointed:

1. Name.
2. Date of Birth.
3. Qualifications: Examinations, along with the date of passing, subject, and division/grade.
4. Position according to seniority in the pay scale from which the promotion was made.
5. Period for which the appointment has been made, including the date.
6. Admissible salary and pay scale.
7. Remarks.

Appendix - C

(In reference to Regulation 10(f) and 11(1) of Chapter Two)

Name of the Institution-----Place of Interview

Details of the post for which the interview was held

Date of Interview : _____

S. No.	Name of Candidate with Address	Is the candidate from Scheduled Caste or Scheduled Tribe?	Date of Birth
1	2	3	4

Prior Experience Period

Pass	Examination	Subject	Year	Division	Pay	Name of Institution	Scale From To
5	6	7	8	9	10	11	12

Other Activities	Given quality marks	Interview Observation of other members	marks of Selection Committee
13	14	15	16

Total Marks of (Qualification Merit + Interview)	Do the members agree with the selection? If not, please state briefly the reasons	Remarks if any
17	18	19

It is certified that I have checked all the records related to the selection and have specifically ensured that no candidate was

deprived of their lawful right to participate in the interview based on the provisions of the Act and Regulations in this regard.

Signature _____

Full Name _____

Designation _____

Address _____

Appendix - D

(In the context of Regulation 10 (G) of Chapter Two)

Qualities for the Head and Teacher of an Institution **Criteria of Quality Marks for the Head of the Institution**

Maximum quality marks to call for interview	150
Subject Marks			

Maximum marks given by the Selection Committee in the interview	50
	1	2	3

High School	10	7	4
Intermediate	20	15	8
Graduate Examination	30	23	12
Post-Graduate Degree	40	30	16

	Theory	Practice	Marks
Training Degree/Diploma	1	1	20
	1	2	18
	2	1	16
	2	2	12
	2	3	10
	3	2	10
Other	--	--	8

Teaching Experience–

2 marks for each year and maximum 15 marks.

Administrative Experience–

2 marks per year and maximum 15 marks

Quality Marks for Intermediate Teachers ---

Maximum quality marks

for calling in interview	--	--	150
--------------------------	----	----	-----

Maximum marks to be given			
Selection Committee in Interview	-	-	50
	1	2	3
High School	10	7	4
Intermediate	20	15	8
Graduate Examination	30	23	12
Post-graduate Degree	40	38	20
	Theory	Practice	Marks
Training	1	1	10
	1	2	9
	2	1	8
	2	2	6
	2	3	5
	3	2	-
	Other	--	4

Teaching Experience - 2 marks for each year
and maximum 15 marks.

Co-Curricular Activities	--	--	15
--------------------------	----	----	----

Quality Marks for High School Teachers

Maximum quality marks

to call for interview	--	--	
-----------------------	----	----	--

150 Maximum Marks for the interview

by the Selection Committee	--	--	50
----------------------------	----	----	----

	1	2	3
High School	15	12	6
Intermediate	25	18	10
Graduate Degree	40	30	16
Post-graduate Degree	20	15	18
	Theory	Practice	Marks
Training	1	1	20
	1	2	18
	2	1	16
	2	2	12
	2	3	10
	3	2	
	Other	--	8

Teaching Experience –

2 marks for each year

and maximum 15 marks.

Co-Curricular Activities	--	8	5
<u>Quality Marks for C.T. Grade Teachers and Others to call for interview</u>	--	--	150
Maximum Marks for the interview by the Selection Committee	--	--	50
	<u>1</u>	<u>2</u>	<u>3</u>
High School	40	31	16
Intermediate	60	45	24

	Theory	Practice	Marks
Training	1	1	20
	1	2	18
	2	1	16
	2	2	12
	2	3	10
	3	2	
	Other	--	--

Teaching Experience :

2 marks for each year and maximum 15 marks.

Co-Curricular Activities -- -- 15

The details of the quality marks given for Co-Curricular Activities in all cases are as follows:

III Co-Curricular Activities	Active participation	
(A) Sports/Games	School Eleven	1
	College Eleven	2
	University Eleven	3
	State Eleven	5
(B) Scouting	Second Class	1
	First Class	3
And	President	5
National Cadet Corps or	Corporal	1

P.S.D.	Sergeant	2
	Company Sergeant	3
	Major	
	Battalion Sergeant	4
	Major	
	Under Officer	5
(C) Other proficiency	School Level	1
Debate, Dramatics	College Level	2
Union Parliament	University Level	3
	State Level	5

Provisions/Clauses

- (1) For the purpose of calculating quality marks, the Indian School Certificate Examination shall be considered equivalent to High School, and P.U.C. (Pre-University Certificate) shall be considered equivalent to Intermediate.
- (2) Candidates who have passed any examination as a supplementary candidate shall be awarded quality marks under the 'Third Division' if no division has been given in the concerned examination, and if a division has been given, the quality marks shall be awarded under that division.
- (3) If any candidate has obtained a Master's Degree in two or more subjects:
 - (a) If they are a candidate for the post of Lecturer, quality marks shall be awarded only on the basis of the Master's Degree in the subject they are applying to teach.
 - (b) If they are a candidate for the post of L.T. Grade, quality marks shall be awarded on the basis of the Master's Degree which has a better division.
- (4) Candidates holding an M.Ed. or Ph.D. degree shall be awarded the following additional quality marks only if they are candidates for the post of Principal or Lecturer of the

institution, but the additional marks shall be awarded with the condition that the total quality marks of any candidate shall not exceed 150:

- (a) 5 additional marks for being a M.Ed. with a Master's Degree.
 - (b) 10 additional marks for having a Ph.D. or D.Phil. in Education or Psychology with a Master's Degree.
 - (c) 15 additional marks if, in addition to a Ph.D. or D.Phil. in Education or Psychology with a Master's Degree, they also have an M.Ed.
 - (d) 10 additional marks if a candidate for the post of Lecturer has a Ph.D. or D.Phil. in a subject other than Education or Psychology with a Master's Degree, provided it is the subject they are applying to teach.
- (5) If any candidate has an M.Ed. degree in addition to a Graduate degree, they shall be awarded 5 additional quality marks for the M.Ed. (They shall receive the quality marks for the Graduate degree and B.Ed. degree). These additional marks shall also be given with the condition that the total quality marks shall not exceed 150.
- (6) Candidates for the C.T. Grade post who are also Graduates shall be awarded the following additional quality marks with the condition that the total quality marks shall not exceed 150.

1 2 3

Graduate or Post Graduate which ever is higher.

15 10 5

- (7) Candidates who have obtained a Training Degree/Diploma and have secured 1-3 or 3-1 divisions shall be awarded 11 quality marks.

- (8) Candidates who have been exempted from the training qualification shall be awarded 8 quality marks under the category 'Others'.
- (9) Candidates who have been exempted from the minimum educational qualification shall be awarded the minimum quality marks prescribed for the concerned educational qualification, i.e., the quality marks prescribed for the Third Division.
- (10) Candidates who have obtained a Post Graduate Diploma (P.G.D.) in Physics, Chemistry, or Biology shall be awarded half the quality marks prescribed for the Third Division of the Post Graduate Degree in the relevant subject. However, this facility shall be provided only to candidates for the posts of Lecturer and L.T. Grade.
- (11) If any candidate has qualifications such as Acharya, Sahityaratna, Visharad, Madhyama, Vidyavinodini, etc., they shall be awarded the quality marks prescribed for the equivalent recognised Post Graduate or Graduate degree, or Intermediate or High School qualification.
- (12) Such candidates who have been promoted from the J.T.C./B.T.C. Grade to the C.T. Grade and have completed five years of service as a C.T. Grade teacher shall also be considered under the word 'Trained' mentioned in the second paragraph of Appendix 'A'.
- (13) Where an applicant for a post is, as the case may be, a visually impaired person or a widow, they shall be awarded 5 additional marks.
- (14) Where an applicant has passed an examination as a Compartmental Candidate and has not been awarded any division or has only been declared 'Pass', they shall be awarded quality marks as if they had passed the examination in the Third Division.

- (15) Where a person has applied for the post of Principal of the institution, they shall be awarded the following additional marks, subject to sub-clause (5):
- (1) 5 additional marks for M.Ed. if they hold an M.Ed. degree in addition to a Post Graduate degree.
 - (2) 10 additional marks for Ph.D. or D.Phil. if they have a Ph.D. or D.Phil. in any subject in addition to a Post Graduate degree.
 - (3) 10 additional marks for Ph.D./D.Phil. and 5 additional marks for M.Ed. if they hold an M.Ed. degree in addition to a Post Graduate degree and Ph.D./D.Phil.
- (16) Where a person has applied for the post of Lecturer, they shall be awarded the following additional marks:
- (1) 5 additional marks for M.Ed. if they hold an M.Ed. degree in addition to a Post Graduate degree.
 - (2) 10 additional marks for Ph.D./D.Phil. if, in addition to a Post Graduate degree, they have a Ph.D. or D.Phil. in Education or Psychology or the subject for which they have applied for the post of Lecturer.
 - (3) 10 additional marks for Ph.D./D.Phil. and 5 additional marks for M.Ed. if they hold an M.Ed. degree in addition to a Post Graduate degree and Ph.D./D.Phil. in the subject specified in sub-clause (2) above.
- (17) Where a person has applied for the post of Principal of the institution and holds a Post Graduate degree in more than one subject, the quality marks shall be awarded on the basis of the Post Graduate degree in the subject in which they have a comparatively better division than the other subject(s).

Provided that if the M.Ed. degree is in a comparatively better division than the other Post Graduate degree, the

applicant shall not be entitled to any additional marks under sub-clause (3).

Further provided that if the applicant only has an M.Ed. and no other Post Graduate degree, quality marks shall be awarded for the M.Ed. as a Post Graduate degree.

- (18) Where a person has applied for the post of Lecturer and holds a Post Graduate degree (other than M.Ed.) in more than one subject, the quality marks shall be awarded on the basis of the Post Graduate degree in the subject for which they have applied for the post of Lecturer.
- (19) Where a person has applied for a post in the L.T. Grade and holds a Post Graduate degree in more than one subject, the quality marks shall be awarded on the basis of the Post Graduate degree in the subject in which they have a comparatively better division than the other subject(s).
- (20) Where a person applying for a teacher's post holds more than one alternative qualification prescribed for a subject, they shall be awarded quality marks for only one such degree, certificate, or diploma which has a comparatively better division, in relation to those alternative qualifications.
- (21) Where a person has the qualification of Acharya, Shastri, Sahityaratna, Visharad, Madhyama, or Vidyavinodini, they shall be awarded quality marks for the Post Graduate or Graduate degree, or Intermediate or High School qualification, as the case may be, to which the aforementioned qualifications have been recognised as equivalent by the Council.
- (22) Where a person has applied for a post in the C.T. Grade, they shall be given 15 additional quality marks in respect of their Graduate degree or Post Graduate degree, whichever is in the First Division, or in respect of any one of the degrees if both the Graduate and Post Graduate degrees are in the

First Division. No additional quality marks shall be given if the above degrees are in the Second or Third Division.

- (23) Where a person has applied for the post of Principal of the institution, or a post in the L.T. or C.T. Grade, or a post below the C.T. Grade, and has obtained a First Division in Theory and a Third Division in Practice, or a Third Division in Theory and a First Division in Practice, respectively, in respect of their training degree, diploma, or certificate, they shall be awarded 11 quality marks.
- (24) Where a person has applied for the post of Lecturer and has obtained a First Division in Theory and a Second Division in Practice, or a Third Division in Theory and a First Division in Practice, respectively, in respect of their training degree, diploma, or certificate, they shall be awarded 5½ quality marks.
- (25) Where, in respect of a training qualification, a degree, certificate, or diploma mentions only the First, Second, or Third Division, the applicant shall be entitled to quality marks equivalent to **I-I**, **II-II**, or **III-III** respectively (for Theory and Practice).
- (26) Where an applicant for a post has been exempted from the required training qualification, or has obtained a Third Division in Theory and Practice in respect of their training degree, diploma, or certificate, or holds the qualifications prescribed for the Principal of the institution in clause (2) of serial number 1 of Appendix 'A', they shall be awarded quality marks under the heading 'Other' opposite the heading 'Training' in the quality mark table given in the Appendix.
- (27) Where an applicant has been exempted from the minimum educational qualification required for a post, they shall be awarded the minimum quality marks in respect of such minimum educational qualification, i.e., the marks prescribed for the Third Division.

- (28) Where an applicant for the post of Lecturer or a post in the L.T. Grade has a Post Graduate Diploma in Physics, Chemistry, or Biology, they shall be awarded quality marks equal to half the quality marks prescribed for the Third Division in respect of the Post Graduate degree in any of the subjects mentioned above.
- (29) An applicant shall be entitled to quality marks for only one training qualification, i.e., the training degree, certificate, or diploma, whichever is the highest training qualification possessed. For example, if an applicant has a C.T. and later obtains a B.Ed. degree or L.T. certificate, they shall be entitled to quality marks only for the highest training qualification.

Note: For the purpose of this sub-clause, M.Ed. shall not be considered a training qualification.

- (30) Additional quality marks under clauses (1), (3), (4), or (10) shall be awarded on the condition that the sum of all quality marks does not exceed 150.
- (31) For the purpose of administrative experience for the post of Principal of the institution, only the following experience shall be considered:
- (1) Where the applicant has worked as the Headmaster of a recognised Junior High School or High School, or as the Principal of a Higher Secondary School or Intermediate College.
 - (2) Where the applicant has served in a gazetted post in the Education Department.
 - (3) Where the applicant has served in a position as a Commissioned Officer in the N.C.C. for at least three years. All the above experiences.

Provided that in the case of administrative experience specified in clause (3), the experience of the first three years

shall be considered as one year for the purpose of awarding quality marks, and each subsequent year shall be considered as one year.

- (32) For the purpose of teaching experience for any post, all such experience shall be considered which the applicant has acquired by working as a teacher in a recognised institution, including a Primary School. Experience acquired as a teacher in a recognised Primary School shall be considered only for the post of teacher in the J.T.C./B.T.C. Grade. If the applicant has applied for a post other than the post of Principal of the institution, their experience of working as a Headmaster or Principal of a recognised institution shall also be considered for 'teaching experience'.
- (33) For the purpose of the above sub-clauses (19) and (20):
- (a) Experience of less than six months shall not qualify for any quality mark, but experience of six months or more but less than one year shall qualify for the quality mark for one year.
 - (b) The term 'recognised' in the context of an institution's directions means recognised by the Education Department, Uttar Pradesh, or by an Education Council established or created by an Act of the Legislature, which also includes the Central Board of Secondary Education, New Delhi, the Council for the Indian School Certificate Examinations, Delhi, any University established by law, or any Degree College affiliated with such a University."

"Appendix 'E' '3'

(In Reference to Regulation 18(1) of Chapter Two)

In a Registered Cover

Number: _____ Date : _____

Name of the Institution: _____

Place: _____

District : _____

Subject: Appointment of Teacher/Principal of the Institution.

Dear Sir/Madam,

You are gladly informed that the Selection Committee has selected you for the post of _____. The Management Committee of the institution, through its Resolution No. _____ dated: _____, has temporarily appointed you as _____ on a one-year probation until _____ on the pay scale of Rupee _____ with an initial salary of Rs _____ plus Dearness Allowance as permissible under the regulations.

You are expected to appear before the Principal/Manager of the Institution and take charge within ten days from the date of receipt of this letter. If you do not take charge within the time specified above, this appointment may be cancelled.

Sincerely,

Manager.

Copy forwarded for Information to the District Inspector of Schools
/Divisional Inspector of Girls' Schools _____
Divisional Deputy Director of Education _____.

CHAPTER THREE
Conditions of Service
 (Section 16-G)

Appointment, Probation, Confirmation, and Promotion

1. Headmaster, Principal, and Teacher: The Committee of Management should complete the original recruitment for a clear vacant post of a Headmaster, Principal, or Teacher existing or occurring before the commencement of the school year by July 31 following. The vacancy likely to occur by August 7 must be filled in a similar manner by August 31 following.

- 2.(1) The minimum educational qualification for Clerks and Class IV employees for appointment in an institution shall be the same as prescribed from time to time for equivalent employees in Government Higher Secondary Schools.
 - (2) Fifty percent of the total sanctioned posts in the cadre of Head Clerk and Clerk shall be filled by promotion from among the existing Clerks and Class IV employees of the institution, provided the employee possesses the prescribed qualification for the post and has completed five years of continuous substantive service on a lower post, and his service record is good. Promotion shall be made on the basis of seniority subject to rejection of the unfit.

In this regard, if any employee is aggrieved by any decision or order of the Committee of Management, he may prefer an appeal to the Inspector within two weeks from the date of such decision or order. The Inspector may pass such order on such appeal as he deems proper. The decision of the Inspector shall be final and shall be implemented immediately by the Management.

Note: For calculating fifty percent of the posts, a fraction less than half shall be ignored, and half or more than half shall be reckoned as one.

3. A Headmaster, Principal, or Teacher who has been dismissed from Government service or the service of a recognized educational institution shall not be appointed in any other recognized institution without the prior approval of the Director.
4. No Teacher who is a relative of any member of the Committee of Management or the Headmaster or Principal shall be appointed on a temporary or clear vacant post in the Institution, nor shall any person who is a relative of any member of the Committee of Management be appointed as Headmaster or Principal in the Institution.

For the purpose of this Regulation, "relative" means the following

Father, Grandfather, Father-in-law, Paternal Uncle or Maternal Uncle, Son, Grandson, Son-in-law, Brother, Daughter, Granddaughter, Wife, Paternal Grandmother, Nephew, Paternal/Maternal Cousin Brother, Brother-in-law (Wife's Brother), Brother-in-law (Sister's Husband), Husband, Husband's Younger Brother (Devvar), Husband's Elder Brother (Jyeshth), Husband's Sister (Nand), Wife's Sister (Saali), Daughter-in-law, Sister, Sister-in-law (Bhabhi/Bhavaj), Paternal Cousin Brother's Wife, Mother, Mother-in-law, Paternal Aunt or Maternal Aunt.

5. No person from the Teacher category or a Headmaster or Principal shall function as an office bearer of the Committee of Management of a recognized Institution.
6. All appointments shall be made under formal orders or appointment letters with the approval of the appointing authority.
7. A person selected for substantive appointment in a clear vacancy shall be placed on probation from the date he takes over charge.

- 8.(1) The period of probation for the Head of the Institution or a Teacher, whether appointed by direct recruitment or by promotion, shall be one year.
- (2) The said period shall commence:
- (a) With respect to a Teacher who is deemed to have been substantively appointed under the Uttar Pradesh Secondary Education (Removal of Difficulties) (Fifth) Order, 1976, from November 27, 1976.
 - (b) With respect to any other person, from the date of his substantive appointment.
9. No Teacher or Head of an Institution shall be confirmed in his appointment unless he has passed the High School Examination of the Board of Secondary Education with compulsory Hindi as one of his subjects, or an equivalent examination with Hindi (regular, not elementary) from an examining body situated in a State having Hindi as its regional language.
10. A person on probation shall be confirmed if he fulfills the conditions of Regulation 9 above, has worked diligently, has proved himself fit for the post for which he was appointed, and his integrity is certified.
11. If the service of a Headmaster, Principal, or Teacher is not terminated before the expiry of the period of probation, nor is the period of probation of the Headmaster or Principal extended under Regulation 12 below, he shall be confirmed in his post and grade upon the expiry of the period of probation.
12. The period of probation of the Headmaster or Principal may be extended for a maximum period of 12 months.
13. At least six weeks before the date on which a Teacher's confirmation is due, the Headmaster or Principal shall prepare his confirmation papers and send them, along with

his remarks, copies of the Teacher's character roll, and the order of appointment, to the Manager, who shall place them before the Committee of Management for consideration. Similarly, the confirmation papers of the Principal or Headmaster shall be prepared by the Manager and presented before the Committee. The decision of the Committee of Management shall be recorded as a resolution in every case.

14. A copy of the resolution of the Committee of Management for the confirmation of a person shall be given to him, and another copy shall be sent to the Inspector or Regional Inspectress in the case of a Teacher, and to the Regional Deputy Director of Education or Deputy Director of Education (Women) in the case of a Headmaster or Principal. An entry to this effect shall also be made in the concerned person's service book.
15. The probation of a Principal, Headmaster, or Teacher shall not be broken upon transfer from one institution to another during the period of his probation, and the proceedings for his confirmation shall be carried out by the Institution to which he has been transferred.

*(Amended by Notification No. Parishad-9/613
Dated December 8, 2011.)*

(16 to 20 Removed)

21. If the date of superannuation of a Principal, Headmaster, or Teacher falls on any date between April 2 and March 31, he shall be deemed to have been automatically granted extension of service up to March 31, except in a case where he gives a written notice for not seeking extension of service two months prior to the date of his superannuation, so that arrangements can be made for a substitute in July after the summer vacation. Beyond this, extension of service may be granted only in such specific cases as may be determined by the State Government.

If the date of superannuation of a Clerk or Class IV employee falls on any date in the middle of a month, his service extension shall be deemed to have been granted up to the last day of that month. However, if the date of retirement of an employee falls on the first date of any month, he shall be retired on the last day of the preceding month.

(Amended by Notification No. Parishad-9/248, dated June 17, 2015.)

22. (Removed)
23. A Clerk, Librarian, or lower employee who has been dismissed from Government service or the service of an Educational Institution shall not be appointed in any other recognized Institution without the prior approval of the Regional Deputy Director of Education or the Deputy Director of Education (Women), as the case may be, where the appointment is sought.

TERMINATION OF SERVICE

24. The service of an employee appointed temporarily for a definite period or in a leave vacancy or in a vacancy occurring for a part of the session shall terminate upon the expiry of the period for which he was appointed, or when the vacancy ceases to exist, whichever is earlier, unless his appointment has been extended in accordance with the rules, and no prior notice shall be required for such termination.
25. The service of a temporary employee (other than a probationer) or a probationer during the period of his probation may be terminated at any time by giving him one month's notice or one month's salary in lieu thereof.
- 26.(1) The service of a permanent employee may be terminated by giving him three months' notice or three months' salary in lieu thereof, on the ground of abolition of the post on which

the employee is working. The post may be abolished due to any of the following reasons:

- (a) Definite retrenchment due to financial difficulties.
- (b) Abolition of a subject.
- (c) Cessation of a grade or class.

(2) The period of summer vacation shall be excluded while computing the period of notice referred to in Clause (1) or for determining the amount payable in lieu thereof.

27. Ordinarily, a notice for termination of service of a permanent Headmaster or Principal shall not be given between the first day of December and the last day of February of the following year, or of a permanent Teacher between the first day of January and the last day of March of any year, provided that in schools with long winter vacations, August, September, October, and November shall be read in place of December, January, February, and March respectively.

28. The Committee shall not propose the termination of service of a permanent employee to the Inspector unless a resolution to that effect is passed by a two-thirds majority of the members present and voting in a meeting specifically convened for this purpose.

29. An employee may resign by giving notice or salary in lieu thereof, to which he would have been entitled in case of his service termination by the Management,

Provided that:

- (1) No employee shall give a notice which expires in the months of January, February, or March.
- (2) The summer vacation shall be included in the period of notice.
- (3) An employee selected for appointment in Government service or the service of a Local Body shall not be required to give the necessary notice and shall be allowed to resign from his service in time to take over

charge of the new appointment, provided the application was submitted through the proper channel for the post.

The above provisions shall apply to Clerks, including Librarians, but the provisions of the above restrictive clause shall not apply to Class IV employees.

(4) The Committee of Management shall have the authority to waive the claim of notice.

30. An employee shall not be allowed to resign if disciplinary proceedings are pending against him, unless he obtains special permission to do so from the Committee of Management.

PUNISHMENT, INQUIRY, AND SUSPENSION

31. The punishments which may be awarded to employees, for which the prior approval of the Inspector or Regional Inspectress shall be necessary, may be in the form of any one of the following:

- (a) Dismissal.
- (b) Removal or Discharge from service.
- (c) Reduction in rank.
- (d) Reduction in emoluments.

The Principal or Headmaster shall be competent to award any of the above punishments to Class IV employees. In case of punishment awarded by the competent authority, a Class IV employee may appeal to the Committee of Management. This appeal must be presented within one month from the date the punishment is communicated and shall be decided by the Committee of Management within a maximum of 6 weeks from the date of receipt of the appeal. The Committee of Management shall decide the appeal after considering all necessary records and hearing the employee, if he wishes to appear personally before the Committee of Management.

The Class IV employee shall also have the right to appeal against the decision of the Committee of Management on his appeal to the District Inspector of Schools/Regional Inspectress of Girls' Schools within one month from the date the decision is communicated.

Provided that if the Committee of Management does not give its decision on the above appeal within the prescribed period of six weeks, the concerned employee may submit his appeal directly to the District Inspector of Schools/Regional Inspectress of Girls' Schools after the expiry of the above six-week period.

The District Inspector of Schools/Regional Inspectress of Girls' Schools shall give the decision on the above appeal within a maximum of three months from the date of receipt of the appeal, and this decision shall be final.

Regulations 86 to 98 of this Chapter shall apply with necessary modifications regarding the presentation, consideration, and decision of the appeal.

32.(1) An employee may be dismissed from service on the grounds of gross insubordination, wilful or grave negligence of duty, gross misconduct, or for acts like dishonesty, corruption, misappropriation of funds, sexual perversity, or moral turpitude for a punishable act.

(2) An employee may be removed from service on the grounds mentioned above and also for inefficiency in administration or academic work, or unauthorised teaching or service.

(3) An employee may be reduced in rank or his emoluments may be reduced on grounds such as deficiency in administration, unsatisfactory work or conduct, lack of interest in co-curricular activities, deficiency in the performance of examination duties, or doubtful integrity.

This reduction may be to a lower grade or to a lower stage in the pay scale.

33. (1) An employee may also be punished by withholding his increment permanently or temporarily for any period in a pay scale.

(2) An appeal may be preferred against such an order to the Inspector or Regional Inspector within thirty days of the employee receiving the order, and their decision shall be final.

34. In deciding to award punishment, mitigating factors, if any, and the past record of service of the employee may be taken into consideration.

35. Upon receiving a complaint or an adverse report regarding charges of a serious nature, the Committee shall appoint the Headmaster or Principal or Manager as the Inquiry Officer in the case of Teachers and other employees (or the Manager himself shall conduct the inquiry if this power has been delegated to him by the Committee under the Rules), and in the case of the Headmaster or Principal, there shall be a small sub-committee which shall be directed to submit the report as soon as possible. In the case of Class IV employees, a senior teacher shall be appointed as the Inquiry Officer by the Principal/Headmaster.

- 36.(1) The grounds on which action is proposed to be taken shall be communicated to the delinquent employee in the form of a definite charge or charges, which shall be so clear and precise as to give the delinquent employee sufficient indication of the facts and circumstances against him. He shall be required to submit his written statement of defence within three weeks of receiving the charge-sheet and to state whether he wishes to make any personal statement. If he or the Inquiry Officer so desires, an oral inquiry shall be held in respect of the charges which are not admitted. In that inquiry, such oral evidence shall be heard as the Inquiry

Officer deems necessary. The delinquent person shall have the right to cross-examine the witnesses, give evidence himself, and call such witnesses as he may desire, provided that the Inquiry Officer may, for sufficient reasons to be recorded in writing, refuse to call any witness. The proceedings shall contain a sufficient record of the evidence and a statement of the inquiry and the grounds thereof. The Inquiry Officer conducting the inquiry may also make his recommendation regarding the punishment to be awarded to the employee separately from these proceedings.

(2) Clause (1) shall not apply where the person concerned has absconded or where for other reasons it is impracticable to communicate with him.

(3) Any or all of the restrictions in Clause (1) may be waived for sufficient reasons, which should be recorded in writing, where a strict adherence to its requirements is difficult, and those requirements can, in the opinion of the Inquiry Officer, be dispensed with without injustice to the delinquent person.

37. Soon after receiving the report and recommendation of the Inquiry Officer, and after giving notice to the employee, a meeting of the Committee of Management shall be held to consider the report and recommendation of the proceedings and shall take a decision on the matter. The employee shall be allowed to appear personally before the Committee, if he so desires, to present his case and answer any questions put by any member present at the meeting. The Committee shall then send the complete report, along with all concerned papers, to the Inspector or Regional Inspectress for their approval of the proposed action.

Provided that, no report shall be sent to the Inspector/Inspectress for approval in the case of Class IV employees. All the above-mentioned proceedings in their regard shall be conducted by the Appointing Authority.

38. If in any case it is felt that the matter can be dealt with more properly by terminating the service with notice, it may be done with the approval of the Inspector or Regional Inspectress.
- 39.(1) The report relating to the suspension of the Head or Teacher of the Institution, which is to be submitted to the Inspector under Sub-section (6) of Section 16-G, shall contain the following details and shall be accompanied by the following documents:
- (a) Details of the posts (including grade) held by the person suspended from the date of his initial appointment up to the time of his suspension, along with his name, including details relating to the nature of the tenure of the post held at the time of suspension, i.e., temporary, permanent, or officiating.
 - (b) A certified copy of the report on the basis of which such person was eventually confirmed or permitted to cross the efficiency bar, whichever is later.
 - (c) The details of all charges on the basis of which such person was suspended.
 - (d) Certified copies of the complaints, reports, and the Inquiry Officer's Inquiry Report, if any, on the basis of which such person was suspended.
 - (e) A certified copy of the resolution of the Committee of Management by which such person was suspended.
 - (f) A certified copy of the suspension order issued to such person.
 - (g) If such person was previously suspended, the details of the charges on the basis of which, and the period for which, he remained suspended on previous occasions, along with certified copies of the orders on the basis of which he was reinstated.

(2) Any employee other than the Head or Teacher of the Institution may be suspended by the Appointing Authority for the reasons specified in Clauses (a) to (c) of Sub-section (5) of Section 16-G.

(3) No order of suspension under Sub-regulation (2) shall remain in force unless it is approved in writing by the Inspector within sixty days from the date of such order.

40.(a) The charge or charges against the employee should generally be given within 15 days from the date of the decision to initiate formal proceedings against him.

(b) The employee should generally submit his written statement of defence within a period of three weeks, and in no case should more than one month be given for this purpose.

(c) The inquiry of witnesses, including oral examination, should generally be completed within one month of submitting the written statement.

(d) The report of the inquiring agency, where it is not the punishing authority itself, should be submitted with the greatest possible dispatch and generally within 15 days of the completion of the inquiry.

(e) The Punishing Authority should take a decision without unnecessary delay.

41. A suspended employee shall be given half his salary as subsistence allowance.

42. A suspended employee shall be given the difference between his salary and the subsistence allowance received upon his reinstatement.

43. A suspended employee may be punished from the date of his suspension or any other later date with the concurrence of the Punishing Authority.

44. The Inspector or Regional Inspectress shall communicate their decision to the Management within six weeks of the receipt of the proposal in complete form for action referred to in Sub-section (3)(a) of Section 16-G of the Act, or for deciding on the proposal for punishment made against an employee of the Clerical category. If incomplete papers are received from the Management, the approving authority shall ask for the proposal to be re-submitted in complete form, and the six-week period proposed in this Regulation shall be computed from the date of re-receipt of complete papers by the approving authority. These papers shall be sent either by Registered Post or by Special Messenger.
- 44-A(1) In the case of Clerical category employees, the Inspector or Regional Inspectress may approve or disapprove the proposed punishment or may reduce or increase it.
- Provided** that in cases of punishment, the Inspector/Regional Inspectress shall, before issuing the order, give the concerned employee an opportunity to show cause within 15 days from the date of receipt of the notice as to why the proposed punishment should not be awarded to him.
- (2) Any party may prefer an appeal against the order of the Inspector/Regional Inspectress under Clause (1) to the Regional Deputy Director of Education within one month from the date of communication of the order, and the Regional Deputy Director of Education, after conducting such further inquiry, if any, as he deems necessary, may confirm, cancel, or modify the order, which shall be final. The Regional Deputy Director of Education shall give his decision on the appeal of an employee within a period of 3 months.
45. The Committee shall implement the decision of the Inspector or Regional Inspectress within two weeks of receiving the intimation of the decision, provided that the Regional Deputy Director of Education/Deputy Director of Education

(Women) may, on a representation being made by the Manager, withhold the remaining portion of the salary for the period of the employee's suspension, if any, until the appeal is considered

SALARY AND PAYMENT OF SALARIES

46. Employees shall be provided with the pay scales approved by the State Government from time to time.
47. The employee's pay shall be fixed at the initial stage of the time-scale attached to his post upon first joining duty in the Institution.

Provided that if he has previously worked in another institution and has earned increments, he may be given the benefit of these increments subject to the conditions laid down by the Government or the Regulations.

It is further provided that advance increments shall be granted only with the prior sanction of the Government in special cases.

48. Upon promotion to a higher post, the initial pay of the employee shall be fixed at the minimum of the new pay scale, if his pay is less than this minimum, otherwise at the stage next above his existing pay in the new time-scale.
49. The Committee shall pay the employee's salary for one month by the 20th day of the following month.
50. Salary shall be paid in cash or by cheque. If any employee desires regular payment by cheque instead of cash, the Committee shall make the necessary arrangement for it, provided banking facilities are locally available. The employee shall sign the legally stamped pay register, if required, as a token of payment received by cheque or in cash.
51. Continuous service rendered in the Institution, whether officiating or substantive, shall be counted for the pay scale

and annual increment, Provided that increment shall not be admissible for the period of leave without pay taken in excess of the admissible leave, or for the period of leave taken on medical grounds or on private affairs. The date of increment falling within the period of leave in any particular year shall be postponed until the date on which the employee rejoins duty after the expiry of the leave.

The teacher shall submit information on the self-appraisal form prescribed by the Director of Education, through the Principal, to the Management two months prior to the date of increment. The Management shall ask for the necessary records it deems appropriate and shall instruct the Principal/Teacher to sanction the increment in time. If no instruction is given until the date of the increment, it shall be deemed that permission has been granted.

52. An employee shall be entitled to annual increments in the pay scale unless the penalty of withholding his increment is imposed, or he is stopped at the efficiency bar.

No increment shall be admissible, or the efficiency bar shall not be allowed to be crossed, by any such employee who is found guilty of irregularities such as: directly or indirectly aiding in the pre-publication (leakage) of question papers of public examinations before the prescribed time, or directly or indirectly aiding in cheating examinee/examinees in Board examinations or getting them to cheat, or destroying illegal material related to cases of use of unfair means, or suppressing the case, or obstructing the inspection work of the District Administration and Education Department officials or mobile squads, and violence/assault with them, or disappearance or intentional disappearance of answer books from collection/evaluation centers, or tampering with answer books in any manner, or any kind of negligence in the conduct of the examination, etc.

53. A Principal or Head Master shall not be allowed to cross the efficiency bar unless he proves himself to be a competent

guide and an efficient supervisor for the students and teachers, creates a conducive atmosphere in the institution, achieves satisfactory academic standards, satisfactorily organizes co-curricular activities, keeps himself abreast of progressive educational thought and development, and his integrity is certified.

Any such Principal or Head Master shall also not be allowed to cross the efficiency bar who is found guilty of irregularities such as: directly or indirectly aiding in the pre-publication (leakage) of question papers of public examinations before the prescribed time, or directly or indirectly aiding in cheating examinee/examinees in Board examinations or getting them to cheat, or destroying illegal material related to cases of use of unfair means, or suppressing the case, or obstructing the inspection work of the District Administration and Education Department officials or mobile squads, and violence/assault with them, or disappearance or intentional disappearance of answer books from collection/evaluation centers, or tampering with answer books in any manner, or any kind of negligence in the conduct of the examination, etc.

54. A teacher shall not be allowed to cross the efficiency bar unless he proves himself to be a competent teacher, maintains a healthy influence on students, cooperates in maintaining discipline and co-curricular activities, is loyal to the Institution, and his integrity is certified.

In addition to the above, those teachers shall also not be allowed to cross the efficiency bar who are found guilty of irregularities such as: directly or indirectly aiding in the pre-publication (leakage) of question papers of public examinations before the prescribed time, or directly or indirectly aiding in cheating examinee/examinees in Board examinations or getting them to cheat, or destroying illegal material related to cases of use of unfair means, or suppressing the case, or obstructing the inspection work of

the District Administration and Education Department officials or mobile squads, or violence/assault with them, or disappearance or intentional disappearance of answer books from collection/evaluation centers, or tampering with answer books in any manner, or any kind of negligence in the conduct of the examination, etc.

54(a). If a Principal, Head Master, or Teacher is not allowed to cross the efficiency bar under Regulation 53 or 54, he may submit a representation to the Inspector within two weeks from the date of notification of the order. The Inspector, after conducting such inquiry as he deems necessary, may pass such order as he considers appropriate.

54(aa). The concerned Divisional Deputy Director of Education shall have the authority to hear an appeal against the decision given by the Inspector under Regulation 54(a), and he may call for and examine the requisite records for the purpose of satisfying himself as to the correctness or propriety of any order passed by the Inspector. After hearing both parties, he may pass such order on it as he deems appropriate. The decision of the Divisional Deputy Director of Education on this matter shall be final and shall be implemented by the Management.

Note: The above 54(aa) shall not be applicable to non-aided minority schools.

54(b). The procedure for allowing a Principal, Head Mistress, or Teacher to cross the efficiency bar under Regulation 53 and 54 shall be the same as prescribed for State employees, however, the self-appraisal form prescribed by the Director of Education must be submitted to the Management two months prior to the date the efficiency bar is due to be crossed, and the Management may ask for the necessary records it deems appropriate within one week and shall give its decision before the date of crossing the efficiency bar.

TRANSFER FROM ONE INSTITUTION TO ANOTHER

¹[55(1). For the purpose of online transfer of any teacher in non-Government aided secondary schools other than minority institutions, the Management shall determine the number of existing vacancies, and in case of a post other than the post of Head of Institution, also determine the number of vacancies to be reserved for candidates belonging to Scheduled Castes, Scheduled Tribes, and Other Backward Classes as per the Uttar Pradesh Public Service (Reservation for Scheduled Castes, Scheduled Tribes and Other Backward Classes) Act, 1994, and shall make the information regarding vacancies available to the District Inspector of Schools for uploading on the website.

(2). The District Inspector of Schools shall verify such vacancies and, considering the justification for filling the post on the basis of the registered student strength in the Institution, shall get the information regarding sanctioned vacancies under manpower uploaded on the website. Provided that the posts requisitioned for direct recruitment through the Selection Board shall not be uploaded on the said website.

(3). Any permanent teacher of an Institution other than a minority institution, including a teacher working in the attached primary section, who desires a transfer to another Institution, shall apply online against the vacancy displayed on the website, subject to such conditions as may be issued by the State Government from time to time by its order.

Provided that a teacher from 8 Aspirational Districts (Sonbhadra, Chandauli, Bahraich, Shravasti, Balrampur, Fatehpur, Chitrakoot, Siddharthnagar) shall not apply for

¹ Regulations 55, 56, 57, 58, 59, 60 and 61 amended by Notification No. Parishad-9/382 dated July 31, 2023, published in the Gazette dated August 05, 2023.)

¹[transfer to another district, but in the case of mutual transfer, they can apply for transfer to another district.

(4). The printout of the said online application form shall be submitted to the Head of the Institution in the case of a]1 teacher, and to the Manager in the case of the Head of the Institution.

56. Where the application form has been submitted to the Head of the Institution, he shall forward it online with his recommendation after examination within the prescribed period and shall submit the hard copy of the online application form to the Manager of the Institution.

57 (1). The Manager of the Institution shall place the matter before the Management, and the Management, after consideration, shall issue its No-Objection (NOC) and Resolution.

(2).Upon receiving the No-Objection/Resolution of the Committee of Management, the Manager shall forward the application form online and shall upload the Resolution/No-Objection Certificate.

(3). Provided that the application forms for transfer shall not be forwarded for more than 20% of the total posts of Lecturers, Assistant Teachers, and teachers separately working in the attached primary section in any academic session. The provision of 20% shall not be effective in the case of the Head of the Institution.

(4). The Manager shall send the hard copy of the said online application form, a copy of the Management's Resolution indicating the Management's consent, Service Book,]1

¹ Regulations 55, 56, 57, 58, 59, 60 and 61 amended by Notification No. Parishad-9/382 dated July 31, 2023, published in the Gazette dated August 05, 2023.)

¹[Character Roll, Provident Fund Account, Group Insurance Account, and Last Pay Certificate, along with three copies of other documents indicated by the applicant in the online application form, to the District Inspector of Schools of the concerned district.

58. The Inspector shall get the application form received under Regulation 57 entered in the register maintained for this purpose, and after verifying/examining the information¹ mentioned in the application form submitted online by the applicant, shall forward it online to the concerned Joint Director of Education on the website and shall send two copies of the application form along with all annexures to the concerned Joint Director of Education.

59 (1). The Joint Director of Education shall get the application form forwarded by the Inspector under Regulation 58 entered in the register maintained for this purpose, and after inquiry, shall forward the application form online to the Additional Director of Education (Secondary) and shall make the hard copy of the application form/annexures available to the Additional Director of Education (Secondary) with his recommendation.

(2). The Additional Director of Education (Secondary) shall get a merit list prepared for the received transfer applications on the basis of the standards and quality points prescribed by the Government order and shall issue the transfer order for the teachers eligible for transfer.

(3). Priority shall be given to the mutual transfer of the Head of the Institution and the teacher.]¹

¹ Regulations 55, 56, 57, 58, 59, 60 and 61 amended by Notification No. Parishad-9/382 dated July 31, 2023, published in the Gazette dated August 05, 2023.)

¹ [(4).The transfer of teachers of non-Government aided secondary schools shall be done only through the online medium.**Provided**that in special circumstances, offline transfer shall be issued by the Additional Director of Education (Secondary) by order of the State Government.

60. Within one month of the transfer of a teacher from one Institution to another Institution, the Manager of the former Institution shall send the Character Roll, Leave Account, Provident Fund Account, Group Insurance Account, and Last Pay Certificate to the concerned Inspector/Divisional Joint Director of Education, as the case may be.]¹

61 (1). The transferred teacher shall not be entitled to Traveling Allowance (TA). However, travel time shall be sanctioned for one day for every 300 km, which shall be a maximum of 03 days. The salary for the travel time shall be paid, in the absence of a contrary agreement, by the Institution where he joins duty upon transfer.

(2). The teacher transferred under this chapter shall:

(a) Become an employee of the Institution to which he has been transferred, and his salary and other conditions of service shall be the same as he would have been entitled to if he had not been transferred, unless they are duly altered.

(b) Become junior to the last teacher working in the same cadre and the same grade in that Institution on the date of his joining duty.

(c)In compliance with the provisions of sub-clause (b), he shall be entitled to all benefits for the services]¹

¹ Regulations 55, 56, 57, 58, 59, 60 and 61 amended by Notification No. Parishad-9/382 dated July 31, 2023, published in the Gazette dated August 05, 2023.)

¹[rendered in the Institution to which he has been transferred, and the service rendered in the Institution from which he has been transferred shall be deemed to be service rendered in the Institution to which he has been transferred.

Remark:

- (1) For the purposes of this chapter, Management in relation to an Institution means the Committee of Management or the person or authority in whom the power to manage the Institution and conduct its activities is vested.
- (2) Transfer shall be possible from one non-Government aided institution to another non-Government aided institution.
- (3) The transfer arrangement shall be effective on schools up to the level to which the provisions of the Payment of Salaries Act, 1971 and the U.P. Secondary Education Services Selection Board Act, 1982 apply in the schools.
- (4) Transfer of teachers working under disputed cases shall not be done through the online medium.]¹

62. Repealed.

Teaching Part-time Service and Other Benefits

63. No Principal, Headmaster, or teacher of a co-aided recognized institution shall engage in private teaching (tuition).
64. Violation of Regulation 63 shall be considered gross misconduct and will be punishable according to the provisions of the regulations in this chapter.

¹ Regulations 55, 56, 57, 58, 59, 60 and 61 amended by Notification No. Parishad-9/382 dated July 31, 2023, published in the Gazette dated August 05, 2023.)

65. Removed.
66. An employee may accept remunerative work related to examinations conducted by the Board, Education Department, or recognized examination bodies, or may participate in literary programs, provided that such work does not interfere with their normal duties.
67. An employee may be granted permission by the management committee to prepare for and appear in educational, training-related, or professional examinations that are helpful in improving their efficiency in teaching or administration, as per the orders of the Director of Education, if any.

Maintaining Record of Work and Service

68. A character roll and a service book shall be maintained for each employee. The format of the character roll shall be as given in Appendix-G. In the case of Class III and Class IV employees, the service roll and character roll will be maintained in the same format as prescribed for equivalent employees of Government Higher Secondary Schools.
69. Annual entries regarding the work and conduct of teachers and other employees shall be made in their character roll by the Head of the institution, while for the Head of the institution, these entries shall be made by the Manager. Casual entries can be made by them at any time.
70. Along with the annual entry regarding the work and conduct of the concerned person, a certificate of integrity will be given in the following format: "To my knowledge, nothing has come to my notice that would cast doubt on the integrity of Shri _____ His general reputation for honesty is good, and I certify his integrity."

71. The certifying authority should exercise extreme care in giving or withholding these certificates and should treat it as a serious and extremely important matter. Before withholding the certificate of integrity, every complaint or allegation that comes to the knowledge of the certifying authority must be thoroughly investigated, and if it is established or confirmed, it should be placed before the concerned persons for explanation. If the person's explanation is not satisfactory and doubts have arisen regarding their integrity, their certificate of integrity may be withheld.
72. Where an adverse entry is made in a person's character roll in a particular year, both the adverse and favorable entries for that entire year shall be communicated within 30 days of being entered, and an acknowledgment of its receipt shall be taken. Similarly, information about the withholding of the certificate of integrity will also be given.
73. Representation against an adverse entry in the character roll can be made to the management committee, whose decision shall be final.
74. A service book, on the form prescribed by the State Government for its employees, shall be given to the employee of the institution at his own cost on his first appointment and shall be kept in the custody of the Head of the institution for teachers and other employees, and of the Manager for the Head of the institution, along with the character roll.
75. An employee of the institution shall be permitted to examine their service book at any time if they wish to satisfy themselves that their service book is being properly maintained. They will sign their service book on every entry related to annual increment, promotion, and transfer, and any interruption in service (such as leave) will be recorded with full details of its duration. All entries in the service book will be certified by the Head of the institution in the case of

teachers and other employees, and by the Manager in the case of the Head of the institution.

76. The service book of an employee of the institution shall be given to them at the time of their retirement or termination of service after making an entry to this effect therein.

Provident Fund

77. Subject to the provisions of these regulations, as contained in Appendix-Eight of the Education Code (1958 edition), the Provident Fund Scheme for school/college teachers in non-pensionable service shall be applicable to all employees as far as possible.
78. The management's contribution, along with the employee's contribution, will be deposited into their account at the time of payment of the employee's salary every month.
79. The manager will arrange to show the employee their provident fund account passbook every year by December 31 at the latest, and will regularly get their signature as a symbol of their review.
80. The employee's account, which is contributory under the Provident Fund scheme, will be transferred to the other institution upon transfer from one institution to another, and they will continue to contribute to the provident fund in the institution to which it is transferred. 8
81. (a) Upon the employee's retirement, resignation, transfer, or termination of service, his provident fund account passbook will be forwarded by the Manager to the Inspector/Divisional Inspectress within two weeks from the date of their release.
- (b) After the account is checked by the District Inspector/Divisional Inspectress and the necessary record is kept, the employee's provident fund account passbook will be sent to them within three weeks of its receipt from the manager.

82. (a) To pay the government's contribution to the employee, the manager will duly prepare the bill and send it to the Inspector/Divisional Inspectress within two months from the date of the employee's release.
- (b) After necessary scrutiny by the Inspector/Divisional Inspectress, the bill will be forwarded to the Accountant General within 15 days.

Appeal

83 to 85- Repealed

86. The memorandum of appeal shall briefly state the grounds of appeal and the relief sought. The appellant shall submit the memorandum of appeal in two copies, along with copies of the order against which the appeal is made and of the documents, if any, to the concerned Divisional Deputy Director of Education, Deputy Director of Education (Women), who shall hereinafter be referred to as the Appellate Officer in these regulations.
87. A notice of the appeal, along with a copy of the memorandum of appeal, shall be sent by the Appellate Officer to the respondent by registered post, and they shall be asked to reply by the date specified in the notice.
88. The respondent shall provide two copies of the reply, along with copies of the documents, if any, to the Appellate Officer by the date fixed in the notice or by any other date approved by the Appellate Officer. A copy of the reply will be given to the appellant upon their request.
89. The Appellate Officer will call for all necessary papers from the Inspector/Divisional Inspectress and will ensure that they are received before the commencement of the hearing.
90. The Appellate Officer shall fix the dates for hearing the appeal and may change the dates or adjourn the hearing from time to time.

Provided that whenever a date is fixed in the absence of a party, that party shall be given at least one week's notice, unless both parties agree otherwise:

Provided further that no such notice shall be required for a party when a date is fixed on a hearing date and that party is absent despite having notice of that date.

91. No party shall have the right, as a matter of right, to present any evidence before the Appellate Officer that was not presented before the Inspector/Divisional Inspectress, but the Appellate Officer may accept any such evidence which they consider helpful in reaching a just decision in the case.
92. The Appellate Officer may, at any time during the pendency of the appeal, ask any party to produce any such quotation, information, statement, explanation, or record related to the case which is in the possession or power of that party, and that party shall have to comply with the requisition within a reasonable period fixed by the Appellate Officer.
93. No party shall be represented by a lawyer before the Appellate Officer.
94. The Appellate Officer may hear and decide an appeal ex-parte if any party does not appear on the date fixed for the hearing despite being given notice.
95. The decision of the Appellate Officer shall be in writing. It shall briefly state the subject of the decision, the decision, and the final order.
- 96- Repealed.
97. Copies of the decision shall be sent to the concerned parties and the Inspector/Divisional Inspectress as expeditiously as possible.
98. (1) Within two months of receiving the information, the management shall implement the decision of the Appellate

Officer. If this is not done, the Inspector/Divisional Inspectress, without prejudice to any other course open to them or any other authority or employee, shall implement it to the extent that its payment can be made from the grant-in-aid receivable by that institution.

(2) Failure to implement the decision of the Appellate Officer by the management within the aforesaid period shall be deemed to be a fault under the meaning of sub-section (2) of Section 16-D of the Intermediate Education Act.

99. (1) Casual leave, earned leave, medical leave, maternity leave, personal work leave, and extraordinary leave may be sanctioned to the Principal, Headmaster, and other employees for such period and subject to such conditions as the State Government may from time to time determine for employees of the same category in Government Higher Secondary Schools, or as may be prescribed by any of its specific orders, with such exceptions as may be required in any special circumstances. Casual leave will be sanctioned by the Manager in the case of the Principal or Headmaster and by the Principal/Headmaster in the case of other employees. Other leave will be sanctioned by the Manager (on submission/forwarding of the application by the Principal/Headmaster). In the case of Class IV employees, other leave will also be sanctioned by the Principal/Headmaster.

Provided that in special circumstances, the State Government may also sanction such leave and on such conditions as it may deem proper.

(2) Leave cannot be claimed as a matter of right. Seeing the necessity of the circumstances, the sanctioning authority can refuse to grant any kind of leave and can also cancel previously sanctioned leave.

Note: If a Principal, Headmaster or teacher is a member of the State Legislature or Parliament, he shall be

relieved from the institution to attend the meetings of the Legislature, Parliament or their committees, upon giving information of such meeting and his intention to attend it, and during the period of such absence from the institution, he shall be deemed to be on such leave as is due to him and for which he applies. If no leave is due to him, he shall be deemed to be on leave without pay for the period of such absence.

100- The Management Committee in the case of a clerk, which includes a librarian, and the Principal/Headmaster in the case of a Class IV employee, shall be the appointing authority. Regulations 1, 4 to 8, 10, 11, 15, 24 to 26, 30, 32 to 34, 36 to 38, 40 to 43, 45 to 52, 54, 66, 67, 70 to 73 and 76 to 82 above, with necessary modifications, shall apply in respect of appointment, probation (the period of which shall be one year), confirmation and service rules, etc., of clerks, which includes librarians, and Class IV employees. However, the provisions of Regulations 77 to 82 in respect of Class IV employees shall apply only when necessary instructions in this regard are issued by the State Government. The provisions of Regulations 9, 12, 13, 14, 16 to 20, 27, 28, 54, 55 to 65 and 97 shall not apply to these employees.

¹[101 (1) School-wise Selection Committee-

The selection committee for selection to the posts of Clerk category/non-teaching posts in non-government aided secondary schools will be constituted as follows:-

1. The Manager of the concerned school or a person nominated by the management committee who is a member of the present management committee. (In the absence of a school management committee, the authorized controller will be the chairman of the above committee.) **-Chairman¹**

¹ Amended by Notification No. Parishad-9/762 dated 06 January 2022 published in Gazette dated 08 January 2022)

2. [Nominated by the District School Inspector, Deputy District School Inspector or other officer. - **Member Secretary**
3. District Employment Officer - (In case the post of District Employment Officer is vacant, any district level officer nominated by the District Magistrate) – **Member**
4. Principal of the Government Industrial Training Institute located in the district –**Member**
5. If there is no representation of Other Backward Classes, Scheduled Castes and Scheduled Tribes among the members nominated in serial numbers 1, 2, 3 and 4, then an officer/officers of the said category will be nominated by the District Magistrate for their representation.]¹

¹(2) Eligibility for Application-

Candidates who have obtained 50 percent and above percentile score in the above Preliminary Eligibility Test (PET) conducted by the U.P. Subordinate Services Selection Commission will be eligible to apply for the selection in question. (PET score means the valid score declared by the U.P. Subordinate Services Selection Commission on the date of application.)

(3) Application Procedure-

Applications will be invited from the candidates who have obtained 50 percent and above percentile score in the Preliminary Eligibility Test (PET) for the selection in question as per the following procedure:-

- Information of vacant posts of clerk category in non-government aided secondary schools operating at the district level will be given by the concerned management to the District School Inspector.
- The proposal will be sent by the District School Inspector to the Director of Education, Secondary, with a clear]¹

¹ Amended by Notification No. Parishad-9/762 dated 06 January 2022 published in Gazette dated 08 January 2022)

¹ [recommendation after confirming the said posts, justification, adjustment of deceased dependent and supernumerary posts, and compliance with the reservation rules. Thereafter, an order will be issued by the Director of Education, Secondary, to fill the posts in question after examining the justification and necessity in the light of the rules. After the order of the Director of Education, permission will be granted by the District School Inspector to the appointing authority (management system or authority controller) to fill the posts as per the established system of Regulation-101 of Chapter-Three of the Intermediate Education Act, 1921. The appointing authority/management system will get the advertisement of the school-wise/reservation-wise posts published on the website of the Secondary Education Department and in at least two state-level newspapers having the widest circulation in the district (from the first 5 in the list given by the District Information Officer).

- Details regarding the pay scale and other allowances of the post, the minimum qualification prescribed for the post, minimum age if any, will be given in the advertisement and detailed instructions regarding filling the application form will be mentioned. The advertisement will be published prescribing a last date for filling the application form (which should not be less than 21 days from the date of publication of the advertisement).
- The candidate will send his/her application form to the concerned school by registered post and its photocopy will be sent to the e-mail ID of the concerned District School Inspector. The e-mail ID of the District School Inspector will be published in the notification.

(4) Reservation-

Reservation will be admissible to the candidates of Scheduled Castes/Scheduled Tribes and Other Backward]1

¹ Amended by Notification No. Parishad-9/762 dated 06 January 2022 published in Gazette dated 08 January 2022)

¹[Classes of U.P. as per the prevailing government orders of the U.P. government. Similarly, reservation will be admissible as per rules on the vacancies for the categories coming under horizontal reservation such as dependents of freedom fighters of U.P./ex-servicemen/persons with disabilities and female candidates of U.P. as per the prevailing up-to-date government orders/ordinances/acts.

- 10 percent reservation will be payable to the economically weaker section (EWS) as prescribed in the Government Order No. 3/2019/4/1/2002/Ka-2/19 TC, dated March 14, 2019, issued by the Personnel Section of the Government of Uttar Pradesh.
- Horizontal reservation on posts reserved for persons with disabilities will be payable as per Government Order No. 35/65-3-11-78/99, dated January 13, 2011, of the Disabled/Handicapped Welfare Section 3, Government of U.P.

(5)Age Limit-

- The age of the candidate in the advertisement in question should be a minimum of 18 years and a maximum of 40 years as on 1st July of the selection year.

Note:- In the case of candidates of Scheduled Castes, Scheduled Tribes, Other Backward Classes and such other categories of Uttar Pradesh, relaxation in the upper age limit will be granted by as many years as specified by the State Government. As per Government Order No. 22/21/1983-Karmik-2, dated November 28, 1985 of Personnel Section-2, a relaxation of 05 years in the maximum age limit will be admissible to the skilled players of classified sports. A relaxation of 03 years in the maximum age limit will be admissible for ex-servicemen. Ex-servicemen who apply against the posts reserved for the ex-servicemen category and claim reservation must be defined under the]1

¹ Amended by Notification No. Parishad-9/762 dated 06 January 2022 published in Gazette dated 08 January 2022)

¹ ["definition of ex-servicemen" prescribed in the Uttar Pradesh Public Services (Reservation for Physically Handicapped, Dependents of Freedom Fighters and Ex-servicemen) Act, 1993 (as amended) and it is mandatory for such candidates to be discharged from the army by the last date of application. A relaxation of 15 years in the maximum age limit will be admissible to persons with disabilities of the society as per the latest prevailing Government Order No. 18/1/2008-Ka-2-2008, dated February 03, 2008 of Personnel Section-2 of the U.P. Government.

(6) Application Fee-

- Category-wise application fee will be admissible for application to vacant posts of clerks/non-teaching employees as follows:-

S.No.	Category	Application Fee
1.	Unreserved(General)/Other Backward Class	₹750.00
2.	Scheduled Caste/Tribe/E.W.S.	₹500.00

(Note- Application fee will be deposited in the account operated in the name of the Manager/Authorized Controller/Managing Director of the concerned institution through Bank Draft/Postal Order and NEFT)

(7) Educational Qualification for Selection:-

1- Must have passed the Intermediate examination conducted by the Board of Secondary Education or any other examination equivalent to it.

2- Along with the Board of Secondary Education, Uttar Pradesh, must have taken Computer Science as a separate subject in High School or Intermediate examination conducted by any institution/education]1

¹ Amended by Notification No. Parishad-9/762 dated 06 January 2022 published in Gazette dated 08 January 2022)

¹ [board/council established by the Central or any State Government.

OR

CCC certificate issued by DOEACC/NIELIT in computer operation or a certificate of equivalent level from a government-recognized institution.

OR

Diploma/Degree in Computer Science.

OR Holder of higher qualification in computer such as Diploma in Computer, Degree, PGDCA, BCA, MCM and graduation or higher degree (B.A., B.Sc., B.Tech, M.Sc., M.B.A.) with computer as a form or computer course in one semester.

3- Hindi typing speed on computer will be minimum 25 words per minute and English typing speed on computer will be minimum 30 words per minute.

(8) Selection Process-

- A qualifying typing test of the applying candidates will be conducted. The typing test will be conducted at the Government Industrial Training Institute of the district. The typing test will be monitored by the selection committee constituted as per point (1) of column-2 of the table.
- 10 candidates will be invited by the selection committee for the typing test against 01 post. If more than 10 candidates have applied against 01 post, then the first 10 candidates who have obtained the highest percentile score in PET will be included in the typing test.
- The computer typing test will be qualifying. Information of the date fixed for the typing test will be sent by the]

¹ Amended by Notification No. Parishad-9/762 dated 06 January 2022 published in Gazette dated 08 January 2022)

¹[manager to the candidates through registered post at least 15 days in advance, along with which the date of the typing test will also be informed on the candidates' e-mail ID.

- A merit list will be prepared on the basis of the score obtained in PET of the candidates who qualify the typing test. Three times the number of advertised posts in the said merit list will be invited for interview.
- An interview of 20 marks of the candidates will be taken by the selection committee.
- A merit list will be prepared by the selection committee on the basis of the sum of the marks obtained by the candidates in the PET examination and interview. The candidates who have obtained the maximum marks in the merit list will be selected.
- The selected list received from the selection committee will be sent by the manager to the District School Inspector along with all the documents.
- The proposal will be sent by the District School Inspector to the Divisional Committee with his opinion after preparing the proceedings and duly examining the records.
- Financial admissibility will be issued by the Divisional Committee after due examination of the rules and records.
- The educational certificates of the selected candidates will be verified from the original institution and the expenditure fee will be borne by the concerned candidate.
- In case of a dispute regarding the posts for selection and the appointment of the selected candidates in the school, the matter will be disposed of by the Divisional Committee.]¹

¹ Amended by Notification No. Parishad-9/762 dated 06 January 2022 published in Gazette dated 08 January 2022)

- ¹ [The appointing authority will take action for appointment by the institution manager after obtaining a health examination certificate of the selected candidates by the Chief Medical Officer of the district and a certificate regarding character/criminal record by the competent authority and intelligence unit (L.I.U.).

(9) General Instructions for Candidates:-

- Candidates claiming more than one reserved category will be admissible only one relaxation, whichever is more beneficial.
- Ex-servicemen and persons with disabilities will submit their claim on the certificate issued by the competent authority in the format prescribed by the U.P. Government from time to time, otherwise the claim made by the candidate will not be accepted.
- Candidates who claim to be physically disabled should ensure that the certificate submitted by them along with the application for this purpose is in the format prescribed in the Office Memorandum No. 18/1/2008-Ka-2-2008, dated February 03, 2008 of the Personnel Department and the percentage of disability of the candidate is clearly mentioned in the certificate.
- Such male candidates who are married and have more than one living wife or such female candidate who has married a man who already has a living wife, will not be considered eligible.
- The qualification held by the candidates only up to the last date for acceptance of applications will be accepted. The qualification/eligibility acquired after the last date of application will not be valid for eligibility.]¹

¹ Amended by Notification No. Parishad-9/762 dated 06 January 2022 published in Gazette dated 08 January 2022)

- ¹[Any candidate can be debarred from the selection in question for giving false facts in his/her application form which cannot be confirmed on the basis of the certificate.
- The date of birth mentioned in the certificate of High School or equivalent passed examination will be valid. No other record other than the said certificate will be valid for date of birth.]¹

Arrangements regarding Class IV vacancies will be made only through outsourcing. But the above arrangement will not apply in respect of the appointment to be made on vacant posts of Class IV under the relevant Rules, 1981, as amended from time to time, for the recruitment of dependents of deceased teachers or non-teaching employees of non-government aided institutions during their service.

102. Information of a vacancy arising as a result of the retirement of any employee holding a non-teaching post in any recognized, aided institution shall be given three months before the date of his retirement, and information of any vacancy caused by death, resignation or any other reason shall be given by the appointing authority to the Inspector within seven days of its occurrence.

²[103- If an employee of the teaching or non-teaching staff of a recognized aided institution (including minority institution), who has been duly appointed according to the prescribed procedure, dies during his service, and the husband or wife of the deceased employee (as the case may be) is not already employed under the Central Government or a State]²

¹ Amended by Notification No. Parishad-9/762 dated 06 January 2022 published in Gazette dated 08 January 2022)

² Regulations 103 to 107 substituted by Notification No. Parishad-9/901 dated 06th December 2022 published in the Government Gazette dated 10th December 2022.)

¹[Government or a corporation owned or controlled by the Central Government or any State Government, then one such member of the family, who is not already employed under the Central Government or a State Government or a corporation owned or controlled by the Central Government or a State Government and is not less than 18 years of age, may be appointed as a teacher in the trained graduate category or on a non-teaching post, if such person:-

- (1) Fulfills the prescribed educational or training qualifications for the post:

Provided further that in case of appointment to a post for which computer operation and typing has been prescribed as an essential qualification and the dependent of the deceased employee does not possess the required proficiency in computer operation and typing, then he will be appointed subject to the condition that within one year he will acquire the required speed of 25 words per minute in Hindi typing and 30 words per minute in English typing along with the "CCC" certificate issued by the D.O.E.A.C.C. Society in computer operation or a certificate recognized as equivalent to it by the government, and if he fails to do so, his normal annual increment will be stopped, and he will be given a further period of one year to acquire the required certificate in computer operation and the required speed in typing, and if he fails to acquire the required certificate in computer operation and the required speed in typing even in the extended period, his services will be terminated.

- (2) Is otherwise suitable for appointment.]¹

¹Regulations 103 to 107 substituted by Notification No. Parishad-9/901 dated 06th December 2022 published in the Government Gazette dated 10th December 2022.)

¹ [Explanation: For the purpose of this regulation (c), "member of the family" shall include the following relatives of the deceased government servant:-

- (1) Wife or husband
- (2) Son or adopted son
- (3) Daughters (including adopted daughters) and widowed daughters-in-law.
- (4) Unmarried brother, unmarried sister and widowed mother dependent on the deceased government servant, if the deceased government servant was unmarried.
- (5) The above-mentioned relatives of a missing government servant, who has been declared as dead by a competent court.

Provided that if no person related to any of the above-mentioned relatives of the deceased government servant is available or is found to be physically and mentally unfit and thus ineligible for employment in government service, then only in such a situation, the word 'family' will also include the dependent grandson and unmarried granddaughters of the government servant.

[104- The management of a recognized aided institution or, as the case may be, the Principal or Headmaster shall submit a report to the Inspector within seven days of the death, giving the name of the deceased employee, post held, pay scale, date of appointment, date of death, name of his employing institution and the names of the members of his family, their educational qualifications and age, etc. The Inspector will enter the particulars of the deceased in a register to be maintained by him.]¹

¹ Regulations 103 to 107 substituted by Notification No. Parishad-9/901 dated 06th December 2022 published in the Government Gazette dated 10th December 2022.)

¹[105- Any member of the family of the deceased employee specified in Regulation 104 shall submit an application to the concerned Inspector for appointment to a post in the assistant teacher or non-teaching cadre as per qualification. The application will be considered by the committee and after his appointment is recommended by the committee, the application will be sent to the management or, as the case may be, the Principal or Headmaster of the institution in which the applicant is to be employed according to the provisions given in Regulation 106, to issue the appointment order. The committee will consist of the following:-

- 1- District School Inspector - Chairman
- 2- Finance and Accounts Officer (Secondary Education) - Member
- 3- Senior most Principal, Government Inter College/Government Girls Inter College - Member

Provided that where the dependent of the deceased employee applies for employment after the expiry of a period of five years for employment, and the State Government is satisfied that undue hardship is caused in a particular case by the time limit for applying for employment, it may waive or relax the requirements which it considers necessary for dealing with the case in a just and equitable manner:

Provided further that for the purpose of the above proviso, the person concerned shall explain the reasons, and shall give proper justification in writing in support of such delay with necessary documents/evidence regarding the reason for the delay in applying for employment after the expiry of the time limit fixed for applying, and the government shall

¹Regulations 103 to 107 substituted by Notification No. Parishad-9/901 dated 06th December 2022 published in the Government Gazette dated 10th December 2022.)

take an appropriate decision after considering all the facts for the reason for the delay.]¹

¹[106- The appointment of a member of the family of the deceased employee shall, as far as possible, be made in the same institution where the deceased employee was serving at the time of his death. If there is no vacancy in the assistant teacher or non-teaching cadre in such an institution, his appointment shall be made in any other recognized aided institution in the district where such vacancy exists.

Provided that if such a vacancy does not exist at that time in any recognized, aided institution of the concerned district, then the case will be referred to the Divisional by the District Committee and the dependent of the employee will be employed against the vacancy available in the Division by the Divisional Committee.

Provided also that if the post is not vacant at the divisional level or the dependent of the deceased employee wants his appointment in another division, then the case will be referred to the Directorate, which will be considered at the Directorate level by a committee constituted as follows:-

- 1- Additional Director of Education (Sec.) - Chairman
- 2- Joint Director of Education (Finance) - Member
- 3- Deputy Director of Education (Sec-2/Sec-3) - Member

In case of agreement after consideration by the committee constituted at the Directorate level, the district committee related to the vacancy will be authorized for employment against the vacancy received from the districts.]¹

¹ Regulations 103 to 107 substituted by Notification No. Parishad-9/901 dated 06th December 2022 published in the Government Gazette dated 10th December 2022.)

¹[107- The recognized, aided institution to which the application has been sent by the Inspector to issue the appointment order shall issue the appointment letter within a period of one month from the date of receipt of the application, giving information to the Inspector. If the appointment letter is not given by the Inspector within the time limit without reasonable cause, then appropriate action will be taken by the Director of Education in case a representation against the Inspector is received.]¹

108- The Headmaster/Principal, teacher or employee, who will be assigned any responsibility/work by the concerned Board or the District School Inspector from the collection and evaluation center of answer books, which also includes the work of bringing, carrying bundles of answer books and evaluation of answer books, will be considered a part of his service. Expressing inability to discharge the said duties or being willfully absent will be considered neglect of duties and such persons will be considered absent from duty in the public interest and disciplinary action will be taken against them.

109- The persons whose duty in the Board examinations will be assigned as Center Superintendent/External Center Superintendent, room invigilator, if such person hesitates to discharge the responsibility assigned for the work of Center Superintendent/External Center Superintendent, room invigilation or is willfully absent, then such persons will be considered absent from duty in the public interest and disciplinary action will be taken against them.

¹ Regulations 103 to 107 substituted by Notification No. Parishad-9/901 dated 06th December 2022 published in the Government Gazette dated 10th December 2022.)

110- The transfer of employees, including clerks, librarians and Class IV employees, of an aided institution, excluding minority institutions, may be made from one aided institution to another aided institution with the consent of such institution, from where or to where the transfer is to be made. For such a transfer, (a) the concerned employee shall apply through the head of the institution to the management committee, addressed to the Divisional Joint Director of Education, and the management committee, after its consent, shall submit the application to the Inspector. The Inspector on his part shall obtain the consent of such management committee for which the employee has sought transfer and thereafter the application along with the recommendation of the Inspector shall be forwarded to the Divisional Joint Director of Education.

(b) The transfer order.

(1) May be issued by the Divisional Joint Director on the recommendation of the Inspector. If such institution, for which transfer has been sought, is situated in the division of another district, the Divisional Joint Director shall obtain the consent of the management committee through the Inspector of that district before issuing the transfer order.

(2) May be issued by the Additional Director of Education (Secondary), if the transfer is sought outside the division. For such a transfer, the Divisional Joint Director will forward the application to the Additional Director of Education (Secondary). The Additional Director of Education (Secondary) will seek the consent of the concerned management committee, under which the institution is located, through the Inspector before issuing the transfer order.

(c) No transferred employee will be entitled to traveling allowance, but travel for a maximum of three days can also be sanctioned to him. When there is no contrary contract,

the salary related to the travel period will be paid by such institution to which the employee has been transferred.

(d) A transferred employee will be placed below the junior-most employee in the said category of the institution from the date of joining the institution. The salary payment and other service conditions of the employee, unless they are changed, will remain the same, as if he had not been transferred from such an institution where he was working and was entitled to it.

(e) A transferred employee will get all the benefits of the services rendered in the former institution from where he has been transferred, and the services rendered in such an institution will be considered to be the services rendered where he has actually been transferred.

(f) The vacancy caused in the reserved category due to transfer will be filled by a candidate of the same reserved category.

Inserted by Government Notification No. 1249/15-12-06-1606 (11)/05, dated 26 June, 2006.

APPENDIX-A

(In Reference to Regulations 51 and 54 (b) of Chapter-Three)

Self-Evaluation Proforma**Period for which self-evaluation is being done**

- (1) General Information-
- (a) Name of the school _____
- (b) Name of the teacher, Date of first appointment _____
 _____ Designation _____ Pay
 Scale _____ Date of appointment to the current
 post _____
- (c) Educational Qualification _____

- (d) How many days present during the said period _____

- (2) Evaluation of Educational Achievements Examination Result
 Year: _____

S. No.	Name of Class and category/section taught	Class	Subject	Total number of studnets	Pass No.	Pass %age	Category No.		
1	2	3	4	5	6	7(1)	7(2)	7(3)	

- (3) Efforts made to raise the educational standard:

Serial No.	Item/Subject	Response
1	2	3
1-	Despite making utmost effort according to the regular time-table, how much portion of the syllabus was left incomplete in the classes.	
2-	Mention the number of extra classes taken/subject-wise and class-wise to	

complete this pending portion of the syllabus from the previous year.

- 3- Regarding difficulties related to textbooks, whom did you consult and how many times.
- 4- You must also be experiencing that there has been a decline in moral values all around today. What do you do for the development of moral values in your students.
- 5- What was done for the development of the spirit of national unity among students during the related period.
- 6- How were teaching aids and the students' local environment used during teaching.
- 7- How many remedial lessons were taught to the weaker sections.
- 8- Which programs of the school did you conduct during this period.
- 9- What efforts did you make in Effort Effect
reference to the following and
what was their effect
 - (a) Improvement in children's personal hygiene
 - (b) Improvement in classroom cleanliness
 - (c) Improvement in school cleanliness
- 10- Do you maintain a systematic record Keep Record/
of children's continuous evaluation Do not keep record
and inform the guardians about it. Inform Guardians/
Do not inform
Guadians
- 11- What efforts did you make to bring the school and the community closer to each other.
- 12- Generally, how many days a week do you

give homework to students, are some topics covered during the week missed for homework due to the fear of increasing the students' workload.

- 13- Despite wanting to, how much homework could you not correct during the related period due to lack of time owing to various school or personal reasons.
- 14- How do you help the children who are unable to take full advantage of general teaching.
- 15- You must be working continuously hard to raise the standard of the examination results, mention the effective measures adopted in this regard.
- (4) Personal Educational Progress and Achievements-
- 1- Which reference papers/magazines did you study during this period.
 - 2- If you have participated in any educational seminar/symposium, give its details.
 3. Have you chosen any project for the knowledge of the latest teaching methods? If yes, give details.
 - 4- If you have written any book/article, etc., give details.
 - 5- To what extent are you satisfied with your educational progress. Evaluate it.

Very Satisfied/Quite Satisfied/
Ordinarily Satisfied/
Unsatisfied.

(5) Other School Work-

1. Apart from educational work, have you been assigned any other charge in the school? If yes, mention it.

2. Mention the students representing at various levels (district, division, state, national level) under the literary, cultural, and sports, etc., programs conducted by you.
3. How many days could you not be present in the school on time?
4. How many days you left the school before time?
5. How many days did you not participate in the collective prayer?
6. Mention the working days in the school on which your cooperation was appreciated.
7. Mention those activities/areas of the school in which you are not able to take interest due to various reasons.
8. Have you been honored by the state or any other institution last year?
9. Have you done any special work for the school last year?
10. Other details you want to give about yourself.

Date: Full Signature

Name

Designation

Appendix-B (Removed).

PROFORMA OF CHARACTER REGISTER

Appendix-C

(Under Regulation 63 of Chapter Three)

Proforma of Character Register

(a) Principal, Headmaster or Teacher (including Matron)

Confidential-

Annual remark on the work and conduct of teachers of Higher Secondary Schools of Uttar Pradesh:

- (1) Name of the Institution
- (2) Full name of the employee
- (3) Father's name
- (4) Examinations passed, with names of University, Board, Institution, etc., Year and Division (This should be kept updated).
- (5) Record of any work or qualification certificate awarded by the Government, Education Department, or a public institution.
- (6) Special qualifications, if any, such as Scouting, First Aid, Red Cross, etc.
- (7) Date of birth and Place
- (8) Permanent residence, and address
- (9) Date of commencement of service in the present institution
- (10) Date of permanent appointment in the present post
- (11) Details of previous service with places and dates
- (12)
 - (a) Date of joining the subsistence fund scheme in the first recognized institution.
 - (b) Date of transfer of subsistence fund account to the present institution
- (13) Present post
- (14) Pay scale and pay as on 31 March, 19

Signature of the Head/
Manager of the Institution

Date of birth Generally, it should be the date written in the High School certificate or any other certificate issued by the Education Department of the Government.

Note-- This proforma should be signed by the Manager in respect of the Headmaster or Principal and by the Principal or Headmaster in respect of the teacher/matron.

Date _____ 19

(b) Remark on the employee's work and conduct for the school year ending on 20th June, 19...

Name of the Teacher _____

Remarks regarding his work and conduct and other remarks of interest also:-

1	2	3	4
Remarks of the Head of the Institution regarding the teacher	Remarks of the Manager regarding the Head of the Institution	Adverse remarks, if any, or date of giving warning, if any,	

In the remarks, post, efficiency, examination results, participation in co-curricular activities, relations with colleagues and public, and effect on the institution's spirit and discipline should also be kept in mind.

Integrity Certificate _____

Signature of Headmaster/Principal
or Manager Date

Date:

Part-Two-A*Chapter-Four****Parent Teacher Association Regulations 1986**

*Amended by Notification No. Parishad-9/897 dated 23-10-92
published in the Government Gazette dated 07-11-92.

Chapter-One-Preliminary1- **Short title and commencement** —

(1) This regulation shall be called the Parent-Teacher Association (Amendment) Regulations, 1988.

(2) It shall come into force at once.

2- Unless the subject or context otherwise requires, in this regulation—

(1) "Act" means the Intermediate Education Act, 1921.

(2) "Teacher" means a teacher of an institution and includes the Principal, Librarian and Technical Assistant.

(3) "Guardian" means the local guardian of a student studying in an institution.

(4) "President", "Vice-President", "Deputy Secretary" or "Treasurer" means the President, Vice-President, Deputy Secretary or Treasurer of the Association's Executive Committee elected according to the provisions of this regulation.

(5) "Association" means the Parent Teacher Association formed in each institution, whose members shall be the guardians and teachers.

(6) "Institution" means an Intermediate College, Higher Secondary School or High School as defined in clause (b) of section 2 of the Act.

(7) "Management Committee" means the Management Committee of an institution. For those institutions which do not have a Management Committee, the provisions made in

this regulation regarding the Management Committee shall not apply.

3- Objectives of the Association – The Association shall have the following objectives–

(1) To enhance the mutual relationship between the institution and the local society.

(2) To obtain information about the problems of the institution and to make efforts for their resolution with the physical, financial, and moral support of the local society.

(3) To obtain the cooperation of the local society for the operation and implementation of new educational schemes in the institution.

(4) To identify the educational and vocational needs of the local society and to recommend the inclusion of new subjects suitable to them in the curriculum.

(5) To satisfy the spirit that "The school is indeed the beacon pillar of the local society."

(6) To provide guidance and support in making plans and programs for the cultural and educational development of the students studying in the institution, and

(7) To give advice and support to the Management Committee and the Principal for the smooth functioning of the institution, this does not include interfering in the managerial administration of the institution."

Chapter Two

Constitution of the Executive

4. Executive Committee and its Officers and Members - To carry out the objectives and functions of the Association, there shall be an Executive Committee, consisting of the following office bearers and members:

- (1) President (selected from among the parent members of the Executive Committee according to the Devanagari alphabet).
- (2) Vice President - Principal (ex officio).
- (3) Secretary (selected from among the teacher members of the Executive Committee according to the Devanagari alphabet).
- (4) Deputy Secretary (Co-convenor) (selected from among the parent members of the Executive Committee according to the Devanagari alphabet).
- (5) Treasurer (selected from among the parent members of the Executive Committee according to the Devanagari alphabet).

(6) The members will be as follows:

(a) Parent Member–

The student with the highest marks in Class 6, the student with the lowest marks in Class 7, the student with the highest marks in Class 8, the student with the lowest marks in Class 9, the student with the highest marks in Class 10, the student with the lowest marks in Class 11, and the student with the highest marks in Class 12 will be the parent members. In the second year, the student with the lowest marks in Class 6 and the student with the highest marks in Class 7 will be the parent member. Similarly, the order will change every year.

(b) The effort will be to have one member from each Gram Sabha in rural areas and one parent member from each ward in urban areas.

- (c) In a high school, two teachers with graduate pay scale and in an intermediate college, three teachers, two with graduate pay scale and one with lecturer pay scale, will be members.
- (d) One member of the Managing Committee (excluding the Managing Committee office bearer).

5- Extinct

6- Extinct

7- Extinct

7A-(1) At the beginning of the academic year, before July 15th, each student shall submit to the school principal the details of their parents on a prescribed form in duplicate. The student's class teacher shall preserve the first copy of this form for school records and return the second copy to the student after signing it.

Only those parents whose names appear on the form and who submit the form will be permitted to participate in the association's general meeting or general representative meeting.

7A- (2) Extinct.

7A-(3) If, for any reason, it is not possible to hold the parents' general meeting or general representative meeting on the last Saturday or Sunday of July, the parents' general meeting or general representative meeting will be held on another date, provided the Minister provides 21 days' notice, stating the reason for the delay. The 21 days will be counted from the date of issue of the notice.

8- Date of constitution of the Executive Committee-

(1) Every year on the first Sunday of August, the General Body Meeting or the General Representative Assembly of the

Association shall be held, in which the office bearers of the Executive Committee shall be elected as per Rule 4. If for any reason it is not possible to hold the meeting on the first Sunday of August, the Principal shall give written notice of the same to the District School Inspector by the third week of July, stating the reason for the delay.

(2) Repealed.

(3) If for any reason it is not possible to hold the General Body Meeting or the General Representative Assembly of the Association on the first Sunday of August, it may be held on any other date, such as Sunday, but for such an event, the Vice President shall be required to give 21 days' prior notice to all the members of the Association by the third week of July, stating the reason for the delay. The 21 days shall be counted from the date of issue of the notice.

Explanation: Under this sub-regulation (3) of Regulation 7A, notice to parents shall be publicly given by the Vice-President through the students, and a copy of the notice shall also be displayed on the notice board.

9- Extinct.

10- Extinct.

11- Filling of Casual Vacancies in the Executive - If for any reason a vacancy occurs in the office of an office-bearer or member of the Executive, it shall be filled by the Executive from amongst the members of the Association in accordance with Regulation 4.

12- Any office-bearer or member of the Executive may resign by writing to the Vice-President.

But the resignation shall not be considered effective until it is accepted.

13- Procedure for Acceptance of Resignation - Upon receipt of the resignation of an office-bearer or member, the Vice-President shall forward it to the Executive for consideration. After receiving the Executive's opinion, the Vice-President shall accept the resignation.

14- Meeting of the General Assembly or General Representative Assembly - The General Assembly or General Representative Assembly of the Association shall be held at least twice a year, generally on the first Sunday of August and the first Sunday of January. The agenda of the General Assembly or General Representative Assembly shall be as per the details given in Appendix-1.

15- Presidency of the General Assembly or General Representative Assembly - The Vice President shall preside over the first General Assembly or General Representative Assembly of the Association (in the month of August), and the subsequent General Assembly or General Representative Assembly shall be presided over by the President, and in the absence of the President, by the office-bearer member of the Executive Committee proposed by the Vice President.

CHAPTER THREE

Functions, Duties, and Rights of the Executive

- 16- Duties of the Executive - The main duties of the Executive Committee will be as follows:
- (1) Organize class-wise meetings of teachers and parents. Class-wise meetings will be held at least twice a year, generally on the first Sunday of January and August. The agenda for the class-wise meetings will be as detailed in Appendix 2.
 - (2) Assess the institution's teaching level and needs and decide on ways to improve and address them.

- (3) Review the institution's teaching days for the previous and current year.
- (4) Mobilize physical and financial resources for the institution.
- (5) Physical resources include provision for buildings, laboratories, libraries, books, playgrounds, equipment, drinking water, toilets, etc.
- (6) Solicit contributions from the community for organizing extracurricular activities, such as national and great personalities' birthdays, religious festivals, community work, etc.
- (7) Protect the institution's property.
- (8) Assist in organizing programs for the educational advancement of the institution and honor the best students, best teachers, and best parents.
- (9) Provide advice and necessary support to the Managing Committee and the Principal in the operation of the institution, which does not include interfering in the management of the institution.

17- Executive Meeting-

- (1) The Executive Committee will meet on the first Sunday of each month in the school premises. Additionally, an Executive Committee meeting may be called at any time upon seven days' notice, which will be given by the Deputy Secretary (Co-ordinator) with the consent of the President and Vice-President. The agenda for the Executive Meeting will be as detailed in Appendix 3.
- (2) At the monthly meeting, the Executive Committee will prepare the program for the next month and review the progress of implementation of the previous month's decisions.

- (3) Executive decisions will be taken by consensus, and if a unanimous decision cannot be reached, the decision will be made by majority vote.
- 18- The minutes of the General Meeting, General Representative Assembly, and Executive Meeting of the Association shall be written in separate registers by a teacher member of the Executive Committee nominated by the Vice-President and approved by the President. Both minutes registers shall be kept in the custody of the Vice-President.
- 19- Persons entitled to attend meetings: District School Inspectors and other authorized Gazetted Officers invited by the Executive Committee may attend and express their opinions at any time during the Executive Meeting or the General Meeting or General Representative Assembly of the Association.
- 20- Calling of a Special Meeting: A special meeting of the Executive Committee, General Meeting, or General Representative Assembly may be called by the Vice-President upon the request of one-fourth of the members of the Executive Committee or the Association.
- 21- Business of the Executive and Association: All business of the Association and the Executive Committee shall be transacted in Hindi.
- 22- Student Problems and Their Solutions -
- (1) The Executive Committee will invite students from all classes scoring the highest and lowest marks to its meetings each month to gather information on student problems and resolve them.
- (2) The Executive Committee will periodically invite students with a special interest in sports and cultural activities to its meetings, obtain information on their problems, and resolve them.

- 23- Inviting Class Teachers to Discuss Educational Advancement Matters - The Executive Committee will periodically invite each class teacher (class member) to discuss educational advancement matters and will strive to resolve the subject matter.
- 24- Right to Invite - The Executive Committee may, as needed, invite representatives from the Health Department, Public Works Department, Forest Department, Sports Directorate, Social Welfare Department, Community Development Department, or other agencies concerned with development work to its meetings for discussion.
- 25- Tenure of the Executive - The tenure of the Executive shall be one academic year.

Chapter Four

Financial Resources and Audit of the Association

- 26 - Material and Financial Resources for the Association The Executive Committee shall be authorized to collect voluntary donations for the Association from generous and wealthy individuals.
- (1) To receive donations, a receipt printed in the name of the Association shall be issued. This receipt shall be signed by the President and Vice President of the Executive Committee.
- (2) A joint account shall be opened in the name of the Association Fund in a scheduled account or post office, into which the funds received shall be deposited. The Vice President shall maintain the account. Withdrawals of an annual amount of five hundred rupees shall be made with the joint signatures of the Treasurer and Vice President. Withdrawals exceeding this amount shall be made with the joint signatures of the Vice President and President. Prior approval of the Executive Committee

shall be mandatory for withdrawals exceeding five hundred rupees.

- (3) The Executive Committee shall use the funds deposited in the Association Fund to address the problems of the Association, address needs, fulfil requirements, and carry out development work. Each year, the budget will be presented first to the Executive Committee and then to the General Assembly or the General Representative Assembly for approval.
- (4) Accounts of the funds deposited in the Association Fund and expenditures incurred therefrom will be maintained in a cash book under the supervision of the Vice President. This cash book will be presented to the District School Inspector through the Vice President upon request.

27- Auditor - The Executive Committee will appoint a government-authorized auditor, who will not be a member of the Executive Committee, to audit the accounts each year. This appointment will be made by September of each year, and the accounts for each month will be audited simultaneously. After approval by the Executive Committee, the accounts and audit report will be presented to the Association at the General Assembly.

Chapter Five

Miscellaneous

- 28- Invitation of Executive Members to the Managing Committee of the Association -
- 1- The President and Vice President of the Association shall participate as Special Invitees or Members of the Managing Committee of the Association.
 - 2- It shall be the responsibility of the Managing Committee of the Association to provide for the membership of two parent members in the Management Committee's administrative plan and, until such provision is made, the President and Vice President of the Association shall be invited to the Managing Committee as Special Invitees in accordance with 28(1) of the Regulations.
- 29- Representation of Parent Members in the Various Activities of the Association - The Executive Committee shall nominate one parent from each subject committee, including committees related to sports and cultural programs, who has an interest in extracurricular activities, to be formed in the Association.
- 30- Parent Honors - The institution will periodically honor the parent members who have the highest attendance at the Association's General Meeting, General Representative Assembly, or Executive Meeting, and the parents who provide the most support to the institution.
- 31- Student Progress-
- (1) The Association's General Meeting, held on the first Sunday of August each year, will be divided into class-wise parent-teacher meetings after the executive and other proceedings, and will formulate a plan for the upcoming semester's studies for each class, the

implementation of which will be ensured by the institution's Managing Committee and the Parent-Teacher Association's Executive Committee.

- (2) If the Managing Committee disagrees with any plan or program proposed by the Association, or if there is a disagreement between the Association and the Managing Committee on any other matter, the Vice-President of the institution will submit a report detailing the views of both parties, along with a report to the District School Inspector, and the District School Inspector's decision in this regard will be final.

However, this provision will not apply to matters related to the institution's management and administrative arrangements.

- (3) Repealed.

- 32- Amendment - These regulations may be amended as required by the Board with the prior approval of the Government.

APPENDIX-1

Agenda for the Parent-Teacher Association's General Meeting or General Representative Assembly, held on the first Sunday of August and the first Sunday of January.

- 1- Reading and confirmation of the minutes of the last General Meeting or General Representative Assembly.
- 2- Presentation of a report of activities completed since the previous meeting by the Principal.
- 3- Reading of the Parent-Teacher Association's objectives and consideration of the extent to which they are being fulfilled.
- 4- Announcement of the annual school calendar and informing those present of its features (August General Meeting or General Representative Assembly) and the status of

compliance with the annual school calendar (January General Meeting or General Representative Assembly).

- 5- Discussion of the results of home and council examinations and consideration of improvements.
- 6- Presentation of the audit report of the annual accounts by the Treasurer.
- 7- Presentation of the audit report of the annual accounts by the Auditor.
- 8- Formation of the Executive Committee.

APPENDIX-2

Proposed Agenda for Class-Wise Parent-Teacher Meetings

- 1- Information and review of programs adopted to improve teaching standards.
- 2- Review of class results.
- 3- Planning and review of the completion of the curriculum according to the timetable.
- 4- Determination and announcement of the syllabus for teachers by session.
- 5- Discussion on diagnostic arrangements for weak students.
- 6- Programs for contact and follow-up with teachers of problematic students in the class.
- 7- Consideration of suggestions for improving problematic areas in the class.
- 8- Identification of outstanding students and consideration of plans for their development.
- 9- Developing and considering plans for talented students to assist weak students in their studies, and planning and

arranging for socially productive work, moral education, and vocational education.

APPENDIX-3

Proposed Agenda for Executive Meetings

- 1- Confirmation of the minutes of the previous meeting.
- 2- Status of compliance with decisions made in the previous meeting(s):
- 3- Consideration of educational advancement plans for the next month and other points consistent with the Executive Committee's objectives.
- 4- Evaluation of the educational programs adopted for the school.
- 5- Identification of financial needs and consideration of providing volunteer support.
- 6- Inviting students who have achieved top marks in grades 9 and 11, as well as students who have excelled in sports and cultural fields, to discuss and resolve their problems (student issues).
- 7- Programs to encourage teachers for excellent teaching and training.
- 8- Establish programs to honor and reward outstanding students and their parents.
- 9- Consideration of class-wise plans for socially useful productive work, moral education, and vocational education, and arrangements for their practice.
- 10- Setting the date for the next Executive Committee meeting.

PART TWO B**CHAPTER ONE****DEFINITIONS**

In these regulations, unless there is anything repugnant in the subject or context, the following words shall have the following meanings:

- (1) "Chairman" means the Chairman, Board of Secondary Education, Uttar Pradesh.
- (2) "College" means an educational institution recognized by the Board for the purpose of preparing students for the Board's Intermediate Examination.
- (3) "Department" means the Education Department of Uttar Pradesh.
- (4) Omitted.
- (5) "Guardian" means the natural or legal guardian or a person approved by the Head of the concerned institution as the guardian of a student for the purposes of these regulations.
- (6) "Principal" means the Head of a High School recognized by the Board.
- (7) "High School" means an educational institution recognized by the Board for the purpose of preparing students for the Board's High School Examination.
- (8) Repealed.
- (9) "Acharya" means the head of a college.
- (10) "Individual candidate" means a person who, without the required attendance, wishes to appear in an examination for which regular attendance is prescribed in a recognized institution.

- (11) "Regular course of study" means the course of study prescribed by the Board.
- (12) "Student register" means a register keeping a record of a student's progress, maintained on the prescribed form by the institution to which the student belongs.
- (The prescribed form is given in the Uttar Pradesh Education Code.)
- (13) "Secretary" means the Secretary, Board of Secondary Education, Uttar Pradesh.
- (14) "Session" means the period of 12 months, beginning with the opening of new classes, during which an institution remains open for teaching.
- (15) "Academic year" means the period from 1st April to 31st March following the year.

***1- Amended by Notification No.: Board-9/467
Dated 20-10-2014.***

- (16) "Candidate" means a person who aspires to appear in or has secured admission to an examination conducted by the Board.
- (17) "Regional Secretary" means the officer holding the highest post in the Regional Offices of the Secretary, Board of Secondary Education, Uttar Pradesh and includes an officer authorised by the State Government to perform all or any of the duties of the Regional Secretary.

**CHAPTER TWO
COUNCIL**

1. The Council shall normally meet in the months of November and February.
2. A meeting of the Council held in November shall be deemed to be the annual meeting of the Council.

CHAPTER THREE
SECRETARY

1. All meetings of the Council shall be convened by the Secretary.
2. The Secretary shall, with the authority of the Chairman, conduct the official correspondence of the Council.
3. All fees and advances payable to the Council and all moneys received as Secretary shall be promptly deposited in the Government Treasury.
4. Subject to the provisions of the regulations of subsequent chapters, the Secretary shall arrange for the conduct of the Council's examinations, including the determination of examination centers and evaluation centers, and the publication, declaration, or withholding of results, and shall exercise such powers as may be necessary.
5. The Secretary shall receive applications from candidates appearing for the Council's examinations and shall process them subject to the directions or instructions, if any, of the Council or the Examination Committee.
6. The Secretary shall have the power to rectify any error, omission, or discrepancy discovered in the results passed by the Results Committee within a reasonable time, which shall ordinarily not exceed six months from the date of publication of the results of the Council's main examination.
7. The Secretary shall, on behalf of the Council, issue to successful candidates a certificate of passing the Council's examination in the prescribed form and shall subsequently make any corrections to the entries therein, provided that any incorrect entry in the certificate is due to an inadvertent clerical error or omission, or due to a clerical error inadvertently made on record at the Council's level or at the level of the institution last attended. This correction can be made by the Secretary only if the candidate has submitted a

request for correction of the clerical error to the concerned Principal/Forwarding Officer within three years from the date of issuance of the relevant examination certificate by the Council, drawing attention to the error, and has also sent a copy of the same by registered post to the Secretary, Council.

The condition is that if there is any spelling error in the candidate's name, father's name, or mother's name in the candidate's mark sheet and certificate, it will be immediately corrected by the Regional Secretaries of the Council's respective regional offices upon application by the candidate, based on confirmed and authentic evidence.

1- Amended by Notification No. Council-9/539

Dated October 10, 2013.

- 8- If the Secretary is satisfied that a candidate's original certificate has been lost, destroyed, or rendered unusable, he may issue a duplicate copy of the same for a fee as per the procedure prescribed by the Council from time to time. He may also issue a duplicate copy of the Council's examination mark sheet for a fee as prescribed.
- 9- The Council's library shall be under the supervision of the Secretary, who shall, from time to time, present to the concerned committees the books received for consideration as textbooks, etc., in accordance with the procedure prescribed by the Council.
- 10- The Secretary shall, by May 31st of each year, submit to the Department a list of schools and colleges recognized for the Council's examinations, specifying the optional subject or subjects for which recognition has been granted.
- 11- The Secretary shall perform such other duties as may be assigned to him by the Council or as may be necessary to implement its decisions.

12. The Secretary shall be entitled to attend, participate, and speak as ex-officio Member Secretary at any meeting of any Committee of the Council and its sub-committees.

Provided that in the case of the Curriculum Committees for various subjects, the Committees for the Settlement of Unfair Means Cases, and the Women's Education Committee, the Secretary may depute an officer not below the rank of Additional Secretary to attend and speak on its behalf at any meeting thereof.

13. The Secretary shall, with the prior approval of the Chairman, have the power to convene a meeting of any Committee of the Council or any of its sub-committees whenever he is of the opinion that it is necessary or expedient to do so.

CHAPTER IV

Committees of the Council

1. In addition to the committees specified in sub-section (1) of Section 13 of the Intermediate Education Act, 1921, the Council shall appoint the following other committees:
- (i) Curriculum Committees for various subjects.
 - (ii) Committees to deal with suspected cases of unfair means, mass cheating, and impersonation in the Council's examinations, and other similar or related matters.
 - (iii) A committee to advise the Council on questions relating to women's education.
2. The number of members appointed by the Council to a curriculum committee shall not be less than three and not more than seven, as determined by the Council, except in the case of curriculum committees for the following subjects, where the minimum and maximum number of members shall be as set forth against each:

	Minimum	Maximum
(a) Agriculture	7	9
(b) Technical subjects	9	11
(c) Creative subjects	11	11

3. The Curriculum Committee for a subject shall be constituted as follows:

(a) Members of the Council who are experts in a particular subject shall be elected to the Curriculum Committee for the concerned subject.

(b) If sufficient number of Council members who are experts in the concerned subject are not available, experts in the concerned subject from outside, whose names are proposed by the members of the Council, shall be appointed, provided that such experts shall reside in Uttar Pradesh and accept membership of the concerned Committee.

(c) In the case of the Curriculum Committee for a creative subject, the members shall be appointed in such a manner that each subject in the creative category is represented by at least one expert in the subject.

(d) Where sufficient number of names of experts in a particular subject or subjects are not proposed by the members of the Council under clause (b), the Chairman shall have the right to nominate experts in that subject or subjects to the extent required.

(e) No member of the Council or an external expert shall serve on more than two curriculum committees.

(f) The Chairman shall have the power to revoke the appointment of a member of a curriculum committee if it is found that the member is not an expert in the subject for which he or she was appointed, but no such appointment shall be revoked unless the member concerned has been given an opportunity to show that he or she is an expert in the subject concerned.

Explanation: For the purposes of this regulation, an expert in a subject means a person who possesses the minimum qualifications prescribed for teaching that subject in intermediate classes.

4. If the number of members of the Council who are experts in a subject, or the number of external experts in a subject proposed by the members of the Council, exceeds the number of members required to constitute a curriculum committee for such subject, the members of the committee shall be elected by the Council by means of a single transferable vote in accordance with the system of proportional representation.
5. The terms of office of the members of the Committees specified in Regulation 1 of this Chapter shall not be extended and shall be the same as those of the members of the Council under Section 3 of the Intermediate Education Act, 1921. However, any member or convener may resign his or her office by writing to the Chairman. Such resignation shall take effect from the date received by the Chairman. Any member or convener of a Committee who ceases to be a member of the Council shall immediately cease to be a member or convener of the concerned Committee. Appointment to fill the vacancy caused thereby shall be made from amongst the remaining members of the Council, in the event of the availability or non-availability of members meeting the qualifications required by the Act and Regulations.
6. Each Committee of the Council shall have a convener who shall be elected by the Council from amongst the members of the concerned Committee, unless otherwise prescribed. However, no person shall serve as convener of more than one Committee. In the event of the Convenor of a Committee ceasing to hold office, the Chairman of the Council shall nominate a replacement from amongst the members of the concerned Committee to perform the functions of the Convenor until the Council elects another Convenor or the

Chairman of the Council approves the Convenor nominated as a replacement.

- 7- Except where otherwise prescribed, all Committees shall be elected by secret ballot in accordance with the system of proportional representation by means of single transferable vote. The schedule governing the manner of election by means of "single transferable vote" is given in Bye-law 4, Appendix A to the Bye-laws of the Council.
- 8- Whenever, due to the expiry of the term of office of elected or nominated members under Section 4(1), the seats of such members have become vacant and the Board has not been reconstituted for any reason and it is necessary to reconstitute any Committee mentioned in Section 13, then, notwithstanding anything contained in these Regulations, such Committees may be reconstituted with less number of members than prescribed in the Regulations.

CHAPTER FIVE

Curriculum Committees

1. The Council shall appoint Curriculum Committees for the following subjects, which shall be classified in such manner and with such additions and changes as the Council may from time to time determine:
1. Hindi
 2. Mathematics
 3. Home Science
 4. Arabic and Persian
 5. Urdu
 6. History
 7. Civics
 8. Geography
 9. Marathi and Gujarati
 10. English
 11. Physics
 12. Chemistry
 13. Biology

- 14 Agriculture (which includes all subjects of the Intermediate Examination along with Agriculture except Hindi)
 15. Painting and Colouring
 16. Commerce (which includes all subjects of the Intermediate Examination along with Commerce except Hindi)
 - 17- Economics
 - 18- Sanskrit
 - 19- Military Science
 - 20- Sociology
 - 21- Creative (all subjects under the Creative category)
 - 22- Bengali, Oriya, and Assamese
 - 23- Education, Logic, and Psychology
 - 24- Music and Dance
 - 25- Nepali and Pali
 - 26- Kashmiri, Punjabi, and Sindhi
 - 27- Kannada and Telugu
 - 28- Malayalam and Tamil
 - 29- Physical and Moral Education (Members of this committee shall be appointed as determined by the Council).
 - 30- Social Sciences
 - 31- Computers
 - 32- Anthropology
 - 33- Vocational
2. Curriculum Committees shall be constituted for such other subjects of study as may be determined by the Council from time to time.
 3. Each Curriculum Committee shall propose for the Council's consideration a syllabus for the relevant subject and shall

also propose such number of appropriate books for recommendation or prescription by the Council in accordance with the syllabus as the Committee deems appropriate.

4. The curriculum committees will meet annually, usually between September and December, to prepare proposals for books for the draft curriculum to be issued by the Council in the following year. The committees' proposals will first be submitted to the Curriculum Committee as soon as possible. The Curriculum Committee will consider these proposals and submit its reviews. The proposals of the curriculum committees, along with the Curriculum Committee's reviews, will be placed before the Council for decision at its next meeting.
5. The syllabus finally approved and accepted by the Council shall be published in a prospectus to be issued by the Secretary not less than two years before the date of the examination for which the syllabus is prescribed:

Provided that the Council may publish prospectuses for the High School Examination and the Intermediate Examination separately or a combined prospectus for both examinations:

Provided further that instead of publishing a prospectus for all subjects of an examination, the Council may publish prospectuses for one or more subjects only.

6. (1) The Council may cause to be prepared, in accordance with the syllabus finally approved and accepted by it, textbooks and other related materials, if any, in respect of such subjects as it deems necessary, and after their approval by the concerned Curriculum Committee and the Chairman respectively, the Council shall have them published with the authority of the State Government. The Council shall thereupon prescribe them as textbooks.

(2) For the preparation of every book on a subject under clause (1), including original works and compilations, the following boards shall be constituted, namely:-

(1) Editorial/Author Board and,

(2) Advisory Board.

(3) (a) Subject to the provisions of sub-clauses (b) and (c), the Editorial/Author Board shall consist of:-

1. A teacher who actually teaches the subject to high school classes,
2. A teacher who actually teaches the subject to intermediate classes,
3. A teacher of the subject from a postgraduate, degree college or university,
4. A teacher from a training college,
5. Two educational experts/subject specialists.

(b) The Editorial/Authors Board constituted for the preparation of a book for high school classes shall include an Intermediate teacher who teaches the relevant subject. However, the Editorial/Authors Board constituted for the preparation of a book for intermediate classes shall not include a High School teacher of the relevant subject.

(c) The Chairman shall have the power to nominate, if deemed necessary, one more member to each Editorial/Authors Board, in addition to the members mentioned in sub-clause (a). He shall also have the power to fill any vacancy on the Editorial/Authors Board, whenever it arises, at his discretion.

(4) The Advisory Board shall consist of three members, appointed from among eminent scholars in the relevant subject.

- (5) For the formation of the Boards referred to in clause (2), the Curriculum Committee shall propose five times the required number of names. The Chairman shall appoint the required number of members for each class from the said panel. However, if in its opinion it is necessary to obtain the services of highly reputed schools and subject experts, it may appoint persons from outside the panel.
- (6) If the concerned Curriculum Committee considers it necessary before finally approving the book, it may give its suggestions to the Editor/Board of Authors during the preparation of the manuscript.
- (7) After the manuscript of a book is finally approved, it shall be approved by the concerned Curriculum Committee and the Chairman respectively and thereafter the Council shall get it published with the authority of the State Government.
- (8) Any book prepared by the Council may be changed after four examinations have been conducted after its circulation, on the recommendation of the Curriculum Committee, after obtaining the prior approval of the State Government. However, minor changes may be made by the Council as and when necessary.

7. Notwithstanding anything contained in Regulation 6, the Council may, whenever it deems necessary, with the approval of the State Government and by notification in the Official Gazette, invite books in any subject for a year of examinations conducted by it. The Council may, if it deems necessary, also have the curriculum reviewed under Regulation 4 above placed before the concerned Committee for consideration. In such cases, the appointment of reviewers and the payment of fees by persons submitting books for consideration shall be governed by the following procedure:

- (1) The Curriculum Committee shall prepare a panel of at least three times the number of reviewers required and

submit it to the Chairman through the Secretary. The reviewers who are included in the panel must be well qualified in the subject in which they are to review the book. The Chairman shall appoint the reviewers from the panel.

- (2) No member of the Curriculum Committee shall be a reviewer of a book submitted for consideration by that Committee.
- (3) Where a person is a member of the Council or the Curriculum Committee or the Curriculum Committee in a particular subject, at any time after one month of the Council's decision to invite a book in that subject and before such book is accepted or scheduled by the Council, no book of his of which he is the author or publisher, or in which, in the opinion of the Council, he has a direct or indirect interest, shall be eligible for consideration for any examination by the Council in that subject.
- (4) A person who has submitted a book for consideration shall not be a reviewer while his book is under consideration.
- (5) Strict confidentiality shall be maintained regarding the names of reviewers/publishers and authors.
- (6) Each reviewer will detail the merits and demerits of a book and, if any book should be rejected, will express his or her clear opinion in writing.
- (7) Each reviewer will rank the eligible books in order of merit.
- (8) A reviewer will be assigned no more than 10 high school books and no more than 8 intermediate books for review. The remuneration for reviewing each high school and intermediate book will be as follows:

High School

₹30 if the book has up to 100 pages.

₹45 if the book has between 101 and 200 pages.

₹60 if the book has more than 200 pages.

Intermediate

₹40 if the book has up to 100 pages.

₹55 if the book has between 101 and 200 pages.

₹75 if the book has more than 200 pages.

(9) Each book will be reviewed by a panel of three reviewers.

(10) The following fees shall be paid by authors and publishers for books submitted for consideration as review fees:

High School

₹300 for each language textbook.

₹200 for each supplementary book in language subjects.

₹200 for each non-language book.

Intermediate

₹350 for each language textbook.

₹250 for each supplementary book in language subjects.

₹250 for each non-language book.

(11) Except in the following circumstances where the fee is refundable after a deduction of ₹20, the fee once paid by publishers and authors for review of books will not be refunded.

(a) Where review fees have been paid for books in subjects for which review fees are not levied;

- (b) Where publishers and authors have deposited less than the prescribed review fees, preventing the Council from considering the books submitted by them;
- (c) Where review fees have been paid for books that were not invited;
- (d) Where review fees have been paid but the books could not be submitted to the Council;

Provided that where more than the prescribed review fee has been paid, the excess amount shall be refunded after a deduction of twenty rupees.

- 8. Notwithstanding anything contained in the regulations of this Chapter, the Council shall have the power to appoint or approve any book or books for the examination of any year.
- 9. A Committee may draw the attention of the Council to any matter relating to examinations or syllabi in respect of the subject or subjects concerned.
- 10. At the request of the Council, any two or more Curriculum Committees may meet and give a joint report on any matter with which they are separately or jointly concerned.

CHAPTER SIX

Examination Committee

- 1. The Examination Committee shall be constituted as follows:
 - (a) Six members of the Council, elected in such a manner that at least one member represents each of the six categories specified in sub-section (2) of Section 13 of the Intermediate Education Act, 1921.
 - (b) The Secretary of the Council shall be the ex-officio convener of the Committee.

2. Subject to the approval and control of the Council, the Examination Committee shall have the following duties:

- (a) Recommend dates for the conduct of the Council's examinations.

Provided that in the event of any unforeseen circumstances or events, the Chairman shall have the power to change the date of any examination or order the cancellation of an examination in any subject or paper, or to order a re-examination in that subject or paper.

- (b) Consider the recommendations of the Curriculum Committee regarding the appointment of a Board of Examiners and Criticizers and prepare a list of examiners and critiquers for the Council's approval.
- (c) Recommend the names of persons for appointment as tabulators and collators for examinations conducted by the Council.
- (d) Recommend the names of persons for appointment as scrutinizers for the marking of answer sheets of candidates suspected or reported to have used unfair means in the Council's examinations.
- (e) Prescribe the form of application to be filled by candidates applying for permission to appear in the Board's examinations.
- (f) Prescribe the form of certificates to be issued to successful candidates in the Board's examinations.
- (g) Determine the manner in which oral and practical examinations, if any, will be conducted.
- (h) Recommend the policy to be adopted for the establishment and dissolution of examination centers, evaluation centers, and collection centers.

Provided that the Regional Secretary shall establish examination centers, evaluation centers, and collection centers by seeking proposals from the Divisional Deputy Director of Education in accordance with the policy recommended by the Examination Committee:

Provided further that the Divisional Deputy Director of Education shall prepare proposals for the establishment of examination centers, evaluation centers, and collection centers through a sub-committee constituted by him under his chairmanship, as follows:

- (1) The District School Inspector of the concerned district.
- (2) Two senior principals nominated by the Divisional Deputy Director of Education.
- (3) The Divisional Girls' School Inspector.

Provided further that the District School Inspector shall, with the assistance of the District Inspector, constitute a sub-committee constituted by the Divisional Deputy Director of Education at the district level for use by the aforementioned sub-committee:

- (1) The District School Inspector, Chairman
- (2) The two senior-most principals
of the district, Members

(The principals will be appointed on a rotational basis)

Provided further that the Secretary shall have the power to alter, disband, or re-establish any examination center, evaluation center, and collection center, or any examination center, evaluation center, and collection center, if required in special circumstances, for the smooth conduct of examinations and examination work.

- (i) To formulate rules for the award of grace marks.
 - (j) To formulate rules for the appointment of scribes to candidates.
 - (k) To make arrangements for the publication of the results of the Council's examinations.
 - (l) To recommend penalties to be imposed on examiners, moderators, tabulators, evaluators, and scrutinizers found guilty of any misconduct or negligence.
 - (m) To consider and make recommendations on other matters relating to the conduct of examinations that may be referred to it by the Council.
3. The Examination Committee shall appoint a sub-committee to examine applications from individual candidates for permission to appear in the Council's examinations.

CHAPTER SIX "A"

Results Committee

1. The Results Committee shall be constituted as follows:
 - (a) The Chairman of the Council shall be the ex-officio Chairman;
 - (b) Six members of the Council shall be elected in such a manner that at least one member represents each of the six categories specified in sub-section (2) of Section 13 of the Intermediate Education Act, 1921;
 - (c) The Secretary of the Council shall be the ex-officio Member-Secretary.
2. Subject to the approval and control of the Council, the Results Committee shall be responsible for-

- (1) After satisfying itself that the results, both overall and in the various subjects, conform to the general standards, review and pass the results of examinations conducted by the Council and, where necessary, reduce the minimum passing marks in subjects.
- (2) Examine allegations against question papers insofar as they affect the results.
- (3) To make decisions regarding candidates who were unable to appear in one or two papers or in an entire subject in the practical or written examination.
- (4) To make decisions regarding candidates who have answered incorrect questions.
- (5) To make decisions regarding candidates who have been allowed to enter the examination centre half an hour after the commencement of the examination by the centre superintendents.
- (6) To make decisions regarding special arrangements made for the examination of a particular candidate.
- (7) To make decisions in cases where, for some sufficient reason, candidates were given extra time.
- (8) To make decisions in cases where the question papers were opened before the scheduled time.
- (9) To make decisions regarding candidates whose answer sheets have been lost or are still untraceable after a period of two months from the date of declaration of the result of the relevant examination.
- (10) To withhold the result of an examination in cases where candidates have suppressed any material fact or made a false statement in their application form or have violated any of the rules or regulations for the purpose of obtaining admission to the examination by

unfair means or have resorted to unfair means in the examination or have resorted to cheating or impersonation during the examination or have been found guilty of any offence involving moral turpitude or indiscipline or have brought any deadly weapon or knife to the examination centre or have assaulted or threatened to assault any person appointed for the conduct of the examination, whether inside or outside the examination hall/school premises or have used abusive language or have availed the facility of a scribe in contravention of the rules on faulty or false grounds and in such other circumstances where it is considered necessary to do so; and

- (11) To exercise such other powers as the Council may delegate to it from time to time.

Chapter Six (B)

Committees for Disposing of Cases of Unfair Means

- (1) There shall be committees for the disposal of cases of unfair means in the Council's examinations. Such committees shall be constituted by the Chairman as described below. The number of committees shall be determined based on the number of cases of unfair means:
- (1) A member of the Council/a Class I officer of the Education Department shall be the convener of the committee.
 - (2) A subject expert from the curriculum committees shall be a member of the committee.
 - (3) A Deputy Secretary/Assistant Secretary of the Council, or another officer of the Education Department of the same level, nominated by the Secretary of the Council.

Provided further that the work to be disposed of by each committee shall be allocated by the Secretary in due course.

(2) Subject to the approval and control of the Council, the Committee specified in Regulation 1 shall have the following duties:-

1. In cases where a candidate has concealed any material fact or made a false statement in his/her application form or has violated any rules or regulations for obtaining admission to an examination by unfair means or has appeared at any other examination centre by unauthorized or fraudulent means or has voluntarily changed his/her centre instead of appearing at a subsidized examination centre or has changed his/her school after filling up the application form as an institutional student or individual candidate contrary to the provisions of the Act or has been found guilty of possessing any unprescribed material, printed or handwritten, other than pen, pencil or drawing/geometrical instrument in the examination or has used unfair means in any manner whatsoever during the examination or has been found guilty of copying or possessing unprescribed material by the Flying Squad, Centre Administrator or Room Inspector or has been found guilty of cheating or possessing unprescribed material or has been found guilty of any fraudulent or organised offence or indiscipline during the examination or has brought a deadly weapon or knife to the examination centre or Those who have assaulted or threatened to assault any person appointed for the conduct of the examination, inside or outside the examination hall/school premises, or have used abusive language, or have appeared in the examination with the help of a scribe in violation of the rules on faulty or false grounds, or have tampered with the answer sheet, or have destroyed the answer sheet, or have absconded with

the answer sheet, or have applied for the examination as an institutional or individual candidate or both from more than one school in the same examination year, or have appeared in the examination on these grounds, shall be considered and the penalty imposed shall be one or more of the following:

- (a) Cancellation of the relevant examination/result of the candidate.
- (b) Debarment of the candidate from the concerned examination, subsequent examinations including the higher examination of the Board.
- (c) Withdrawal of the mark sheet/certificate of passing the examination from the candidate.

Note: The term "unprescribed material" used in the above regulations means any material, printed or handwritten, other than a pen, pencil, or drawing/geometrical instrument, kept by a candidate in the examination hall during the examination.

- 2. To consider cases against the Centre Superintendent, Head of Institution, Invigilator, Teacher, or other employee for any omission, negligence, or irregularity committed by them in the examination of the Council and to recommend the penalty to be imposed on any of them;
 - 3. To consider other matters not specified in the preceding clauses but directly or indirectly connected therewith; and
 - 4. To perform such other duties as the Council may, from time to time, delegate to it.
3. The procedure to be followed in the cases specified in Regulation 2 shall be such as the Council may prescribe but before any penalty or punishment is imposed on any candidate or person, unless for reasons to be recorded in

writing it is impracticable to contact the candidate or person concerned, he shall be given an opportunity to explain his conduct in relation to the alleged charge.

4. Notwithstanding anything contained in the Regulations, any case of the nature specified in clause (1) of Regulation 2 relating to the Main Examination of the Council which remains undecided by the Committee till the end of December following such examination shall be disposed of by the Examination Committee.
5. Where any action is required to be taken against any employee of the Education Department of the Government or any employee of any institution maintained by the State Government or any employee of any degree college or university, the Council shall refer the matter to the Chairman of the Education Department or the Principal of the institution or degree college or the Registrar of the concerned University for taking action against the employee.

¹[CHAPTER SEVEN

(Recognition of Institutions by the Council)

1. The Board shall constitute the Recognition Committee as follows:
 - (a) The Recognition Committee shall consist of the Chairman and three other members of the Board, excluding the Secretary.
 - (b) The Secretary of the Council or the Regional Secretary of the Regional Office nominated by him shall be the Member-Secretary of the Committee ex officio.

Provided that the Regional Secretary of the concerned Regional Office of the Council, if not nominated under clause (b), and the Joint Director of Education/Deputy Director of Education of the concerned Division shall attend the

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

¹[meetings of the Committees when matters pertaining to their jurisdiction are considered.

Note: The Recognition Committee of the Council shall meet at the office of the Secretary, Board of Secondary Education, Uttar Pradesh, Prayagraj, or at the headquarters of the Regional Offices.

2. Subject to the approval and control of the Council, the Accreditation Committee shall have the following duties:
 - (i) (a) To propose standards and conditions for granting recognition;
 - (b) To propose penalties and punishment procedures for accredited institutions in case of violation of the conditions of accreditation and departmental instructions.

Provided that recommendations for granting recognition and withdrawal of recognition shall become effective only after approval by the State Government. Penalties other than withdrawal of recognition shall be imposed by the Board.

- (ii) To consider applications for granting recognition and make recommendations thereon;
- (iii) To consider such other matters as may be delegated to it by the Council.

Explanation: "Granting recognition" means granting fresh recognition for the first time for the purposes of the Council's examinations or granting recognition for any additional class or subject of such examination.

- 3-(a) The application form for obtaining recognition for the biennial council session of High School/Intermediate shall be filled online on the prescribed form (along with the prescribed fee for recognition) along with the required certificates in due

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

¹form. The online application form will be accepted from 1st April to 15th May (without late fee) of the year preceding the year in which the classes are proposed to be opened. From 16th May to 31st May, the online application forms will be accepted with late fee. No application form will be accepted after 31st May.

(b) The District School Inspector will provide a list of applications for recognition received online by the District School Inspector, indicating the school's name, the year of the examination applied for, and the High School (new or direct) and Intermediate (new/class/subject) categories, online to the Regional Secretary of the concerned Regional Office, as per the following dates:

- (1) List of applications received up to May 15th - by May 31st
- (2) List of applications (including late fees) received up to May 31st - by June 10th
- (3) For recognition applications received online, on-site inspections will be conducted in the order of priority of the date of application, and the on-site inspection report will be sent to the Council's concerned Regional Office in the same order.

After the on-site inspection by the Inquiry Committee, the last date for the District School Inspector to submit the report and recommendation is August 20th.

The applications received online will be examined by the District School Inspector by 15th June as per the standards/conditions prescribed for recognition in the Council regulations and if any deficiency or discrepancy is found in the recognition applied for, the concerned Institution Officer will be informed online by 30th June.

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

¹[The Institution Officer will send a report regarding the rectification of the deficiencies pointed out by him to the District School Inspector online by 31st July.

The District School Inspector will ensure compliance with the above prescribed timetable in all circumstances.

(C) No application for recognition will be accepted unless it is accompanied by an original treasury challan evidencing the payment of the application fee in the Government treasury, which shall be as follows:

The application fee shall be deposited under the following head of account:

0202 - Education, Sports, Arts and Culture

01 - General Education

102 - Secondary Education

10 - Recognition Fee

- (i) For recognition for the High School Examination - ₹50,000.
- (ii) For recognition in all classes (including all subjects) of the Intermediate Examination - ₹25,000 per class.
- (iii) For recognition for the first time (one or more classes, but not all classes) of the Intermediate Examination - ₹30,000 per class.
- (iv) For recognition in an additional class of Intermediate - ₹35,000 per class.
- (v) Recognition will not be limited to a particular class. To provide freedom and flexibility in the selection of subjects, for recognition of a class or

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

¹[any additional subject outside the class for the Intermediate examination, a minimum fee of ₹5,000 per subject will be charged, subject to a minimum of ₹10,000.

- (vi) Late fee: ₹20,000.
- (vii) Application fee for renewal of recognition: ₹30,000.
- (viii) The fund receipt for the fee deposited in the State Treasury must be for the current financial year.

(d) No action will be taken on incomplete applications.

(e) Institutions run by the State Government will be exempted from applying.

(f) A "School Operations Plan" approved by the General Body of the registered society/trust/company for the operation of the institution must be submitted along with the application for recognition. The institution will have a Management Committee consisting of the school principal, teachers, parents, and nominated members from the registered society/trust/company. The "School Operations Plan" will clearly outline the arrangements for the management and operation of the institution's affairs, as well as the rights, responsibilities, and functions of its office bearers.

4 (a) In accordance with clause (a) of Regulation 3, the District School Inspector shall conduct a field inspection of the institution's land, building, and physical resources upon receiving applications online through the following committee:

- (1) District School Inspector - Chairman
- (2) Sub-District Magistrate or Tehsildar of the concerned Tehsil - Member

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

- ¹(3) Principal of the District Government Inter College or Government Girls Inter College - Member
- (4) Engineer nominated by the District Magistrate, not below the rank of Assistant Engineer - Member

Following the on-site inspection by the said Inspection Committee, the District School Inspector shall submit a report and clear recommendation on all applications received online within the prescribed period regarding the suitability of the institution for recognition and shall transmit the application online to the Regional Secretary of the Council's concerned Regional Office, and shall also forward a copy of the application along with all accompanying documents. A copy of the application shall be retained in his office.

The inspection report submitted by the District School Inspector will be examined by the Council's concerned regional office under the standards and conditions set for recognition. If any deficiencies or discrepancies are found in the recognition application, the institution's authority will be notified online or by post by September 15th. The institution's authority will then submit a report regarding the deficiencies reported by the Council, in an online/hard copy, to the Council's concerned regional office through the District School Inspector by September 30th.

(b) The inspector will only accept recognition applications from institutions that comply with the Council's regulations/standards/conditions and are accompanied by an affidavit from the institution's manager. Incomplete, inaccurate, or inconsistent applications will not be accepted under any circumstances.

5. The following details will be submitted with evidence in the application for recognition, and the inspection committee will provide its clear report and recommendation on each detail:

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

- ¹(1) Dissolution.
- (2) Constitution of the management committee, if any.
- (3) Name of the Manager/Minister or person handling correspondence, as the case may be.
- (4) The examination or examinations for which accreditation is required.
- (5) The names of the classes/subjects or subjects of instruction the institution wishes to provide.
- (6) The land, building, and classroom space available for the institution, including the land/building/playground. In the name of the school/committee/trust/company registered under Chapter 8 of the Companies Act, 2013 (Not for profit), a certified photocopy of the registry (deed/donation) and the Khatauni, certified by the Land Revenue Officer, must be attached.

A proposal and affidavit (originally notarized by the competent authority) regarding the acreage (including area) of the land provided to the school by the committee/trust/company (company registered under Chapter 8 of the Companies Act, 2013) (Not for profit), must be attached. Previously recognized aided and unaided schools must submit sufficient proof of land/building.

Schools may also be granted recognition on a 30-year registered lease deed. The restriction is that the lease deed will be for the school's operation and will not be used for any other purpose. The institution's authority will renew the lease deed for a specified period before its expiration. If the lease deed expires, the institution's recognition will automatically terminate.

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

¹**Note:** For schools in urban/town/cantonment board areas, it will be mandatory to submit a certificate from the competent authority detailing the land area.

- (a) The institution applying for recognition may be operated by a society formed under the Societies Registration Act, 1860, or a registered trust or a company registered under Chapter 8 of the Companies Act, 2013 (Not for profit),. In those institutions which will be run by a society/trust/company (Not for profit), the members of the society/trust/company will nominate officers and members at their own level for the formation of a management committee under the school management plan to run the institution, but such nominated officers and members will not have the right to take any decision contrary to the basic spirit of the society/trust/company in respect of the institution.
- (b) Those institutions which have been recognized by the Council under the Societies Registration Act-1860, the society can be converted into a trust with the consent of the general body of the management committee. For this, written consent of three-fourths of the total members of the general body will be mandatory. For this, it will be mandatory for them to get the name of the trust registered with the society.
- (c) Schools operated or to be operated by the Housing Development Board or development authorities in the state may be recognized through a society or trust. If the school society deems it convenient to operate the school

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

¹[through a trust, the society may be converted into a trust with the written consent of three-fourths of the members of the general body. For this purpose, the society will be required to re-register the land plot in the name of the trust.

(d) _____

- (7) Proof of deposit and mortgage of the reserve fund and the reserve fund as specified.
- (8) Repealed
- (9) Photographs of the institution's building taken from all four directions.
- (10) Standard furnishings, equipment, and library facilities.
- (11) The institution applying for recognition must have a boundary wall around its building.
- (12) It is mandatory for the Managing Committee to submit a proposal to bear the recurring and non-recurring expenses of running the school from private sources.
- (13) Repealed
- (14) During the inspection, the Inspection Committee will videograph the school building, laboratory, playground, boundary wall, library, etc., which will be uploaded to the Council's website and preserved in a pen drive and attached to the inspection report.
- (15) The institution's manager must submit an affidavit on one hundred rupee stamp paper in the format provided in Appendix A along with the application form.

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

¹[(16) The institution must clearly state in the recognition application the names of the candidates for whose teaching/learning the recognition is being applied for, and only those candidates will be admitted to the institution whose teaching/learning has been recognized. Admission of candidates to an institution other than those recognized by the institution will be irregular and punitive action will be taken against the institution by the Inspecting Officer.

(17) Intermediate level recognition will not be granted directly to the institution.

(18) (a) New recognition will be granted as follows:

- (a) Schools with permanent recognition at the junior level will be granted one-time new high school recognition, subject to the provisions of the Intermediate Education Act, 1921.
- (b) The Council will grant new high school recognition directly to institutions from grades 6 to 10, and these schools will be considered part of a high school under the provisions of the Intermediate Education Act, 1921. Such schools will be required to have classrooms for junior classes (grades 6 to 8) and a junior laboratory.
- (c) The provisions of the Basic Education Act, 1972, will not apply to schools recognized and operated by the Secondary Education Council for high school grades 6 to 10.
- (d) The prohibition on running junior classes in institutions directly recognized by the Council for high school (grades 9-10) after 1991 should be considered lifted.

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

¹(e) Schools previously granted new high school recognition directly by the Board will be required to obtain permission from the relevant District School Inspector to operate junior high school classes (grades 6 to 8), and this information must be submitted to the Board. Such schools will be required to have classrooms and junior-level laboratories according to the approved student strength at the junior level (grades 6 to 8). However, primary classes will not be recognized or operated in such schools.

(f) Repealed

(19) A school may be granted new intermediate recognition at one time for all classes for which it meets the required conditions.

(20) The District School Inspector will submit his inspection report on all recognition applications received online by May 31st to the Board's respective regional offices, and (without further notice) by August 20th of the same year.

(a) The Board will resolve all recognition cases by November 30th of each year in all circumstances.

(21) Institutions that have been granted conditional recognition (subject to the fulfillment of certain conditions) by the Council/Government will not be considered for applications for recognition for subsequent classes/categories/subjects until the restrictions imposed by the Council/Government have been met.

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

- ¹ [(22) The institution shall submit all information and records requested by the Inspecting Officer in connection with the recognition application.
- (23) No consideration will be given to schools where government grants are being misused, there is a reputation for indiscipline, and departmental orders are being disobeyed.
- (24) Institutions applying for recognition for high school and intermediate classes (new or new classes or subjects) will be required to comply with the following conditions, among other conditions, which the Inspecting Officer will specifically mention in his/her inspection report:
- (a) The school building must be constructed in accordance with the latest safety standards as amended by the National Building Code, 2005. A certificate from the competent authority should be attached.
 - (b) Fire fighting equipment should be provided in the school as needed. A certificate from the competent authority should be attached.
 - (c) Flammable and toxic materials should not be stored in schools. If their storage is educationally essential, arrangements should be made to ensure their safe storage.
 - (d) School staff should be trained in fire fighting equipment and safety measures by the fire officer. A certificate from the competent authority should be attached.
 - (e) The inspection officer should issue a certificate regarding the fire fighting equipment, the

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

¹[building's strength, and safety measures only after a proper inspection. Disciplinary action will be taken against inspection officers found guilty.

(f) Drinking Water Arrangements -

- Submersible water pumps, hand pumps (India Mark-2), RO, piped drinking water, handwash platforms, and overhead tanks should be provided in the school for clean drinking water.
- Convenient drinking water arrangements should be provided for the disabled as per the standards.
- Platforms of varying heights should be provided to accommodate the varying heights of children of different age groups.

Toilet Arrangements -

- Separate safe toilets with signage should be provided for boys and girls. Sanitary pads and incinerators should also be provided for girls.
- Separate ground-floor toilets for the disabled, with handrails, ramp railings, signage, and other amenities as per the prescribed standards.
- A minimum of two toilets for every 150 boys and girls should be provided, and the number of toilets should be increased proportionately if the student population increases.

(g) There should be no high-tension electrical wires above the school premises.

(h) The school should have electricity/solar energy, rainwater harvesting, and sewage disposal.

(i) The school should have a main gate, a gate for emergency use, and signage with the school's name written on it.

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

- ¹[6- Any other information which may be required by the Council in connection with the application shall be furnished by the institution to the Council through the Inspecting Authority.
- 7- The inspection committee should clearly state in its report whether the institution should be granted recognition. The report must also clearly state whether the school is located in a rural, urban, or town area.
- 8- Recognition will be granted to institutions for teaching in Hindi or English, or both, based on the recommendation of the District School Inspector. The condition is that previously recognized schools may also be granted permission by the District School Inspector for teaching in English, other than Hindi, based on the availability of classrooms and qualified teachers.
- 9- The following conditions will apply to granting recognition to schools for the purpose of board examinations:
- (A) New Recognition for High Schools
- (a) Mandatory Conditions
- (1) Registration - The committee/trust/company registered under Chapter 8 of the Companies Act, 2013 (Not For Profit) must be registered and, as the case may be renewed.
- (2) School Operation Plan - The registered committee/trust/company must submit a school operation plan.
- (3) Assets Fund - An amount of Rs. 5,00,000/- (five lakh rupees) must be deposited in the name of

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

¹[the school only and mortgaged in the name of the Inspecting Officer. Assets Fund will not be accepted as immovable property for the recognition of a new school.

- (4) Security Fund - An amount of Rs. 1,50,000/- (one lakh fifty thousand rupees) must be deposited in the name of the school only and mortgaged in the name of the Inspecting Officer.
- (5) Building - The institution will have linteled, concrete rooms of the following dimensions for the building:
- (a) Two classrooms of 8x6 meters each.
 - (b) One room of 6x5 meters for optional subjects.
 - (c) Two administrative rooms of 4x3 meters each.
 - (d) Two laboratory rooms (Home Science and Science) of 9x6 meters each must be mandatory.
 - (e) A common room measuring 6x5 meters is mandatory for music, sewing, art, agriculture, and commerce.
 - (f) A library room measuring 14x8 meters.
 - (g) A room for smart classes measuring 9x6 meters.
 - (h) A computer room measuring 9x6 meters.
 - (i) Boundary wall - A continuous concrete boundary wall of sufficient height must be provided.

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

¹Land - The area of the land on which the school building is built in the name of the school committee/trust/company registered under Chapter 8 of the Companies Act, 2013 (Not for Profit) shall be as follows:

- (1) Minimum 3000 square meters in urban areas (Municipal Corporation/Municipality/Cantonment/Town Area), of which 1000 square meters will be for playground. The playground may be located within a maximum radius of 200 meters from the school's designated land, but it is mandatory that the school's land and playground be on the same side of the road or connecting road, i.e., the school's land and playground should not be across the road.
- (2) In rural areas, the minimum area of the playground shall be 6000 square meters, of which 2000 square meters shall be the playground. The playground may be located within a maximum radius of 200 meters from the school's designated land, but it is mandatory that the school's land and playground should be on the same side of the road or connecting road, i.e., the school's land and playground should not be across the road.

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

¹Playgrounds -

Adequate arrangements shall be made for athletics, kabaddi, wrestling, kho-kho, volleyball, basketball, badminton, lawn tennis, open gymnasium, and other outdoor games, along with indoor games and physical fitness.

Note: Dismantled.

- (6) Application Fee - The original application fee for the accreditation fee must be enclosed.

Note: No relaxation will be granted in the above mandatory conditions.

(b) General Conditions:

- (1) Woodwork furniture- Chairs, tables, desks, and benches must be provided for each student at the rate of 1 per square meter, according to the student population. Appropriate woodwork furniture will also be provided for each laboratory.

(2) Drinking Water Arrangements -

- Submersible water supply, hand pumps (India Mark-2), RO, piped drinking water, handwash platforms, and overhead tanks should be provided in the school for clean drinking water.

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

- ¹[Convenient drinking water arrangements for the disabled should be made as per the standards.
- Specifications for platforms of different heights should be provided to accommodate the varying heights of children of different age groups.

Toilet Arrangements -

- Separate toilets with signage should be provided for staff and students in the school, with piped water supply, overhead tank, exhaust fan, wash basin, soap/handwash facilities. Sanitary pads and an incinerator should also be provided for girls.
- Separate toilets for the disabled on the ground floor, with handrails, ramp railings, signage, and other amenities as per the prescribed standards.
- There should be a minimum of two toilets for every 150 boys and girls, and if the number of students increases, the number of toilets will be increased proportionately.

(3) Library - Modernly furnished, with cataloguing facilities, high school textbooks, biographies of great men, novels, contemporary magazines (weekly, monthly, quarterly, half-yearly, annual), newspapers, world encyclopedia, dictionaries

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

¹ [(Hindi, English, Sanskrit), fiction, drama, fictional story collections, reference books, research papers (national and international), and a collection of books related to literary, scientific, social, historical, political, geographical, religious, philosophical, psychological, etc., as well as e-books, e-journals, and e-magazines, along with the reading room. School staff and students will be encouraged and motivated to read in the library.

- (4) General Teaching Materials - Blackboards, chalk-dusters, smart boards, markers, maps, globes, pictures, diagrams, charts, models, posters, bulletin boards, subject-specific TLMs, and other general teaching materials will be physically available, as per the student strength.
- (5) Science Teaching Materials - According to the syllabus of science subjects (Physics, Chemistry, and Biology), the physical availability of laboratory equipment/instruments will be made according to the student strength.
- (6) Home Science Teaching Materials - According to the syllabus of home science, the physical availability of laboratory equipment/instruments will be made according to the student strength.

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

- ¹(7) Necessary equipment and teaching materials will be arranged according to the syllabus of music, agriculture, and sewing.
- (8) Student Capacity: At the junior level, recognized schools will be required to have at least 150 students in classes 6, 7, and 8 (this number will not be less than 85 in girls' schools).

Note:

- 1- The inspection officer will physically verify the library, general teaching materials, materials/equipment for science, home science, agriculture, and sewing.
 - 2- All certificates submitted by the inspector after the school inspection must be certified by the inspector himself.
- (9) Institutions applying for new recognition must install biometric machines for attendance of the principal, teachers, and other non-teaching staff, CCTV cameras with voice recorders, DVRs, routers, high-speed internet connections, and Wi-Fi in each room. It is mandatory to develop a school website and record the institution's geolocation (latitude and longitude).

The computer room will require 25 computers, and an audio-video projector/large-screen LED TV for smart classes.

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

- ¹(10) Each school will be provided with at least two computer sets, their associated equipment, and skilled computer operators for office use.
- (11) Arrangements should be made for health, hygiene, beautification, gardening, vehicle stand, environmental protection in the school.
- (12) Barrier-free access for the disabled and other safety standards should be included as per the Persons with Disabilities Act, 2016.
- (13) After getting the map of the school building approved by the competent authority, safety standards such as earthquake resistance, fire safety, termite resistance, electrical shield wiring and plug points as per requirement, should be followed in accordance with environmental protection standards, paying special attention to clean natural air and light.

Along with electricity/solar energy, arrangements should be made for rainwater harvesting and sewage disposal in the school.

(b) For Intermediate New/Additional Classes and Additional Subjects

(a) Mandatory Conditions -

- (1) Registration - A committee/trust/company registered under Chapter 8 of the Companies Act, 2013 (Civil Society/Trust) (Not for Profit)

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

¹[must be registered and renewed as the case may be.

- (2) In addition to the mandatory requirements for high school recognition, the following conditions must be met.

Building:

- (a) Two classrooms of 8x6 meters each
- (b) One optional room of 6x5 meters
- (c) One laboratory of 9x6 meters each for each practical subject
- (d) One acre of land for the agriculture class must be in the school's sole name.

Land can also be arranged on a 30-year registered lease deed. The restriction is that the lease deed will be for the school's operation and will not be used for any other purpose. The institution will renew the lease deed for a specified period before its expiry. In case of expiry of the lease deed, the recognition of the institution will automatically end.

- (e) Laboratories for science and agriculture classes will be common.

- (3) Capital Fund and Reserve Fund: For new recognition of Intermediate, a capital fund of

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

₹200,000/- and a reserve fund of ₹100,000 /- (except for high schools) must be deposited in the name of the school and pledged in the name of the inspector.]¹

¹[(b) General Conditions:

- (1) Student Number: For new recognition of Intermediate, details of student numbers and subdivisions will be required in recognized high school schools. This restriction will not apply to cases applying for simultaneous recognition of high school and intermediate.
- (2) Hand pumps or other suitable arrangements for toilets and drinking water will be required.
- (3) Wooden furniture: Chairs, tables, desks, and benches will be provided for each student at the rate of 1 per square meter, according to the student population. Additionally, appropriate woodworking equipment will be ensured for each laboratory.
- (4) Intermediate-level textbooks and books related to various competitive examinations must be provided in the library established/operated at the high school level.

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

- ¹(5) General Teaching Materials - It will be necessary to continuously physically arrange for blackboards, chalk-dusters, smart boards, markers, maps, globes, pictures, diagrams, charts, models, posters, bulletin boards, subject-specific TLMs, and other general teaching materials according to the student population.
- (6) Science Teaching Materials - The physical availability of laboratory equipment/instruments specified in the syllabus for Physics, Chemistry, and Biology will be made according to the student population.
- (7) Home Science Teaching Materials - The physical availability of laboratory equipment/instruments specified in the Home Science syllabus will be made according to the student population.
- (8) Agricultural Equipment - For the Intermediate Agriculture class, the physical availability of agricultural and livestock-related equipment/farm machinery specified in the syllabus for the subject will be made according to the student population.
- (9) Other conditions prescribed for the Computer subject must also be met.

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

¹**[Note:-** For recognition in Intermediate additional subject/subjects, it will not be necessary to submit evidence of land ownership, secure and safe funds.

(c) 9 (c) is substituted as follows:

For Intermediate New (One Time) (Humanities, Science, Commerce, and Agriculture streams)

Classrooms, optional rooms, computer rooms, practical rooms, and agriculture rooms will be accepted as per the following table/details:

Room Dimensions (in meters) Humanities stream (number of rooms) Science stream (number of rooms) Commerce stream (number of rooms) Agriculture stream (number of rooms).

Room	Size (in meters)	Humanities Stream (No. of Rooms)	Science Stream (No. of Rooms)	Commerce Stream (No. of Rooms)	Agriculture Stream (No. of Rooms)
Teaching Room	8X6	2	2	2	2
Alternative Room	6X5	One alternative room (will be valid for all streams)			
Computer Room	9X6	One Computer Room (will be valid for Humanities, Science, Commerce streams)			
Laboratory	9X6	One laboratory each as per each practical subject	One laboratory each as per each practical subject	-	3
Agriculture Room	8X6	-	-	-	1
Note:					

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

¹[Note-

- (1) For obtaining recognition for Agriculture stream, it is mandatory for an institution to have 3 laboratories.

However, if the institution already has recognition for Science stream, then the laboratory established for Science stream will be valid for Agriculture stream also.

The library room, administrative room, art/music/dance room, and computer room available at the high school level will be valid at the intermediate level.

- (2) The essential conditions and other conditions mentioned in Regulation 9(b) for recognition of Intermediate New (One Time) will also be applicable for Intermediate New (for Humanities, Science, Commerce, and Agriculture streams).

Standards for recognition of Computer subject (High School/Intermediate)

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

- ¹(1) The laboratory should ensure that no more than two students work on a single computer. The number of computers should be determined accordingly.
- (2) The minimum laboratory facilities must be as follows:
- (a) For computer subjects to be recognized, a minimum of 25 computers (updated versions) and the required updated software as per the curriculum.
 - (b) Two printers.
 - (c) The minimum number of printers must be per computer.
 - (d) Adequate software is required as per the curriculum.
- Note:** Updated versions of hardware and software will be provided.
- (e) A minimum of 2.5 square meters of space per computer is required in the school. The laboratory should be in a clean and well-maintained room.
 - (f) Adequate electricity and a generator are essential for the laboratory.
 - (g) A common table and two stools will be required for each computer.
- (3) The above facilities should be increased proportionately based on the number of students.

In the context of recognition of computer subjects only, if the institution's manager/principal provides a certificate stating that computer education is being imparted in accordance with the standard requirements, and this has been confirmed by the District School Inspector, then such institutions will be granted a certificate of recognition for the computer subject, and this will be informed in the next meeting of the Recognition Committee.

²[Standards for Recognition of NCC Subject

9C(4) (9स4)

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

² Amended by Notification No. Parishad 9/521 dated August 30, 2023, published in the Official Gazette dated September 16, 2023)

¹[The school will arrange a parade ground for the conduct of NCC. (Parade ground means the school playground.)

2- The school will arrange a room of 8 x 6 meters or 48 square meters for NCC subjects, which should have at least the following training materials/equipment:

(1) Drums, (2) National Flag, (3) NCC Flag, (4) NCC books, (5) Easel (for stand board). (6) Board, pointer, NCC-related charts, (7) First Aid Kit, (8) Other materials as needed.

3- Theoretical classes will be held four working days a week, and physical training/practical training and activities will be held two working days a week.

Note (special) :The State Government will not bear any expenses for conducting NCC courses in schools.]¹

²[10- If the Parishad is satisfied that an institution is eligible for recognition, it will order the Secretary to include its name in the list of recognized institutions maintained by it. The Secretary will inform the institution and the concerned Inspector/Inspector regarding the subjects, conditions, and examinations for which the institution has received recognition. Recognition will be deemed granted from the date the institution authority provides written notice of class operation to the Parishad/Inspector.

11. Subject to the regulations and prescribed conditions, the recognized institution will also comply with the following restrictions:

(a) The recognition granted by the Parishad to an institution will be effective from the date the] ²

¹ Amended by Notification No. Parishad 9/521 dated August 30, 2023, published in the Official Gazette dated September 16, 2023)

² (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

¹[institution authority provides written notice of class operation to the Inspector. After receiving recognition]² from the Parishad, institutions will only admit students in approved classes/subjects. Any admission of unauthorized students from any other unrecognized institution or coaching institute by the institution will be irregular and illegal.

- (b) All teaching staff in the institution must be appointed in accordance with the qualifications prescribed by the Parishad, as specified in Appendix A of Regulation 1 of Chapter II of the Parishad Regulations, and in accordance with the orders specified by the State Government. Periodic training of teachers is mandatory.

The school will arrange for qualified teaching staff before April 30th, which will be verified by the Inspector, and the report will be uploaded on the Parishad's website. Penalties will be imposed if unqualified teaching staff are found.

- (c) The institution will follow the regulations of the Education Code that apply to institutions recognized by the Board and are not inconsistent with the provisions of the Act and Regulations.
- (d) The institution will comply with orders issued by the Department.
- (e) Only approved classes will be conducted within the school premises. No non-academic or commercial activities will be conducted within the institution. Action will be taken against such institutions as per rules, which may include financial penalties and withdrawal of the school's recognition.]¹

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

- ¹(f) The institution will not conduct classes in any other class or subject other than the approved class/subjects, nor will it allow such candidates to appear in examinations. Classes will be conducted only in approved classes/subjects.
- (g) In case of an increase in student numbers, necessary arrangements for classrooms, equipment, and other teaching materials will be made before opening new sections.
- (h) The Board will provide the necessary support in the conduct of Board examinations (including the Board's compilation and evaluation work), and will place its teachers, buildings, and equipment under the Board upon requisition by the Board/Department, and will comply with all instructions and orders issued by the Board.
- (i) Unless otherwise ordered by the Government, taking into account the circumstances of a particular case, it will not prepare or allow candidates to appear in any rival examination (high school or intermediate) when the Board conducts an examination of the same type and level.
- (j) Institutions which have immovable property mortgaged as security in the name of the District School Inspector will not sell or transfer such immovable property to anyone else without the permission of the competent authority.
- (k) There will be no restriction on the admission of male and female candidates in all recognized institutions up to the high school and intermediate level in the state. That is, admission of male and female candidates can be taken in all the recognized schools of the state as]1

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

¹[per the capacity of the school and the approved classes.

Note: Girls will be given priority in admission in girls' schools; admission of boys on vacant seats can be considered only after the admission of girls.

(l) Repealed.

(m) Repealed.

(n) If no student appears in the examination or does not conduct classes for two consecutive years from a recognized school of High School New (One Time) or Intermediate New Class, the recognition granted to the school will be considered automatically terminated.

The restriction is that the above provision will not be applicable on the recognition of optional subjects of Intermediate One Time or Additional Class or approved classes.

(o) Repealed.

(p) Keeping in mind the interests of the students, in the optional subjects of a recognized category, which do not require additional classrooms, laboratories, teaching materials, furnishings, etc., one or more optional subjects may be changed to similar optional subjects within the same category by the Regional Secretary of the concerned Regional Office, but permission for such change may be granted only for one year from the date of issuance of the recognition letter.

(q) Every recognized institution will be required to maintain up-to-date information on the prescribed curriculum/syllabus by obtaining the Parishad Rules Collection/Syllabus from the Director, Government]1

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

¹[Press, Uttar Pradesh, Prayagraj (Allahabad). Action should be taken accordingly.

(r) In compliance with the instructions issued by the Parishad/Department, the recognized institution will be active in creating a healthy environment for teaching and other co-curricular activities in the school and will always be ready to improve the results of the students of the school.

(a) For smooth functioning of teaching-learning activities in the school, the attendance of teachers and students will be recorded on the Board's website/portal on every working day.

(b) On the website developed by the school, the name of the school, email, telephone/mobile number, details of basic facilities (building, number of rooms, computers, sports, library, transport, drinking water, toilets, laboratory, light, fan), details of teachers with qualifications, class-wise number of students, results of each year and fee details will be mandatorily displayed.

Information about the valid class/subject will be mandatorily displayed on the school's notice board.

(s) Repealed.

(t) Subject to the above restrictions, recognized institutions shall also ensure compliance with the following conditions:

(1) New buildings should be constructed in accordance with the safety standards provided in the National Building Code. Accordingly, old]1

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

- ¹[buildings should be renovated periodically as needed.
- (2) Arrangements should be made for periodic renewal of fire fighting equipment in the school.
 - (3) Flammable and toxic substances should not be stored in the school. If educationally necessary, arrangements should be made for their safe storage.
 - (4) School staff should be trained in fire fighting equipment and safety measures through the District Fire Officer.
 - (5) Compliance with the above conditions by recognized institutions is mandatory. In case of non-compliance, the recognition granted to the school will be withdrawn, for which the institution's authority will be solely responsible.
 - (6) Applications for new recognition by recognized institutions will not be considered until the institutions submit a certificate of compliance with the above conditions through the Inspecting Officer.
 - (7) Inspection officers will periodically inspect the buildings of recognized institutions for soundness and safety measures, and submit a report with recommendations on compliance with the above conditions to the Director of Education (Higher Education). Certificates of soundness and safety should be issued only after proper investigation. Disciplinary action will be taken against inspecting officers found guilty.]¹

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

¹[(The above amendments will come into effect immediately.)

- (8) Safety guidelines prescribed by the Government of India and the Government of Uttar Pradesh for the health and safety of students, such as the School Safety Policy-2016 of the National Disaster Management Authority, will be ensured.

The guidelines issued by the National Commission for Protection of Child Rights for the safety of students in schools will be ensured.

- (u)(1) The maximum number of students in each class or section of a class will be 60.

- (2) The student-teacher ratio in a school will not exceed 40:1. It is mandatory to have one teacher for each subject. In addition, for high school and intermediate classes, it will be mandatory to have 1.5 teachers per section in various subjects, excluding the principal, yoga teacher, physical education teacher, and counselor. Furthermore, it will be mandatory to have one teacher for each subject. As the number of sections increases, the number of teachers will need to be increased based on the need and importance of the subject.

- (3) The institution will comply with the service conditions and emoluments of teaching and non-teaching staff as specified by the State Government, and payments will be made directly to their accounts through the bank.

- (4) The school will have all its income and expenditure accounts audited by a chartered accountant and submit the report annually to the District School Inspector.]¹

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

- ¹ [(5) Clear accounting of tuition fees charged by the school will be maintained, and at least 70 percent of the tuition fees will be spent on academic and other perquisites.
- (v) The institution's result should not be less than 50% of the state-level high school and intermediate examination percentage declared by the Board in the corresponding year.
12. No institution recognized by the Parishad as a high school or intermediate college shall be closed without the prior permission of the Parishad unless a written notice stating the reasons for closing the institution is sent to the Secretary of the Parishad and a copy thereof to the Director by registered post at least one year before the proposed date of closure. The Parishad may permit the closure of the institution on such conditions and the transfer of the records of the institution to any other institution or authority as it deems appropriate.
- 13.(a) When the Director refers the case of an institution to the Parishad for consideration for withdrawal of its recognition under sub-section (3) of clause (d) of Section 16 of the Act, the Parishad shall call upon the manager to show cause as to why such action should not be taken against him.
- (b) The manager shall reply to the show-cause notice issued by the Parishad to the manager within one month of the meeting to the Joint Director of Education and the Parishad. The Parishad shall submit its recommendation to the Government based on the explanation received from the manager and the report of the Joint Director of Education, as the case may be. In the event of the institution's recognition being withdrawn, the Parishad shall remove the institution from the list of recognized institutions. Or, warning the institution's manager, it shall order that if the]

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

¹[institution fails to rectify the defects or deficiencies within the period fixed by the Parishad, its recognition will be withdrawn and its name will be removed from the list of recognized institutions, or its recognition in one or more optional subjects will be withdrawn. The manager of the institution will be solely responsible for this.

- (c) The Parishad may, on the recommendation of the Director, reinstate an institution to the list of recognized institutions or, if its recognition in one or more optional subjects was withdrawn, it may reinstate the institution to the list of recognized institutions.
- 14- Each institution will be prepared for inspection/surprise inspection of its school by a panel constituted by the Inspecting Officer. The Inspecting Officer will form a panel of retired principals/teachers of institutions available at the district level, officials from the Education Department, and prominent individuals for the panel inspection. The number of members in a panel can be three to five, including the convener. At the time of the panel inspection, the institution will submit all records for inspection. The panel inspection report will be submitted to the Parishad/Department for consideration as soon as possible.
- 15- During the inspection by the District Committee, videography/photography of the school building, laboratory, playground, boundary wall, library, etc. will be done, which will be uploaded to the Parishad's website and preserved on a pen drive and attached to the inspection report.
- 16- In all recognized schools in the state, it will be mandatory to teach two different job roles (trades) related to any two sectors in the various trade subjects prescribed for vocational education, up to grades 9 and 12, and to procure the necessary equipment, work sheds, materials, and instructors from their own resources.]¹

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

- ¹[Vocational trades should be identified keeping in mind the needs and employment potential of the specific area. It will be mandatory to establish links with nearby workshops, industries, companies, etc., for practical knowledge of the trades offered by the school.
- 17- It will be mandatory for the institution to teach three languages for high school classes and two languages for intermediate classes. One of these languages will be from a regional language. The curriculum for regional languages will be of a general level. In regional languages, the institution will provide instruction related to project work and language knowledge, based on which students will be graded.
- 18- In case of violation of the enacted system and departmental instructions by the recognized institution, penalties will be imposed as per Appendix-"B".
- 19- Recognition for high school and intermediate will be granted initially for three years. Thereafter, if the self-financed institution is found suitable after on-site inspection of the availability of the prescribed arrangements for running the school and compliance with the conditions of recognition, the Parishad will renew it for five years. If the institution does not renew the application within the stipulated time period after applying for renewal, it will be considered automatically renewed (deemed).]¹

CHAPTER VIII

Finance - Committee

1. The Finance Committee shall act as an advisory body on all matters relating to the Parishad's finances.
2. It shall consist of:

¹ (Chapter-7 Recognition of Institutions by the Parishad) amended by Notification No.-M.S.P./Parishad-9/Recognition/dated January 12, 2023 published in the Government Gazette dated February 04, 2023.)

- (a) One member of the Parishad who is a member of the State Legislative Assembly—Convener.
 - (b) Six members of the Parishad, elected in such a manner that at least one member from each of the six categories specified in sub-section (2) of Section 13 of the Intermediate Education Act, 1921, is represented.
 - (c) The Secretary of the Parishad shall be its ex-officio Member Secretary.
3. The Finance Committee shall recommend, for the Parishad's consideration, the fees to be charged for various examinations and other matters connected with the examinations.
 4. The Finance Committee shall also recommend, for the Parishad's consideration, the rates of remuneration for various beneficial functions of the Parishad.
 5. The Finance Committee shall consider and make recommendations on any other financial matter relating to the Parishad referred to it by the Parishad.

CHAPTER NINE

Curriculum Committee

1. The Curriculum Committee shall consist of:
 - (1) Six members of the Parishad, elected in such a manner that at least one member represents each of the six categories specified in sub-section (2) of Section 13 of the Intermediate Education Act, 1921.
 - (2) Directors/Principals of specialized institutions of the Department and representatives of the National Parishad of Educational Research and Training, who shall be members of the Parishad.
 - (3) Conveners of the various Curriculum Committees, other than those in which the number of registered

candidates in the year preceding the election is less than fifty thousand, but who shall be members of the Parishad.

(4) The Secretary of the Parishad as ex-officio Member Secretary.

2. Subject to the approval and control of the Parishad, the Curriculum Committee shall have the following duties:

- (a) To consider the total number of compulsory and optional subjects for each examination of the Parishad.
- (b) To organize the level of courses for the high school and intermediate levels in a systematic order.
- (c) To recommend a curriculum for the intermediate examination that will guide both university and professional education.
- (d) To consider proposals for the inclusion of new subjects and the removal of existing subjects.
- (e) To consider the question of classifying subjects and replacing one class with another.
- (f) To determine the number of question papers to be set in each subject and the time duration for each paper, after receiving recommendations from the relevant curriculum committees.
- (g) To propose maximum and minimum marks for each subject and for each part of a subject, after receiving recommendations from the relevant curriculum committees.
- (h) To recommend the extent of written examinations in various subjects, after receiving recommendations from the relevant curriculum committees.
- (i) To consider the recommendations of the Curriculum Committees regarding the educational curriculum; and

- (j) to prescribe minimum qualifications for teachers, heads of institutions and other employees of the institutions.

CHAPTER TEN

Women's Education Committee

1. The Women's Education Committee shall consist of all women members of the Parishad, and the Divisional Girls' School Inspector designated by the State Government under subsection (b) of Section 3 of the Act shall be the convener of the Committee. The Joint Director of Education (Women), Uttar Pradesh, shall be specially invited to its meetings.
2. The Women's Education Committee shall advise the Parishad on matters relating to women's education or on matters referred to it by the Parishad or any of its committees.

CHAPTER ELEVEN

Residence of Students

1. Where accommodation is available, every student of a recognized educational institution shall reside in a hostel provided by the institution or in a hostel recognized by the Principal of the institution, or with a parent or guardian.
- 2- Where accommodation is not available in a recognized hostel, the head of the institution may permit a student or students to reside in hostels reserved by their administrators for students of recognized institutions, subject to the following conditions:
 - (a) That the hostels may be inspected by the head of the institution concerned or a teacher appointed for the purpose, and

- (b) That the administrators are willing to comply with the requirements laid down by the head or heads of the institution or institutions concerned regarding the care of the students.

CHAPTER TWELVE

(General Regulations Regarding Examinations)

1. The Parishad shall conduct the following examinations:
 - (a) High School Examination,
 - (b) Intermediate Examination,
 - (c) Repealed
 - (d) Intermediate Vocational Education Examination.

2. The Parishad's examinations shall be held at such centers, on such dates and at such times as the Parishad may from time to time determine.

(2-a) Repealed .

3. The tests for the Parishad's examinations shall be partly oral and practical and partly written. Oral and practical tests will be conducted by examiners appointed by the Parishad in the manner determined by the Examination Committee from time to time. Written examinations will be conducted using question papers and will be administered simultaneously on the question papers at the place where the examination is held.
 - 3.(a) A certificate of passing or diploma in any examination conducted by the Parishad will not be granted to a candidate unless he or she has qualified in each subject for the examination in accordance with the relevant regulations. Provided that if a candidate is found ineligible after being admitted to the examination, his or her candidature/examination will be cancelled and his or her certificate of passing the examination will also be withdrawn/cancelled.

¹[3.(b) Candidates appearing in the Parishad's High School and Intermediate examinations as institutional candidates will be required to register themselves at the time of admission to Classes 9 and 11 in recognized institutions. Such candidates will be required to provide valid and certified evidence of their eligibility and date of birth to the head of the institution at the time of admission. The head of the institution will register the candidate at their school only after being satisfied. Each candidate will be required to pay a registration fee of only ₹50.00 (Rupees Fifty) to the head of the institution. The head of the institution will deposit the registration fee as follows:

1- ₹40/- to the government treasury.

2- ₹10/- to the school account.

The required amount should be maintained for the institution's contingency expenses, which will be spent on improving the institution's quality and other necessary tasks. The head of the institution will spend the required amount only on the items for which this amount is being maintained. The head of the institution will be held directly responsible for any irregularity, inaccuracy, or delay in the expenditure incurred for the specified work, for which the Parishad may take punitive action against them.]¹

3(c) Heads of institutions will admit students to Classes 9 and 11, as per the prescribed capacity (approved classes) of the school, between April 1 and August 5. The last date for admission to Class 11 for candidates, who have passed the Board's High School Examination and those who have passed the High School Examination as a result of parents' transfer from other states, will be August 5. The last date for admission to Class 11 for candidates who have passed the

¹ Modified by Notification No. M.S.P./Parishad-9/353 dated July 18, 2025, published in the Official Gazette dated July 26, 2025.)

High School Compartment Examination conducted by the Board and those who have passed the High School Examination as a result of the examination will be August 20.

Heads of institutions will register the details (advance registration) of all students studying in Classes 9 and 11 online on the Board's website between May 1 and August 25.

The online application website will be closed from August 26th to September 5th. During this period, the institution head will thoroughly verify all educational details and photographs of the candidates who applied online with their school records. The website will reopen from September 6th to September 20th, during which the institution head will accept and update any amendments, changes, or additions to the candidates' details. After that date, no amendments, changes, or additions to the candidates' details will be accepted.

The institution head will send a copy of the candidate list with photographs and the necessary documents to the Board's respective regional office through the District School Inspector by September 30th at the latest.

High school candidates who have been declared successful after the completion of their incomplete results, or who have passed after the declaration of their results that were withheld for any other reason, will be admitted to Class 11 by the institution head within 20 days of the result declaration date. The head of the institution will obtain advance registration for such successful candidates in Class 11 through the offline method on the application form prescribed by the Parishad, forward it through the District School Inspector, and send it to the concerned regional office within 15 days.

- 3.(d) The Parishad will thoroughly verify the details of all candidates registered in Classes 9 and 11, make any necessary amendments, and based on these details, will

grant registration numbers to the candidates and make them available to the concerned institution through the District School Inspector by February 28th in any case. Accordingly, the head of the institution will inform each candidate in his school of his registration number. The registration number will be a permanent record of the candidate, and correspondence will be conducted using the registration number only, as required.

- 3(e) - Only those candidates who have registered for Classes 9 and 11 in the respective institution will be eligible to appear in the institutional examination for Classes 10 and 12. The head of the institution will not forward the applications of unregistered candidates under any circumstances.

The restriction is that candidates transferring from other boards to Class 10 or 12 will be registered only in Class 10 and 12.

It is further provided that notwithstanding any provision in the regulations, in an emergency, the State Government shall have the right to relax any provisions contained in the regulations relating to the conduct of examinations.

Rule for Admission of Institutional Candidates

- 4(1) Candidates seeking admission to any examination conducted by the Board will be admitted to Classes 10 and 12 between April 1 and August 5. Candidates who have passed the Agriculture Part-1 examinations conducted by the Board and those seeking admission after passing Classes 9 and 11 due to the transfer of their parents from other states will have the last date of August 5 for admission to Classes 10 and 12. The prescribed examination fee shall be deposited with the head of the recognized institution by August 5th of each year, at the latest. Along with this, the Head of the Institution will submit the educational details of the eligible candidates and the examination fee in the treasury by August 10 as per the procedure specified by the Secretary, stating the subject or subjects approved by the Institution

for the candidates to appear for the examination. The details of the deposited fee will be uploaded online on the designated website of the Parishad from May 1 to August 16.

In case of non-deposit of fee within the stipulated period, the Head of the Institution will have the right to strike off the name of the concerned student from the Institution. After filling his/her online application form from any Institution, an Institutional Student will not have the right to change the School except in the case when the District School Inspector has granted permission to do so after satisfying himself/herself on the facts/certificate submitted regarding the transfer of his/her guardian from the place where he/she was studying to some other place.

The head of the institution will obtain the details of the candidates by August 10th, deposit them in the treasury by August 16th along with a late fee of Rs. 100 per student, and apply online by August 20th. (Amended by Notification No.: Parishad-9/539 dated 6-8-15.)

4(2) (a) Repealed.

(b) The online application website will be closed from August 21st to August 31st. During this period, the institution head will thoroughly verify all educational details and photographs of the online applicants with their school records.

The website will be reopened from September 1st to September 10th, during which the institution head will accept and update any amendments, changes, or additions to the candidates' details. After that date, no amendments, changes, or additions to the candidates' details will be accepted. Candidates who pass the Intermediate Agriculture Part-1 exam after the completion of their incomplete results, or after the declaration of results withheld for any other reason, will be admitted to Class 12 by the institution head within 20 days of the result declaration date. The head of the institution will get the application form of such passed candidates for Intermediate examination completed offline

and forward it through the District School Inspector and send it to the concerned regional office within 15 days.

- (c) It will be the responsibility of the head of the institution that all the applications applied online by him are forwarded only for the valid subject(s) as per the regulations. The head of the institution will be held directly responsible for the online application forwarded ineligible or contrary to the provisions of the regulations and along with disciplinary action against him by the Parishad, action will also be taken to debar him from the remunerative work of the Parishad.
- (3) Repealed
- (4) Repealed
- (5) The head of the institution shall send the following certificates to the Secretary along with the application forms and the forms specified by the Secretary:
- (a) That the boy/girl is admitted to the institution in accordance with the rules of the Education Code and the regulations of the Parishad;
- (b) That the boy/girl has completed a regular course of study in a recognized institution;
- (c) That the boy/girl has actually performed the experiments prescribed in the syllabus.
- (6) Students who fail twice as institutional candidates in a recognized institution will not be allowed to re-admit to the institution.

Attendance

- ¹(5)(1) The school shall remain open for at least 220 working days in each academic year, including the days of examinations and extracurricular activities. The duration of teaching and extracurricular activities in the school shall be a minimum of

¹ Amended by Notification No.Parishad-9/76 dated May 6, 2024, published in the Government Gazette dated May 11, 2024.

¹[six hours per day (including prayer and recess). In the event of unavoidable school closures, the remaining hours will be compensated by extending the school operating hours. Schools will operate as follows:

April 1 to September 30 -

15-minute prayer meeting from 7:30 a.m., four 40-minute sessions in the first meeting from 7:45 a.m., recess period from 10:25 a.m. for 25 minutes, and four 40-minute sessions in the second meeting from 10:50 a.m. until 1:30 p.m.

October 1 to March 31 -

15-minute prayer meeting from 9:30 a.m., four 40-minute sessions in the first meeting from 9:45 a.m., recess period from 12:25 p.m. for 25 minutes, and four 40-minute sessions in the second meeting from 12:50 p.m. until 3:30 p.m.

The restriction is that the above number of working days shall be 75 working days in respect of a student registered under the "Correspondence Education Continuous Study Contact Scheme" and the student concerned shall have to study the course material sent by the Correspondence Education Institute as per the prescribed procedure.]¹

(2) No student shall be admitted to the High School by any recognized institution unless he/she has attended at least 75% of the total number of exams, including practical work exams, in each subject in which he/she is to appear for the examination during the two academic years.

Furthermore, in respect of students coming from Anglo-Indian schools, 75% attendance shall be calculated from January 1st of the year preceding the examination.

¹ Amended by Notification No.Parishad-9/76 dated May 6, 2024, published in the Government Gazette dated May 11, 2024.

- (3) No student shall be admitted to the Intermediate Examination by a recognized institution unless he or she has attended at least 75 percent of the lectures (including hours of practical work, if any) during the two academic years in which the examination is to be held.

In respect of candidates appearing for the Intermediate Examination with Agriculture stream, the percentage of attendance shall be calculated separately for Parts One and Two.

(Note: In the case of students who have passed the Certificate of Secondary Education Examination conducted by the Parishad for the Indian School Certificate Examination, New Delhi, the attendance shall be calculated from January 1st of the year preceding the examination.)

- (4) For the purpose of calculation, a lecture of one hour shall be counted as one lecture, a lecture of two hours shall be counted as two lectures, and so on. One hour spent on practical work shall be counted as one lecture. Hours means hours of instruction during school or college time.
- (5) The two academic years referred to in clauses (2) and (3) above need not be consecutive. It is left to the discretion of the heads of institutions to count attendance for any one year with attendance in Class 10 or 12 for students who have studied for more than one year in Class 9 or 11. Students who are permitted to participate in NCC, PSD, or Territorial Army training or insect squads, scout rallies, St. John's Ambulance camps and competitions, or agricultural extension services or educational tours to villages will be given the appropriate benefit for class attendance.

PS - (1) All benefits for class attendance under this regulation must be shown in the attendance or lecture register with a note to this effect. All records of such benefits must be maintained properly.

The benefit of attendance in special classes fixed for selected classes and for the entire class shall not be allowed.

- (6) In respect of students who have failed or been debarred from the Board's High School or Intermediate examination, the percentage for only one academic year shall be calculated. The attendance for the academic year at the end of which the student wishes to appear in the examination shall be taken into account.

Provided that in the case of students who have not applied for permission to appear in the Board's High School or Intermediate examination but their names are in the attendance register of the institution or have not appeared in the Board's examination even after submitting the application forms, the percentage for two academic years shall be calculated. Debarred means being debarred from appearing in the High School or Intermediate examination for any reason whatsoever.

- (7) The attendance earned by a student in any institution outside the jurisdiction of this Parishad for preparation of an examination recognized as equivalent to the High School Examination of the Parishad shall be counted towards the percentage of attendance for the High School Examination.
- (8) In respect of a student declared successful on the basis of scrutiny of marks in the High School Examination, the first academic year shall be deemed to have commenced ten days after the result of the scrutiny is communicated.
- (9) After the declaration of the withheld results of this Parishad or any other equivalent examination body, the attendance of a student admitted to Class 11 in a recognized institution shall be counted from the tenth day after the declaration of the results.
- (10) Heads of recognized institutions are not permitted to detain candidates who have fulfilled the admission requirements for

any examination of the Parishad, except those who have performed extremely unsatisfactorily.

The restriction is that not more than 10 percent of the total strength of a class shall be withheld under this Regulation. Heads of recognized institutions may exercise the right to detain students up to three weeks before the commencement of the written examination, and there shall be no appeal against their decision. Heads of recognized institutions shall not revise their decision after informing the Secretary of the situation once.

- (11) Notwithstanding the conditions contained in clause (1) above, heads of recognized institutions may detain students from appearing in the Parishad's examination who are unable to appear in Physical Education, NCC, or PSD. If the student fails to return all the material and uniforms provided for the examination or, if lost, fails to reimburse them by February 15th, before the Board's examination.
- (12) The minimum attendance rule will be strictly observed. The head of a recognized institution can waive attendance for a maximum of 10 days for High School candidates and 10 lectures (including practical work hours, if any) in each subject for Intermediate candidates. All cases in which this privilege is exercised shall be reported to the Director of Education (Secondary), as Chairman of the Board.

However, in respect of candidates whose attendance for only one year is to be counted, this waive limit will be only half, i.e., five days or five lectures, as the case may be.

PS - (a) 75 percent of the days or lectures a candidate is required to attend, OR

(b) a different day or lecture should be considered in calculating their shortfall in attendance.

SUBJECT CHANGE

6. Heads of recognized institutions may permit changes in subject(s) in Class 9 and within the same class or from one

class to another in Class 11. Changes in the same subject(s) in Class 10 and within the same class or from one class to another in Class 12 are generally not permitted. However, under special circumstances, changes may be permitted, especially for candidates who have failed or been held back, and such cases should be reported to the Parishad with reasons. Permission to change more than one subject should be granted very rarely. A candidate's attendance in one subject, which they later change with the permission of the Head of the Institution, will be counted along with the attendance in the new subject to calculate their attendance percentage in the new subject. After the application for examination has been forwarded to the Secretary, permission to change the subject will never be granted.

ADMISSION AND PROMOTION OF STUDENTS

- 7- Any student who has never studied at a recognized institution or who left a recognized institution before promotion to Class 10, but who was permitted to appear in the high school examination as an individual candidate and could not appear, will not be eligible for admission to Class 10. Similarly, any student who has not studied at a recognized institution after passing the high school examination, or who left a recognized institution before promotion to Class 12, but who was permitted to appear in the intermediate examination as an individual candidate and could not appear, will not be eligible for admission to Class 12.
7. (a) The head of the recognized institution must make a final decision by the end of March each year regarding the promotion of students from Class 9 to 10 or from Class 11 to 12.

INDIVIDUAL (PRIVATE) CANDIDATES

ADMISSION RULES

8. Individual candidates, or those seeking admission to the examination without the prescribed and required attendance

at an institution recognized by the Parishad, will be eligible to appear in the Parishad's examination subject to the following conditions:

- (1) Any individual who wishes to appear in the examination as an individual candidate must apply, along with the prescribed fee, to the head of the institution that is the registration center for the examination by August 5th, before the scheduled date for the next examination. The head of the institution will obtain the details of the candidate seeking admission, including the candidate's name, father's name, mother's maiden name, and subjects taken, and submit them to the State Treasury by August 10th at the latest. The application will be submitted online on the Parishad's designated website from May 1st to August 16th. After August 10th, the head of the institution will obtain the details of the candidates, deposit them in the Treasury by August 16th with a late fee of Rs. 100 per student, and apply online by August 20th. The online website will be closed from August 21st to August 31st. During this period, the institution's head will thoroughly verify the details of the candidates who applied online. The website will be reopened from September 1st to September 10th, where the institution's head will accept and update any amendments, changes, or additions to the candidates' details. After that date, no amendments, changes, or additions to the candidates' details will be accepted.
 - (a) A true copy of the certificate of passing the examination described in Regulation 2, Chapter 14 for the Intermediate Examination or Regulation 10 (1), Chapter 12 for the High School Examination.
 - (b) An original copy of the student register issued by the last institution, if any, to the candidate.

- (c) A true copy of the certificate issued by the institution regarding the completion of the correspondence course for the category of candidates for whom the correspondence course is offered by the Department of Education's correspondence education institute, which is valid and acceptable on the date of the examination.

The heads of institutions that are registration centers for the Parishad's examinations will verify the details of eligible individual candidates and complete the forms prescribed by the Secretary, and apply online by the due date. Candidates employed in any government or non-government organization must submit a no-objection certificate from their employer to appear in the examination. Concealing facts is a cognizable offense and may result in cancellation of the result.

(1) Repealed.

(2) Repealed.

(3) Repealed.

Remuneration of Forwarding Officers

9. The head of the institution that is a registration center for the Parishad's examination, or such other person appointed by the competent authority for this purpose, shall be personally responsible for the timely receipt of applications, verification of the prescribed qualifications and the specified forms, and timely dispatch of the same in accordance with the procedure prescribed in Regulation 8 of this Chapter. For this purpose, they shall be paid a remuneration of five rupees per candidate, of which they shall pay two rupees per candidate to the person assisting them in the above task. After forwarding the applications to the Secretary, the Forwarding Officer shall send a receipt for the remuneration

to the Secretary. Inaccuracy or delay in the above-mentioned work may result in a deduction of the Forwarding Officer's remuneration or punitive action being taken against them by the Parishad. The Forwarding Officer shall not accept any advance fee in cash from the candidates. No fee, subscription, or donation will be charged from the candidate in addition to the fee prescribed by the Board.

Eligibility of Individual (PRIVATE) Candidates

- 10 (1) Only candidates who have passed the Class 9 examination from a Higher Secondary School recognized by the Board or the Education Department, Uttar Pradesh, or any equivalent examination conducted or recognized by the Education Department of other states, will be eligible to appear for the High School examination as an individual. However, candidates who have passed the Class 8 examination from a Junior High School (Class 8) or equivalent examination conducted by the Education Department, Uttar Pradesh, and who, due to imprisonment, are unable to pass the Class 9 examination, will be exempted from the requirement of passing Class 9 to appear as an individual candidate in High School.
- (a) Prisoners detained in various prisons in the state should be provided the facility to appear for the High School examination as individual candidates. Such prisoners will be required to pass the Class 8 examination. Since the minimum eligibility for individual candidates to appear in the Class 10 examination is to pass Class 9, prisoners incarcerated in prisons should be exempted from the requirement to pass the Class 9 examination.
- (b) Prisoners incarcerated in prisons who have passed Class 10 or equivalent should be allowed to appear in the Intermediate examination as individual candidates. Such candidates will be exempted from the requirement of correspondence education.

- (c) Examination applications for prisoners incarcerated in prisons will be forwarded by the respective Jail Superintendent, along with the prescribed examination fee and the list of documents. All applications forwarded by the Jail Superintendent will be forwarded to the District School Inspectors of the respective districts, who will then forward them to the relevant regional offices of the Parishad.
 - (d) Examinations for prisoners incarcerated in prisons should be conducted at various Central/District Jails on the recommendation of the Inspector General of Prisons, where the District School Inspectors will deploy supervisors as needed.
 - (e) The District School Inspector of the concerned district will make arrangements for answer books, question papers, etc. for prisoners detained in jail.
 - (f) The Jail Superintendent will deliver the bundles of written answer books to the District School Inspector of the concerned district only.
- (2) Repealed
 - (3) Candidates who have not been successful in getting promoted to Class 10 will not be allowed to appear as individual candidates in the upcoming High School Examination.

ANGLO-INDIAN SCHOOLS

- 11. A candidate leaving an Anglo-Indian school will not be able to appear in the High School Examination until the academic year in which he would have been eligible to take the Cambridge School Certificate Examination if he had continued studying in the Anglo-Indian school. The application form of a student who attended an Anglo-Indian school or whose last school was an Anglo-Indian school must be forwarded by the Inspector of Anglo-Indian Schools to the Principal of the institution the candidate chooses as their centre.

CANDIDATES FROM OUTSIDE THE STATE

12. Under Regulation 10, Chapter XII, candidates residing outside the Parishad's territorial jurisdiction may be permitted to appear in the Parishad's examinations as individual candidates. The Divisional School Inspectors and Competent Education Officers of the respective States will forward the eligibility forms of such candidates to the Principal of the institution the candidate chooses as their registration centre. As per the regulations, the head of the institution will obtain the details of such willing/eligible candidates, which should include the name of the candidate, father's name, mother's name and the subjects acquired, by August 5 and deposit it in the government treasury by August 10 and apply online on the Parishad's designated website from May 1 to August 10. After August 10, the head of the institution will obtain the details of such candidates and deposit it in the treasury by August 16 with a late fee of Rs. 100 per student and will be able to apply online by August 20.

CHANGE OF CENTER AND CHANGE OF SUBJECT

- 13- Generally, individual candidates will not be permitted to change their subject or center after submitting their application.

**APPEARING SIMULTANEOUSLY IN AN EQUIVALENT
EXAMINATION**

- 14- A candidate who wishes to appear as an individual candidate in both a Board examination and an equivalent examination conducted by another body will not be permitted to appear in the Board examination.

**CERTIFICATE OF COMPLETION OF PRACTICAL WORK BY
INDIVIDUAL CANDIDATES**

15. Notwithstanding the conditions of these Regulations, an individual candidate may take a practical work or practical

examination subject for any examination of the Parishad, provided that if the subject chosen is Physics, Chemistry, Biology, Industrial Chemistry, Potsherd Science, Agricultural Science, Painting and Sculpture, Military Science, or Geology, he or she must complete all the practical and written work prescribed in that subject for examination at an institution recognized by the Parishad in the same term in which he or she wishes to appear and submit a certificate to this effect from the Head of the institution by the end of January preceding the date of the examination. A candidate who has already appeared for an examination and failed will not be required to submit a certificate regarding the practical work or practical examination in the subject in which he or she has already appeared.

INDIVIDUAL CANDIDATES COMMITTEE

- 16- Applications of intended individual candidates, duly examined and signed by the forwarding officers, will be sent for scrutiny to the sub-committee appointed under Regulation 3, Chapter Six. After scrutiny, the sub-committee will approve or reject the applications.

ELIGIBILITY FOR ADMISSION TO ADDITIONAL SUBJECTS

- 17- Notwithstanding the conditions of these Regulations, the following categories of candidates may also be admitted as individual candidates:

(1) A candidate who has passed the High School or its equivalent examination may appear in one or a maximum of five subjects (excluding Computer Subject) in the subsequent High School examination. If such candidate is successful, he or she will be entitled to a certificate of passing the examination in the additional subject or subjects and will not be awarded any grade.

(2) A candidate who has passed the Intermediate or equivalent examination may appear in one or a maximum of four subjects (excluding subjects of the Computer and Vocational streams) in the subsequent Intermediate examination. If successful, the candidate shall be entitled to a certificate of passing in the subject(s) acquired by him/her and shall not be awarded any grade. The restriction is that the choice of subject(s) shall be limited to one category only.

(3) Candidates appearing under this Regulation shall not be able to choose the subject(s) which they had taken in the previous High School and Intermediate examinations in which they had passed. Also, candidates may choose only one language from each of the Modern Indian, Foreign, and Classical Language groups.

(4) Candidates may appear for only one examination (High School or Intermediate) at a time under this Regulation.

(5) Candidates who have appeared in the entire High School and Intermediate examinations shall not be eligible to appear in the examination under this Regulation.

(6) No grace marks shall be admissible if a candidate fails in any subject or subjects under this Regulation.

(7) The following examinations are recognized as equivalent to the Intermediate examination of the Parishad:

1. Board of Intermediate Education (Andhra Pradesh)
2. Assam Higher Secondary Education Parishad, Guwahati
3. Government of Karnataka Department of Pre-University Education, Bangalore
4. Parishad of Higher Secondary Education, Orissa
5. Board of School Education, Uttarakhand, Ramnagar, Nainital

6. Gujarat Secondary and Higher Secondary Education Board, Gandhinagar
- 7- Kerala Board of Public Examinations, Thiruvananthapuram.
- 8- Maharashtra State Board of Secondary and Higher Secondary Education, Pune.
- 9- Parishad of Higher Secondary Education, Manipur, Imphal.
- 10- West Bengal Parishad of Secondary Education, Kolkata.
- 11- Uttar Madhyama Examination conducted by Madhyamik Sanskrit Shiksha Parishad, Uttar Pradesh.
- 12- Alim Examination conducted by Uttar Pradesh Madrasa Shiksha Parishad, Lucknow.
- 13- Bihar School Examination Board, Patna.
- 14- Central Board of Secondary Education, New Delhi.
- 15- Chhattisgarh Board of Secondary Education, Raipur.
- 16- Parishad for the Indian School Certificate Examination, New Delhi.
- 17- Dayalbagh Educational Institute (Deemed University), Dayalbagh, Agra.
- 18- Goa Board of Secondary and Higher Secondary Education, Goa.
- 19- Board of School Education, Haryana, Bhiwani.
- 20- Himachal Pradesh Board of School Education, Kangra.
- 21- J&K State Board of School Education, Jammu.
- 22- Jharkhand Academic Parishad, Ranchi.

- 23- Madhya Pradesh Board of Secondary Education, Bhopal.
- 24- Meghalaya Board of School Education, Meghalaya.
- 25- Mizoram Board of School Education, Aizawl.
- 26- Nagaland Board of School Education, Kohima.
- 27- Punjab Board of School Education, Mohali.
- 28- Board of Secondary Education, Rajasthan, Ajmer.
- 29- State Board of School Examination (Secondary) and Board of Higher Secondary Examination, Tamil Nadu.
- 30- Tripura Board of Secondary Education, Agartala.
- 31- Senior Secondary (UchchaMadhyamik) Examination conducted by the National Open School, New Delhi, with the condition that this examination has been passed in at least five subjects.
- 32- Intermediate or equivalent examinations conducted by any examination body/university established by law in India, in respect of which the Secretary, Secondary Education, Government of Uttar Pradesh has been satisfied, will be considered equivalent to the Intermediate examination of the Board.
- 33- Pre-Degree Certificate for Deaf Students Examination conducted by Dr. Shakuntala Mishra Rehabilitation University, Lucknow, with the condition that this examination has been passed in five subjects.

(Included by Notification No.: Parishad-9/304 dated 25-6-15.)

- 34- Such students who, after passing Class 10 examination of the Board of Secondary Education,

have completed Industrial Training of 02 years or more from a recognized Industrial Training Institute and have obtained National Vocational Certificate (NTC) issued by National Parishad of Vocational Training (NCVT) or State Level Certificate issued by State Parishad of Vocational Training, Uttar Pradesh (SCVT), will be considered equivalent to Intermediate (Class 12) of the Board in case they pass the Hindi subject examination of Intermediate (Class 12) examination conducted by the Board of Secondary Education, Uttar Pradesh as an individual candidate.

(Added by Notification No.Parishad-9/1103 dated 18-3-16.)

Note: Candidates who have passed Intermediate (Class 12) other than ITI will not be considered equivalent to ITI.

¹[35- Three-year Diploma Examination conducted by the Technical Education Parishad, Uttar Pradesh.

² [36- Uttar Madhyama Examination conducted by MaharshiDayanand University, Rohtak. The condition is that the Uttar Madhyama Examination must have been passed in at least five subjects, including two other subjects besides a language.

The above amendment to the Regulations shall be considered effective from the year 1998.

¹ Added by Notification No. Parishad-9/279 dated May 27, 2016, published in the Gazette of India dated May 28, 2016.)

² Amended by Notification No. Parishad-9/707 dated October 4, 2016, published in the Gazette of India dated October 8, 2016.)

¹[37- Intermediate Examination conducted by the Indian Education Board, Haridwar, Uttarakhand.

²[39- Senior Secondary Examination conducted by the Bihar Open Schooling Education and Examination Board, Patna.

CATEGORIES

18. In these regulations, except where the contrary is provided, the names of the candidates who pass the Intermediate Examination of the Board shall be placed in three categories. Any candidate who passes with 75% or more of the aggregate marks will also be shown as having passed with honors.

19- A candidate who has failed in one examination may appear in one or more subsequent examinations as an institutional or individual candidate, provided that he or she must, on each such occasion, assure the Secretary that he or she has fulfilled the conditions prescribed for admission to the Board's examinations.

19(a) For the High School (Classes 9 and 10) and Intermediate examinations, a candidate may apply through only one mode (institutional or individual). Under no circumstances will a candidate be permitted to apply or appear in the examination through institutional, individual, or both modes from more than one institution/institutions in the same

¹ Amended by Notification No. Parishad-9/1096 dated January 25, 2023, published in the Uttar Pradesh Gazette of India dated February 4, 2023.

² Amended by Notification No. Parishad-9/1055 dated February 28, 2024, published in the Official Gazette of India dated March 2, 2024.

examination year. Concealment of facts will be an offense. Candidates found violating this regulation will have their candidature cancelled, and if their particulars have been recorded in the Board's records, they will be Repealed. Or, in the event of a candidate's irregular participation in the examination, the result will be cancelled, for which the candidate will be solely responsible.

20- Grace marks will be awarded to candidates in the Board examinations according to the following provisions:

(a) Regarding the High School Examination

¹ [(1) A candidate will be declared passed if they pass any five of the six written subjects at the high school level. They will be permitted to appear for an improvement examination in the subject in which they failed, in May of the same year. If they pass the improvement examination, they will be allowed to continue their studies in the failed subject in Class 11 in the same year.]¹

[(2) Candidates who fail two subjects at the high school level will be permitted to take a compartment examination in any one subject of their choice in the month of May. This facility will be limited to one subject only. No mark will be made on the mark sheet to indicate that the candidate took a compartment examination. Such candidates will be admitted to Class 11 in the same year they pass the high school examination.]¹

¹ Amended by Notification No. Parishad-9/17 dated 29th May, 2020 published in the Government Gazette dated 06th June, 2020.)

(b) Regarding the Intermediate Examination (General and Vocational):

(1) If a candidate appearing for the Board's Intermediate Examination fails in any two subjects that do not have practical examinations, and secures 25% or more marks in both subjects separately, he or she will be declared passed and graded by awarding the necessary marks as grace marks in accordance with the rules laid down by the Examination Committee from time to time, based on the aggregate marks obtained by him or her to reach the passing marks determined by the Curriculum Committee in the failed subjects.

(2) A candidate appearing for the Board's examination who selects subjects that have written as well as practical examinations must secure 25% or more marks separately in the written and practical examinations in the two practical subjects in which he or she fails. Thus, in practical subjects, the candidate will be eligible for grace marks only if he or she secures 25% marks separately in both the written and practical sections. The restriction is that a candidate will be awarded grace marks only in one section, either the written or the practical section.

In no case will a candidate be awarded grace marks if they fail in both sections (written and practical). Such a candidate will be declared passed and graded by awarding the necessary grace marks in accordance with the rules prescribed by the Examination Committee from time to time, based on their overall aggregate marks to reach the passing mark set by the Curriculum Committee in the failed subject. In

practical subjects, 25 percent marks will be determined based on the separate aggregate marks set by the Curriculum Committee for the written and practical sections.

(3) A candidate will be awarded grace marks up to a limit of eight marks in two subjects, depending on their eligibility.

¹[(4) If a candidate appearing in the Intermediate examination fails in one subject, they will be allowed to appear in the compartment examination to be held in May of the same year in the failed subject.

In case of failure in any one question paper prescribed for Agriculture category or in any one question paper of Trade subject prescribed for Vocational category, the candidate will be allowed to appear in the compartment examination in the failed question paper.

No mention will be made in the student's mark sheet cum certificate that the candidate has appeared in the compartment examination.]¹

(c) First, second or third division will not be mentioned in the mark sheet and certificate of the candidates in the High School examination. Only subject wise marks will be mentioned in the mark sheet and the total marks of pass or fail will not be mentioned.

The scheme for awarding grades in the Board's Intermediate Examination will be as follows:

Minimum marks required for passing with honors: 75 percent of the aggregate.

¹ Amended by Notification No. Parishad-9/17 dated 29th May, 2020 published in the Government Gazette dated 06th June, 2020.

Minimum marks required for First Division: 60 percent of the aggregate.

Minimum marks required for Second Division: 45 percent of the aggregate.

Minimum marks required for Third Division: 33 percent of the aggregate.

Note 1: A student achieving 75 percent of the aggregate in a subject will be awarded Distinction in that subject.

2. The detailed scheme for the Agriculture and Vocational stream examinations, including total marks and minimum passing marks, is given separately in the prospectus.

(d) Repealed.

(e) Repealed.

(f) Repealed.

(g) Repealed.

(h) Repealed.

(i) Repealed.

(j) Repealed.

(k) Repealed.

SCRUTINY AND ITS PROCEDURE

21. High School and Intermediate candidates who wish to have their answer sheets examined may do so in accordance with the following rules:

(a) Any candidate who has appeared in an examination conducted by the Board may apply for examination of their marks in a subject.

¹[(b) A deposit form for the prescribed fee of ₹500.00 per subject must be attached with the application form for examination. A separate fee of ₹500.00 per practical subject will be payable for examination of practicals. For candidates submitting applications from outside Uttar Pradesh, this fee should be paid by crossed postal order drawn on the Secretary's office or by crossed bank draft drawn on the Allahabad branch of the State Bank of India. For vocational category candidates, the examination fee will be Rs. 500/- per question paper and Rs. 500/- separately for practical subjects.]

^{#2}[(c) All applications must be received at the Parishad's regional office within 25 days from the date of declaration of results, through online mode (e-mail) on the Parishad's website. No action will be taken on applications received after the stipulated period. No application will be accepted at the regional office directly, or sent by courier or post will be accepted.

[(d) All cases applied for examination of answer books of High School and Intermediate examinations will be resolved and the results will be declared on the Parishad's website by July 15 of the examination year.]²

(e) Scrutiny does not mean re-evaluation of answer sheets. During the scrutiny process, candidates' answer sheets will be checked to see if there are any errors in adding up, carrying forward marks for individual questions, or omitting to mark a question or

¹ Modified by Notification No. Parishad-9/1097 dated March 12, 2019, published in the Official Gazette dated March 16, 2019.)

² Amended by Notification No. Parishad-9/17 dated May 29, 2020, published in the Official Gazette dated June 6, 2020.)

part of it. The examiner's answers to questions evaluated by the examiner in the answer sheets will not be re-evaluated.

FEE

¹[22. The following fees will be charged for examinations Conducted by the Parishad:

Item No.	Description	Fee (Rupees)
1	High School Examination (a) Institutional Examinee	500
	(b) Private Examinee	700
2	Intermediate Examination (a) Institutional Examinee	600
	(b) Private Examinee	800
3	Intermediate Agriculture Part-One Exam (a) Institutional Examinee	600
	(b) Private Examinee	800
	Intermediate Agriculture Part-Two Exam (c) Institutional Examinee	600
	(d) Private Examinee	800
(e)	Intermediate Examination (English Only) Under Regulation 9(a) Chapter 14	25
(f)	Intermediate Examination (Remaining Subjects) Under Regulation 9(a) Chapter 14	100
5.	High School Supplementary Exam or appearing in one subject	250
² [6.	Intermediate Compartment Exam in one subject	300
7	Main Exam (March/April) one or more subjects	200 (per subject)

¹ Amended by Notification No. Parishad-9/336 dated 11 July, 2019

² Amended by Notification No.- Parishad-9/17 dated 29 May 2020, published in the Government Gazette dated 06 June 2020.)

Item No.	Description	Fee (Rupees)
¹ [8]	Scrutiny of Exam Results per question paper	500

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9(a)	Mandatory fee for dispatching the detailed marks obtained by an institutional examinee in any examination.	<p>1/- Rupee Half of this fee will be kept by the Head of the concerned institution, who, after receiving relevant information from the Board (Parishad), will dispatch the detailed marks to each examinee in a properly printed format. The breakdown of the fee kept by the Head of the institution will be as follows:</p> <p>(a) For preparing the nominal roll 12.5 percent</p> <p>(b) For construction of institution indicator wheel 12.5 percent.</p> <p>(c) For preparing and checking the marks sheets 50 percent</p> <p>(d) For expenditure on items like postage stamps and stationery etc. in the process of providing marks 25 percent.</p>
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In the case of institutions with mechanization, only 25 percent amount of the fee will be retained by the Head of the institution or the Centre Superintendent, as the case may be, which will be used for expenditure on items like postal expenses and stationery etc. in the process of providing marks.

²[(b) Fee for a duplicate copy of the mark-sheet of any institutional/private examination 100/- Rupees

10(a)	Fee for dispatching the detailed marks obtained by a private examinee	<p>02 Rupees Half of this fee will be kept by the Superintendent of the concerned centre, who, after receiving relevant information from the Secretary of the Board, will dispatch the detailed marks to each private examinee in a properly printed format. The breakdown of the fee amount kept by the Centre Superintendent will be as follows:</p> <p>(a) For preparing the nominal roll 12-1/2 percent.</p>
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¹ Amended by Notification No.- Parishad-9/1097 dated 12 March 2019, published in the Government Gazette dated 16 March 2019.

² Amended by Notification No.-Parishad-9/94 dated 29-4-2016 published in the Gazette dated 30-4-2016 and effective from 30-4-2016.

- (b) For construction of the number indicator wheel 12-1/2 percent.
 (c) For preparing and checking the marks sheets 50 percent.
 (d) For expenditure on items like postage stamps and stationery etc. in the process of providing marks 25 percent.

In the case of institutions with mechanization, only 25 percent amount of the fee will be retained by the Head of the institution or the Centre Superintendent, as the case may be, which will be used for expenditure on items like postal expenses and stationery etc. in the process of providing marks.

(b) Repealed

(c) Repealed

11	Late Fee	100 Rupees (Payable by any private examinee who submits their application form for permission to appear in any Board examination after the date prescribed in the regulations but up to a maximum of 16 August)
12	Fee for a duplicate copy of the admission card.	2 Rupees
13	Fee for getting a name change in the certificate issued to examinees by the Board for an examination.	20 Rupees
# ¹ [14	Fee for a duplicate copy of the certificate issued under Regulation 28 of this chapter.	100 Rupees for each examination.
#[15	Fee for a certificate not collected within 5 years from the 31st March of the year in which the examination was held.	200 Rupees
#[16	Fee for issuing a migration certificate for any private examinee.	200 Rupees
#[17	Fee for dispatching	50 Rupees for the first 100 examinees or a

¹ #Amended by Notification No.-Parishad-9/94 dated 29-4-2016 published in the Gazette dated 30-4-2016 and effective from 30-4-2016.

- | | | |
|-----|---|---|
| | duplicate copies of
¹ [result sheets to the
Heads of institutions. | fraction thereof, and 15 Rupees for every
subsequent 100 examinees or a fraction
thereof.] ¹ |
| 18. | Fee for forwarding the
application forms of
private examinees. | 5/- Rupees |

REFUND OF FEES

- 23- The fee once paid for permission to appear in an examination shall not be refunded except in the following circumstances:
- (a) Circumstances in which the full fee shall be refunded:
- (i) Death of the candidate before the examination.
 - (ii) A candidate who, after paying the prescribed fee for a subsequent examination, is declared successful as a result of scrutiny or on release of his/her withheld result.
 - (iii) A candidate who, due to lack of timely information regarding the withholding of the fee paid for a previous examination, which he/she could not appear in due to ill health, deposits a fresh fee.
- (b) Circumstances in which the fee shall be refunded minus one rupee.
- (i) When a candidate mistakenly deposits the fee in the heading "0202-Education, Sports-Arts and Culture, 01-General Education, 202-Secondary Education, 02-Board Examination Fees", although he/she wishes to appear in an examination conducted by some other body.
 - (ii) In respect of a candidate whose application has been rejected by the Board or the forwarding authority.

¹ Amended by Notification No.-Parishad-9/94 dated 29-4-2016 published in the Gazette dated 30-4-2016 and effective from 30-4-2016.

- (iii) When a candidate deposits more than the prescribed fee for any examination of the Board.
- (iv) When a fee is mistakenly deposited by any person on behalf of the candidate for any examination of the Board.
- (v) Again:
 - (a) "Fee" means only the examination fee and does not include the marking fee or late fee.
 - (b) An application for refund of fees may be submitted within two years of depositing the fees in the treasury.
- (c) No application for refund of fees is required in respect of a candidate whose application has been rejected by the Council.

FEE POSTPONEMENT

24. Upon submission of an application, the Council may permit a candidate who has been unable to appear in an examination to appear in the next examination by suspending his or her fees in the following circumstances:
- (1) Repealed.
 - (2) Repealed.
 - (3) The candidate was seriously ill at the time of the examination and has been duly certified as such by a competent medical authority. Applications for deferment of examination fees for candidates must be submitted by the Head of the Institution or the Centre Superintendent concerned to the Council's Secretary's Office by May 1 of the examination year.
- PS- (a) Fees once deferred cannot be deferred again.
- (b) The last date for receiving applications for deferring fees for the supplementary examination to be held immediately after the main examination will be

September 15th. Excess fees deposited will not be refunded.

ADMIT CARDS AND METHOD OF OBTAINING THEM

- 25- After the Secretary satisfies the candidate's fulfillment of all the requirements for admission to the Council's examination, he or she will issue an admit card, which the candidate will be permitted to appear for upon presenting it to the Superintendent of the examination center.

Individual candidates will obtain their admit cards from the Superintendents of the examination centers 48 hours before the first day of the written examination. Failure to do so will result in a fine of one rupee per day or part thereof.

If the Secretary is satisfied that a candidate's admit card has been lost or destroyed, a duplicate copy may be issued upon payment of the prescribed fee.

EXCLUSION AND EXPULSION

26. Notwithstanding the conditions of these regulations:
- (i) A candidate who has been expelled at any time within an academic year shall not be admitted to an examination held in that academic year.
 - (ii) A candidate who has been expelled from an institution after submitting his/her application for admission to any examination of the Council and who has not been admitted to a recognized institution shall not be permitted to appear in the examination.

Note: (a) If the above penalty is imposed during or after the examination period but before the end of the academic year in which the examination is held, his/her examination will be cancelled.

(b) No candidate who has passed an examination conducted by an examination body recognized by the Council shall be admitted to any examination before the expiry of the period for which he/she is penalized.

27- (Repealed)-

DUPLICATE OF CERTIFICATE

28- The Council may, on application and payment of the prescribed fee in accordance with Regulation 22(14) of this Chapter, issue a duplicate copy of the certificate to any candidate in the following circumstances:

- (i) In the event of the certificate being lost or destroyed.
- (ii) In the event of the certificate being damaged, defaced, or mutilated and presented to the Council for retention.
- (iii) In case of entries in the certificate being mixed up but otherwise sound and submitted to the Council for cancellation.
- (iv) In case of destruction of the non-owner certificate as provided in Regulation 32.

Provided that candidates in categories (1), (2) and (4) shall submit an affidavit along with their applications. If the candidate is 20 years of age or less, the affidavit shall be executed by his/her father (if alive) or by his/her guardian (if the father is not alive). In both cases, the affidavit shall be duly affirmed by the candidate.

Provided further that in respect of category (1), the candidate shall have to get the fact published in one edition of a daily newspaper of this State and a copy of the edition of the newspaper in which the advertisement has appeared shall have to be sent to the office of the Council along with the affidavit required in the preceding clause.

MIGRATION CERTIFICATE

29. Migration Certificates will be issued by the Secretary in the following form to individual candidates upon payment of the prescribed fee.

BOARD OF SECONDARY EDUCATION, UTTAR PRADESH

Migration Certificate

For candidates who passed the Board's examinations as individual candidates:

It is certified that _____ son/daughter of _____ roll number _____ passed the High School/Intermediate examination held in 20_____ as an individual candidate from the centre mentioned above.

The Board has no objection to his/her admission to any university or institution outside Uttar Pradesh.

Allahabad - Secretary.

Please note: Migration Certificates are not issued to candidates who enter as institutional candidates. A transfer certificate countersigned by the District School Inspector of the institution where the candidate studied serves as a migration certificate.

- 30- Notwithstanding Regulation 28 of this Chapter, the fee deposited by a candidate for obtaining a duplicate certificate will not be refunded.

Distribution of Certificates

- 31- Distribution of Certificates: The certificate of a candidate who has passed the Board's examination will be sent to the Principal or Centre Superintendent, as the case may be, who will then hand it over to the candidate. Candidates who wish

to receive their certificate by post may obtain it by sending a registered postage stamp and envelope to the Principal/Centre Superintendent, or as prescribed.

Non-Proprietary Certificates

- 32- Upon submission of the application form and payment of the fee prescribed under Regulation 22 (15) of this Chapter, the Board may issue to any candidate an original certificate not obtained within five years from March 31 of the year in which the examination was held. Applications for this must be submitted on the prescribed form obtained from the Secretary, along with an affidavit stating that the student has not received the original or duplicate certificate. This affidavit must be executed by the Principal of the Institution (in the case of an institutional candidate) and by the Superintendent of the Centre (in the case of an individual candidate). This affidavit must be executed by the student or his/her guardian (if the father is not alive). In both cases, the candidate must duly affirm the affidavit. If the candidate is 20 years of age or younger, the affidavit must be executed by his/her father (if alive) or by his/her guardian (if the father is not alive). In both cases, the candidate must duly affirm the affidavit.

The restriction is that if any candidate has not received the certificate within the prescribed period or from the Principal of the concerned institution or the Centre Superintendent, the Principal of the concerned institution or the Centre Superintendent should return it to the Board office immediately after the expiry of the period of 05 years. The student will be given the certificate after completing the process prescribed by the Board. All non-owner certificates will be destroyed by the Board after 20 years from the date of their issue from the Board office. Thereafter, if any candidate wants his/her certificate, he/she will have to submit an application for a second copy of the said certificate as per the rules.

Minimum Age

¹[33- If a candidate is not 14 years of age or older on July 1st of the year in which they wish to appear for the examination, they will not be eligible to appear for the High School Examination in 1971 and beyond.]

34- Repealed

Correspondence Education

35- Correspondence education institutions established by the Department will provide correspondence education to improve the level of secondary education and to facilitate the study of those seeking admission to the Board's examinations in person.

Primary responsibilities of the Correspondence Education Institute

The primary responsibilities of the Correspondence Education Institute will be to arrange for the registration of candidates for correspondence education, to arrange for the writing, editing, printing, and distribution of printed texts in required editions, to provide guidance to candidates, to issue the necessary eligibility certificates for candidates pursuing correspondence courses to appear in examinations, and to perform other functions as notified by the Director/Government from time to time.

36 (1) In the Board examinations for which the Director of Education, Uttar Pradesh, notifies the individual candidates

¹ Government Order No. Ma-630/15-7-1608-56-72 dated December 29, 1972, is suspended until further orders are issued.)

of the class and category of the examination for which correspondence education is provided, it will be mandatory for such individual candidates of that class and category who are not covered by Regulation 37 to register for correspondence education and follow the courses provided under correspondence education.

(2) For individual candidates of the above category, registration will be arranged to complete the course prescribed by the Institute. The duration of the correspondence course will generally be two academic sessions. The Additional Director of Education (Correspondence Education) may make changes to this as needed.

37 (1) The following categories of individual candidates will be exempted from the requirement of correspondence education:

A. Regarding the High School Examination:

- (1) Candidates who have failed in the High School Examination of previous years.
- (2) Candidates for additional subjects/subjects under Regulation 17, Chapter 12.
- (3) Vacant.
- (4) Candidates who have completed the regular course of study as regular students in Classes 9 and 10 in a recognized institution but have not applied to appear in the Board's High School Examination (but whose name is in the attendance register of the institution) or have submitted their application but have not appeared in the examination.
- (5) Candidates who have passed Class 9 or equivalent examination from a recognized institution.
- (6) Candidates who have taken the examination through a medium other than Hindi.

- (7) Blind and physically disabled candidates.
- (8) Candidates regularly serving in the Indian Army.

B- Regarding the Intermediate Examination:

- (1) Candidates who failed in the Intermediate Examination in previous years.
- (2) Candidates for additional subjects/subjects under Regulation 17, Chapter 12, or partial candidates.
- (3) Vacant.
- (4) Disbanded.
- (5) Prisoners who have passed the High School or equivalent examination and have been imprisoned for at least one year or more for any reason.
- (6) Candidates appearing for the examination through a medium other than Hindi.
- (7) Blind and physically disabled candidates.
- (8) Candidates regularly serving in the Indian Army.

Provided that candidates under clauses (a) and (b) above, exempted from the requirement of correspondence education, may, if they so desire, receive courses in the subjects taken under correspondence by paying the prescribed fee in the prescribed manner.

- (2) Candidates who wish to appear in person for the Intermediate examination and have passed Class 11 or equivalent examination from a recognized institution must register for correspondence education, follow the correspondence education curriculum, and attach the relevant certificate of compliance with the examination application form.

Provided that the duration of correspondence education for such candidates shall not exceed one academic session.

- 38(1) Registration, correspondence education, and other fees shall be charged at the rates approved by the Government for correspondence education.

(2) Honorarium and remuneration for various remunerative functions of the correspondence education institution shall be paid at the rates approved by the Government.

39. Students registered in higher secondary schools in the state under the Correspondence Education Continuous Study Contact Scheme run by the Institute of Correspondence Education, Uttar Pradesh, will be treated as regular institutional students.

Name Change in Certificate

40. The Board may change the name in the certificate upon application by successful candidates in accordance with the prescribed procedure and payment of the fee prescribed in Regulation 22 (13) of this Chapter, subject to the following restrictions:

(a) The application shall be submitted through the appropriate schedule and must reach the office of the Secretary of the Board within three years from March 31 of the year in which the examination was held. The applicant shall submit an affidavit on stamped paper, duly attested by a First Class Magistrate or Notary, stating valid reasons for the change of name and duly certified by a Gazetted Officer. The candidate shall advertise the change of name in three different editions of the local daily newspaper of the place of residence before receiving a new certificate with the changed name. Copies of newspapers of the relevant dates must be attached with the application form.

(b) The Board will not accept applications for name change except for the following reasons:

The name is vulgar, offensive, or appears disrespectful, or in any other such situation.

(c) Applications containing surnames before or after the name, words indicating religion or caste, or honorifics or titles will not be accepted. Similarly, the Parishad will not approve name changes based on a change in

religion or caste, or if married students change their name as a result of marriage.

- (d) Applications for name changes for employees of the Government of Uttar Pradesh should be forwarded by the Head of the concerned Department to the Secretary, General Administration Department, Uttar Pradesh, Lucknow.
- (e) Name changes for employees of the Indian Union (other than Uttar Pradesh) will be accepted on the application form if a similar change has been made by the concerned State Government and the Parishad is notified by the State Secretary of the concerned Department or the Head of the Department.
- (f) Name changes for employees of the Central Government will be accepted upon submission of the application form if a similar change has been made by the Central Government and the Parishad is notified by the State Secretary of the concerned Ministry or the Ministry of Home Affairs.
- (g) If a name is changed for one examination, the name will be changed in other examination certificates issued to the candidate earlier or later, without a new affidavit, but on payment of a fee of Rs. 20 per certificate.
- (h) The affidavit and application for change of name must be attested by the candidate's father or, if deceased, by his or her guardian.

CHAPTER THIRTEEN

High School Examination

(First Two-Year Course, Classes 9 and 10)

For the High School Examination, each candidate will be examined in one paper in seven subjects as follows (effective from the 2010 examination):

- (1) Hindi or Elementary Hindi (for students exempted from Hindi).
- (2) One Modern Indian Language (Gujarati, Urdu, Punjabi, Marathi, Assamese, Oriya, Kannada, Kashmiri, Sindhi, Tamil, Telugu, Malayalam, Nepali).

OR

One Modern Foreign Language: English.

OR

A classical language (Sanskrit, Pali, Arabic, Persian).

- (3) Mathematics or Home Science (for girls only).

Note:

- (a) Students suffering from any disability, such as total blindness or a handicap, which prevents them from drawing geometric figures in the compulsory Mathematics subject or performing practical work in Science/Home Science, are permitted to choose an additional subject from the list of additional subjects prescribed as the sixth subject in place of these subjects, subject to the condition that such students produce a certificate from the Chief Medical Officer in support of their disability, and also if the forwarding officer is personally satisfied with such disability.
- (b) Disabled and visually impaired candidates will be allowed additional time at the rate of 20 minutes per hour over and above the prescribed duration of the examination.
- (c) Withdrawn. (Withdrawn as per the decision taken in the meeting of the Examination Committee dated 7th September, 2002.)
- (d) Deaf and dumb students may opt for one other subject from the list of optional subjects in lieu of the second compulsory language.
- (4) Science
- (5) Social Science
- (6) Any one of the following additional subjects:

- (a) A classical language (if it has not been taken as a compulsory subject at lower number two)

(Sanskrit, Pali, Arabic, Persian)

OR

A modern Indian language (if it has not been taken as a compulsory subject at lower number two)

(Gujarati, Urdu, Punjabi, Bengali, Marathi, Assamese, Oriya, Kannada, Kashmiri, Sindhi, Tamil, Telugu, Malayalam, Nepali.)

OR

A modern foreign language (if it is not taken as a compulsory subject at least two years old)

- English.

(b) Music Singing

(c) Music Playing

(d) Commerce

(e) Painting

(f) Agriculture

(g) Home Science (for boys and for girls who have not taken it as a compulsory subject.)

(h) Sewing

(i) Painting

(j) Computer

(k) Anthropology

¹[(l) Health Care

[(m) Retail Trading

[(n) Automobile]¹

¹ As amended by Notification No. Parishad-9/1233 dated March 7, 2018, published in the Government Gazette dated March 10, 2018).

- ¹[(o) Security
- [(p) IT/ITES]¹
- ²[(q) Plumber
- [(r) Electrician
- [(s) Disaster Management
- [(t) Solar System Repair
- [(u) Mobile Repair
- [(v) NCC]²

Note 1: The above subjects/trades will be applicable from Class 9 (academic session 2018-19) and Class 11 (academic session 2018-19).

2- Elementary Mathematics subject was discontinued from Class 9 (academic session 2018-19).

³[(7) Any one of the following trades prescribed under Moral, Yoga, Sports and Physical Education, Social, Productive and Social Service Work and Pre-Vocational Education:

- 1- Textile Design
- 2- Library Science
- 3- Culinary Arts
- 4- Photography

¹ As amended by Notification No. Parishad-9/1233 dated March 7, 2018, published in the Government Gazette dated March 10, 2018).

² As amended by Notification No. Parishad-9/40 dated May 20, 2021, published in the Government Gazette dated May 22, 2021)

³ (Amended by Parishad's Notification No. 9/331 dated July 3, 2017, published in the Official Gazette dated July 8, 2017)

- 5- Baking and Confectionery
- 6- Beekeeping
- 7- Nursery
- 8- Automobile
- 9- Dissolve Dyeing
- 10- Garment Design
- 11- Food Preservation
- 12- Accountancy and Auditing
- 13- Stenography and Typing
- 14- Banking
- 15- Typing
- 16- Fruit Preservation
- 17- Crop Protection
- 18- Radio and Television
- 19- Printing
- 20- Weaving Technology
- 21- Retail Trading
- 22- Security
- 23- Mobile Repairing
- 24- Telecommunications and Hospitality
- 25- I.T./I.T.E.S.

Note: Trade subjects prescribed under pre-vocational education will be internally evaluated at the school level. Based on the evaluation, students will be awarded A, B, and C grades, which will be indicated in their mark sheets and certificates. Trades selected by the school will be automatically recognized. As per the government's concept, studying the various trade subjects prescribed for vocational education will be mandatory for every student (from grades 9 to 12). No

government grant will be payable to the institution for conducting the trade subjects.

- (2) According to the above courses, the curriculum for grades 9 and 10 is prescribed separately. Internal examinations will be conducted at the school level based on the curriculum prescribed for grade 9. The High School Examination will be conducted by the Public Examination Board based on the syllabus prescribed for Class 10. Each subject will have one question paper carrying 100 marks.
- (3) Internal assessment of practical work in various subjects at the high school level will be done on a 5-point scale grading basis, and the grades will be displayed on the mark sheet.

¹[(4) Grades will be awarded at the school level in Moral, Yoga, Sports and Physical Education, Socially Useful Productive and Social Service Work, and Pre-Vocational Education, which will be mentioned in the mark sheet/co-certificate.]

- (5) All teachers employed to teach classes preparing for the High School Examination shall maintain diaries showing their work in each subject taught. These diaries shall be inspected by oral or practical examiners or such other authorities as may be deputed by the Parishad.
- (6) The question papers prepared for the Secondary Examinations and the answer books written by all candidates may also be examined in such manner and by such authorities as the Parishad may direct.

¹ (Amended by Parishad's Notification No. 9/331 dated July 3, 2017, published in the Official Gazette dated July 8, 2017)

- (7) The medium of instruction for all subjects, except languages, shall be Hindi or English in all recognized institutions. The condition is that schools previously recognized/permitted to teach through Hindi may also be permitted to teach through English. All candidates for the High School Examination shall answer questions in all subjects except languages through the medium of Hindi or English. The Chairman of the Parishad and such other officers of the Department as he may authorize in this regard may, at his discretion, permit candidates whose mother tongue is not Hindi to answer questions in Urdu. Question papers for all subjects except languages shall be set in Hindi and English.

Exception is that the Parishad may also permit visually impaired candidates to answer questions in Braille.

Note:

- (1) Candidates in languages shall answer questions in the language and the corresponding script to which the question paper relates, unless the question paper itself states otherwise.
- (2) The Chairman of the Parishad, in accordance with Regulation 7, Chapter 13, has authorized the Heads of institutions and Centre Superintendents to permit candidates belonging to the following categories to answer question papers in English in all subjects except languages.
- (3) The credit system has been implemented in the High School Examination from the year 2010. According to this, candidates who have passed the subjects in which they have failed will not have to reappear in the examination the following year. They will only have to reappear in the subjects in which they failed. The restriction will be that such students must pass the examination as institutional candidates within three

years; after that, they will be able to appear for the examination only as individual candidates.

- (4) The grading will be displayed along with the marks in the mark sheets and certificates of the students from the High School Examination conducted by the Board from the year 2010.
 - (I) Candidates whose mother tongue is a language other than Hindi.
 - (II) Candidates who have taken scientific and technical subjects (including mathematics).
 - (III) Candidates from Anglo-Indian institutions.
 - (IV) Candidates who have been exempted from taking compulsory Hindi in the Board's examinations under Regulation 8, Chapter 13 of the Board's Regulations.
- (3) The Chairman of the Parishad has, under the provisions of Regulation 0, delegated to the District School Inspector, Uttar Pradesh the power to permit candidates whose mother tongue is Urdu to use the medium of instruction in the Parishad's examinations.
- (4) The Chairman of the Parishad has, under the above Regulations, delegated to the District School Inspector, Uttar Pradesh the power to permit visually impaired candidates to answer questions in Braille.
- (5) In all cases where permission is granted by heads of institutions or centre superintendents or the District School Inspector, the Parishad must be informed.
- (8) Notwithstanding the conditions of these Regulations, the following categories of candidates may be exempted from compulsory Hindi in the High School Examination, as prescribed by the Parishad:
 - (1) Foreign nationals;
 - (2) Indian nationals who, due to previous education and/or residence, were not able to acquire

sufficient knowledge of Hindi to enable them to take compulsory Hindi in the High School Examination.

The restriction is that such candidates must take a lower level Hindi course, Elementary Hindi, or any other optional subject as per the regulations, in place of compulsory Hindi.

Note:

- (1) The exemptions mentioned in this regulation may be granted by the Chairman of the Parishad or by such other officers of the Department as he may authorize.

Rules regarding exemption from compulsory Hindi

The rules for exemption from compulsory Hindi in the Parishad's examinations are given in Chapter 13, Regulation 8. Under the above regulations, the Parishad has made the following rules regarding exemption from compulsory Hindi:

1. Candidates who have studied for at least three years in an Anglo-Indian or public school and have passed Level 8, i.e., the Cambridge Certificate Examination or the Indian School Certificate Examination conducted by the Board of the Indian Schools Certificate Examination, New Delhi, four years prior to the year in which the examination is held.
- 2- Candidates who are permanent residents of a state where Hindi is not a regional language and whose parents have migrated to Uttar Pradesh at least five years prior to September 1 of the year preceding the year of the High School examination.
- 3- Candidates who are permanent residents of Uttar Pradesh but have temporarily migrated to and resided in another state, if they produce a certificate of having

studied in a recognized school for at least three years and not having taken Hindi as a subject in that school.

**Officers Authorized to Grant Exemption from
Compulsory Hindi**

- 1- In accordance with Re: (1) of the regulations referred to, the Chairman of the Parishad has authorized the following officers to grant exemption from compulsory Hindi to the nationals mentioned against their names:
 - (a) District School Inspector, Uttar Pradesh, Indian nationals (both individual and institutional candidates).
 - (b) Heads of recognized institutions; foreign nationals studying at their institutions.
 - (c) Heads of institutions that are examination centers; foreign nationals appearing as individual candidates from that center.
2. Institutional candidates eligible for exemption from compulsory Hindi should apply to the appropriate authority at the time of admission to the class.
3. In respect of individual candidates, the application for exemption and receipt of orders should be obtained before filing the application form for admission to the examination.

Instructions Regarding Taking Different Types of Hindi

- 1- Candidates who have passed the High School Examination with Elementary Hindi (Class 8 level) will be required to take the prescribed Hindi or General Hindi in the Intermediate Examination.
- 2- Candidates who have passed Class 8 with Hindi from Uttar Pradesh and then passed the High School,

Higher Secondary, or Matriculation Examination from any state outside Uttar Pradesh without Hindi or with low-level Hindi with low marks will be required to take the prescribed Hindi or General Hindi in the Intermediate Examination.

- 3- There will be no exemption from compulsory Hindi in the Intermediate Examination.

CHAPTER FOURTEEN

Intermediate Examination

1. For admission to the Intermediate Examination or before beginning the study of the syllabus prescribed for the examination, every candidate must have passed the Board's High School Examination or an examination declared equivalent to it by regulations.
2. The following examinations are declared equivalent to the High School Examination of the Board for the purpose of making the candidates eligible for admission to study the prescribed syllabus of the Intermediate Examination:
 1. Board of Secondary Education (Andhra Pradesh)
 2. Board of Secondary Education, Guwahati, Assam
 3. Bihar School Examination Board, Patna
 4. Central Board of Secondary Education, New Delhi
 5. Chhattisgarh Board of Secondary Education, Raipur
 6. Parishad for the Indian School Certificate Examination, New Delhi
 7. Dayalbagh Educational Institute (Deemed University), Agra
 8. Goa Board of Secondary and Higher Secondary Education, Goa
 9. Gujarat Secondary and Higher Secondary Education Board, Gandhinagar, Gujarat.
 10. Board of School Education Haryana, Bhiwani.

11. Himachal Pradesh Board of School Education, Dharamshala, Kangra.
12. J&K State Board of School Education, Jammu.
13. Jharkhand Academic Parishad, Ranchi.
14. Karnataka Secondary Education Examination Board, Bangalore.
16. Maharashtra State Board of Secondary and Higher Secondary Education, Pune.
15. Kerala Board of Higher Secondary Education, Thiruvananthapuram.
17. Board of Secondary Education, Madhya Pradesh, Bhopal.
18. Board of Secondary Education, Manipur, Imphal.
19. Meghalaya Board of School Education, Meghalaya.
20. Mizoram Board of School Education, Aizawl.
21. Nagaland Board of School Education, Kohima.
22. Board of Secondary Education, Odisha, Cuttack.
23. Punjab Board of School Education, Mohali.
24. Board of Secondary Education, Rajasthan, Ajmer.
25. State Board of School Examination (Secondary) and Board of Higher Secondary Examination, Tamil Nadu.
26. Tripura Board of Secondary Education, Agartala.
27. West Bengal Board of Secondary Education, Kolkata.
28. Board of School Education, Uttarakhand, Ramnagar, Nainital.
29. Maulvi Examination (Arabic) and Munshi Examination (Persian) conducted by the Uttar Pradesh Madrasa Education Parishad, Lucknow.
30. PurvaMadhyama or any other higher secondary examination conducted by the Secondary Sanskrit Education Parishad, Uttar Pradesh.
31. Secondary (Madhyamik) Examination conducted by the National Open School, New Delhi, with the

condition that this examination must have been passed in at least six subjects.

32. High School (Matriculation) or equivalent examinations conducted by any examination body/university established by law in India, in respect of which the Secretary, Secondary Education, Government of Uttar Pradesh is satisfied, will be considered equivalent to the Parishad's High School examination.
33. Students who, after passing the Class 8 examination, have completed industrial training of two years or more from a recognized Industrial Training Institute and have obtained the National Vocational Certificate (NTC) issued by the National Parishad for Vocational Training (NCVT) or the State Vocational Training Parishad, Uttar Pradesh (SCVT), will be considered equivalent to the High School (Class 10) examination of the Board of Secondary Education, if they pass the Hindi subject examination of High School (Class 10) conducted by the Board of Secondary Education, Uttar Pradesh, as an individual candidate.

(Added by Notification No.Parishad-9/1103dated 18-03-2016)

Note: Candidates who have passed High School (Class 10) examination other than ITI will not be considered equivalent to ITI.

¹[33(a) Officer Examination with the subject conducted by Gurukul University, Vrindavan, Mathura up to the year 2008 examination which has not been passed in parts in more than one year.

Note: The term "sections" used in this regulation refers to supplementary examination.

¹ Amended by Notification No. Parishad-9/415 dated November 17, 2020, published in the Government Gazette dated November 21, 2020.)

The Officer Examination passed after the year 2008 will not be considered equivalent to the High School Examination of the Board of Secondary Education.]

¹[34. Vidyadhikari Examination conducted by Gurukul Kangri University, Haridwar, Uttarakhand.

Note: The said amendment to the Regulation shall be deemed effective from March 8, 2014.

²[35. Purva Madhyama Examination conducted by Maharshi Dayanand University, Rohtak. The condition is that the Purva Madhyama Examination must have been passed in at least five subjects, including two other subjects besides a language.

The said Regulations shall be deemed to have come into effect from the year 1998.]

³[36- High School Examination conducted by the Indian Board of Education, Haridwar, Uttarakhand.

⁴[38- Secondary Examination conducted by the Bihar Open Schooling Education and Examination Board, Patna.

2.A Vacant.

3- No candidate may appear for the Intermediate Examination unless two academic years have passed since passing the High School or an equivalent examination.

3a. Disabled and visually impaired candidates will be allowed additional time at the rate of 20 minutes per

¹ (Added by Notification No. Parishad-9/300 dated June 2, 2016, published in the Government Gazette dated June 4, 2016.)

² Amended by Notification No.Parishad-9/707 dated 4th October, 2016, published in the Government Gazette dated 8th October, 2016.)

³ Amended by Notification No.Parishad-9/1096 dated 25th January, 2023.)

⁴ Amended by Notification No.Parishad-9/1055 dated 28th February, 2024, published in the Government Gazette dated 2nd March, 2024.)

hour in addition to the prescribed examination duration.

3b. Blank.

4. Blank.

¹(5) Each candidate for the Intermediate Examination will be examined in five subjects as follows:

In addition to these subjects, examinations in Moral, Yoga, Sports, and Physical Education will be conducted at the school level, consisting of only one question paper carrying 50 marks. In addition, a practical examination carrying 50 marks will also be conducted by the head of the institution.

Each candidate must obtain a minimum passing score of 33% in the Moral, Yoga, Sports, and Physical Education examinations. The marks obtained by the candidates in the written and practical examinations in these subjects will be recorded on their mark sheets/co-certificates.

The examination for individual candidates in Moral, Yoga, Sports, and Physical Education will be conducted by the Advancement/Registration Officer. Candidates with complete visual impairment or disabilities will be exempted from the examination in Moral, Yoga, Sports, and Physical Education.]

^{#2}[5(1)(a) At the Intermediate level, the syllabus for Classes 11 and 12 is prescribed separately. In Class 11, internal examinations will be conducted at the school level based on a single question paper of 100 marks for all subjects prescribed for Humanities, Science, and Commerce streams, as per the prescribed syllabus.

¹ Amended by Notification No.Parishad-9/331 dated July 3, 2017, published in the Official Gazette dated July 8, 2017.)

² Added by Notification No. Parishad-9/389 dated July, 2017 published in the Official Gazette dated July 29, 2017.)

- ¹(b) In Class 11, internal examinations will be conducted at the school level based on a single question paper of 100 marks for Agronomy and General Basic Subjects prescribed under the Vocational stream, as per the prescribed syllabus.
- (c) In Class 12, the public examination for all subjects prescribed for the Humanities, Science, and Commerce streams will be conducted by the Parishad in accordance with the prescribed syllabus, based on a single question paper carrying 100 marks.
- (d) The public examination for Class 12 for Agronomy and General Subjects prescribed under the Vocational stream will be conducted by the Parishad in accordance with the prescribed syllabus, based on a single question paper carrying 100 marks.
- (f) The public examination for all subjects prescribed under Agriculture Part 1 and Part 2 will be conducted, as before, on a single question paper.
- (g) The Class 11 examination for all trades prescribed under the Vocational stream will be conducted at the school level, as before, for five question papers, according to the prescribed syllabus.
- (h) The public examination for Class 12 for all trades prescribed under the Vocational stream will be conducted, as before, for five question papers, according to the prescribed syllabus.

(a) Humanities stream

Compulsory subject: Hindi or General Hindi.

Any four of the following subjects:-]1

¹ Added by Notification No. Parishad-9/389 dated July, 2017 published in the Official Gazette dated July 29, 2017.)

- ¹(i) Any one Indian language (Sanskrit, Urdu, Gujarati, Punjabi, Bengali, Marathi, Assamese, Oriya, Kannada, Kashmiri, Sindhi, Tamil, Telugu, Malayalam or Nepali) other than Hindi, given in the Eighth Schedule of the Indian Constitution.
- (ii) English, a modern foreign language.
- (iii) A classical language Pali, Arabic or Persian.
- (iv) History
- (v) Civics
- (vi) Mathematics
- (vii) Economics
- (viii) Music, Singing, or Musical Instruments, or Dance
- (ix) Painting, Drawing, or Painting Technology, or Painting
- (x) Sociology
- (xi) Home Science
- (xii) Geography
- (xiii) Computer Science
- (xiv) Military Science
- (xv) Psychology, or Education, or Logic
- (xvi) Woodcraft, or Book-making, or Sewing
- (xvii) Anthropology
- ²[(xviii) NCC.]²

1[Note:-

- (1) Candidates will not be able to take more than two languages as optional subjects.
- (2) Candidates will not be able to take these subjects until they have passed the Kashmiri language course.
- (3) Only institutional candidates will be able to appear in the Computer subject mentioned at column thirteen,

¹ Added by Notification No. Parishad-9/389 dated July, 2017 published in the Official Gazette dated July 29, 2017.)

² Amended by Notification No.Parishad-9/40 dated 20 May 2021, published in the Government Gazette dated 22 May 2021.)

but candidates who fail in this subject can appear as individual candidates.]¹

(b) Science Stream

Compulsory Subject: Hindi or General Hindi

Any four of the following subjects:

- (i) Physics
- (ii) Chemistry
- (iii) Biology or Mathematics
- (iv) Computer
- (v) Any two languages from the prescribed categories of at least one, two, and three under the Humanities Stream.

Note:

- (1). Only institutional candidates will be eligible to appear for the Computer subject listed at at least four, but candidates who fail in this subject may appear as individual candidates.
- (2) Candidates may not take more than two languages as optional subjects.
- (3) Candidates will not be able to avail of the Kashmiri language course until they have passed the course.

1[(c) Commerce Stream

Compulsory Subject:

- 1- General Hindi
- 2- Business Studies
- 3- Accounting

Elective Subject: Any two of the following subjects will have to be taken-

- 1- Economics
- 2- English

¹ Publication No. Parishad-9/264 published in the Government Gazette dated 26th September, 2020) Revised by September 19, 2020.)

3- Mathematics

4- Computer

Agriculture Part-I (First Year) Examination-

- 1- Hindi or General Hindi
- 2 (a) Agronomy (crops, land and fertilizers of general agricultural area)
 - (b) Agricultural Botany
 - (c) Agricultural physics and climate science
 - (d) Elements of agricultural engineering
 - (e) Agricultural mathematics and elementary statistics

Agriculture Part-II (Second Year) Examination-

1. Hindi or general Hindi
- 2(a). Agricultural science (irrigation, drainage and vegetable production)
 - (b) Agricultural economics
 - (c) Agricultural animals Science
 - (d) Animal Husbandry and Veterinary Science
 - (e) Agricultural Chemistry

Note: Hindi or General Hindi will not be examined in Agriculture Part I (First Year). This subject will be

examined in Agriculture Part II (Second Year) based on the one-year curriculum.

2- Only institutional candidates will be eligible to appear in the Agriculture Part I examination. Candidates who have failed twice as institutional candidates may appear a third time as individual candidates. However, such successful individual candidates must enroll in the school as institutional candidates to appear in the Agriculture Part II examination. Candidates who have failed twice as institutional candidates may appear a third time as individual candidates in the Agriculture Part II examination.

3- Individual candidates appearing in additional subjects under Regulation 17 (2) of Chapter XII of the Parishad Regulations will not be able to opt for Agriculture Part-1 and Part-2 subjects.]¹

Detailed Scheme of Agriculture Group Examination

Agriculture Part One (First Year) Examination

Subject	Maximum Marks in Theory	Minimum Passing Marks in Theory	Maximum Marks in Practical	Minimum Passing Marks in Practical	Minimum Passing Marks in Total
1	2	3	4	5	6

¹ Added by Notification No. Parishad-9/389 dated July, 2017 published in the Official Gazette dated July 29, 2017.)

Subject	Maximum Marks in Theory	Minimum Passing Marks in Theory	Maximum Marks in Practical	Minimum Passing Marks in Practical	Minimum Passing Marks in Total
1- Agriculture					
1- Hindi or General Hindi (50-50)	100	33	-	-	-
(b) Second Paper: Botany and Practical.	50	17	50	16	33
(c) Third Paper: Physics and Climatology and Practical.	50	17	50	16	33
(d) Fourth Paper: Agricultural Engineering and Practical.	50	17	50	16	33
(e) Fifth Paper: Mathematics and Elementary Statistics.	50	17	50	16	33
Total	250	-	250	-	-

Agriculture Part Two (Second Year) Examination

Subject	Maximum Marks in Theory	Minimum Passing Marks in Theory	Maximum Marks in Practical	Minimum Passing Marks in Practical	Minimum Passing Marks in Total
1	2	3	4	5	6
1- Hindi or General Hindi (50-50)	100	33	–	–	–
2- Agriculture					
(a) Sixth Paper: Agronomy, Irrigation, Drainage, and Plant Production and Practical.	50	17	50	16	17*
(b) Seventh Paper: Economics.	50	17	–	–	–
(c) Eighth Paper: Zoology and Practical.	50	17	50	16	33
(d) Ninth Paper: Animal Husbandry and Veterinary Science and Practical.	50	17	50	16	33
(e) Tenth Paper: Chemistry and Practical.	50	17	50	16	33
Total	350	–	200	–	–

Note: The examination for the Hindi or General Hindi subject will not be held in Agriculture Part-One (First Year). The examination for this subject will be held in Agriculture Part-Two (Second Year) based on a one-year syllabus.

P.S.

- (1) A candidate will be eligible for the Agriculture Intermediate Examination certificate only after passing both parts of the examination. At the end of the second part (Second Year) of the examination, the division/grade of successful candidates will be determined based on the combined marks of the first and second parts of the examination.
- (2) It will be necessary for candidates to pass separately in all subjects, as well as in each theory paper and in the practical examination of the subjects of Part-1 of the examination. No candidate will be allowed to enter Part 2 of the examination until they have passed Part 1 of the examination.
- (3) No division/grade will be awarded to candidates who pass Part 1 of the examination.
- (4) Candidates passing Part 2 of the examination must obtain the minimum passing marks separately in each theory paper and in each practical examination prescribed for the examination.
- (6) In all recognized institutions, the medium of instruction for all subjects, except languages, will be Hindi or English. The provision is that schools which were previously recognized/permitted to teach in Hindi medium may also be permitted to teach in English medium. Candidates of the Intermediate examination will answer questions in all subjects, except languages, in either Hindi or English medium. The Chairman of the Council, and such other officers whom he may authorize in this regard, may at their

discretion [allow] those candidates whose mother tongue is a language other than Hindi and who have not studied Hindi up to High School or equivalent examination.

Candidates may be permitted to answer questions through Urdu. Question papers for all subjects other than languages will be set in Hindi and English.

Note: (1) Candidates in languages will answer questions in the languages and their respective scripts, unless the question paper itself states otherwise.

(2) Repealed

(3) Repealed

(7) Repealed

(8) Repealed

(9) Repealed

CHAPTER FOURTEEN (A)

Intermediate Vocational Education Examination

(1) For the Intermediate Vocational Education Examination, each Chapter Fourteen (A)

(A) General Hindi

(B) Any one of the 41 optional subjects

1- Arabic

2- Economics

3- History

5- Urdu

6- Oriya

7- English

8- Kannada

9- Mathematics

10- Home Science

11- Gujarati

12- Painting

13- Logic

14- Tamil

15- Telugu

- 16- Civics
- 17- Nepali
- 18- Pali
- 19- Punjabi
- 20- Persian
- 21- Bengali
- 22- Geography
- 23- Psychology
- 24- Marathi
- 25- Malayalam
- 26- Sociology
- 27- Music Playing
- 28- Music Singing
- 29- Sanskrit
- 30- Sindhi
- 31- Military Science
- 32- Education
- 33- Biology
- 34- Physics
- 35- Chemistry
- 36- Business Organization and Correspondence
- 37- Industrial Organization
- 38- Economics and Commerce Geography
- 39- Mathematics and Elementary Statistics
- 40- Agronomy
- 41- Anthropology

(C) General Foundation Subjects (Two papers of 50 marks each)

(D) Any one of the following trades:

- 1- Food and Fruit Preservation
- 2- Culinary Arts
- 3- Garment Design and Decoration
- 4- Washing and Dyeing
- 5- Baking and Confectionery
- 6- Textile Design
- 7- Weaving Technology
- 8- Training in Nursery Education Child Management

- 9- Library Science
- 10- Basic Health Personnel (Male)
- 11- Color Photography
- 12- Radio and Color Television
- 13- Automobiles
- 14- Printing
- 15- Pottery Science
- 16- Beekeeping
- 17- Dairy Technology
- 18- Sericulture
- 19- Seed Production Technology
- 20- Crop Protection Technology
- 21- Nursery
- 22- Soil Conservation
- 23- Accountancy and Auditing
- 24- Banking
- 25- Stenography and Typing
- 26- Marketing and Salesmanship
- 27- Secretarial Practice
- 28- Insurance
- 29- Cooperatives
- 30- Typing in Hindi and English
- 31- Artificial Limb and Limb Technology
- 32- Embroidery
- 33- Hand Block Printing and Baguette Drawing
- 34- Metal Craft
- 35- Computer Technology and Maintenance (Data Entry Process)
- 36- Repair and Maintenance of Household Electrical Appliances
- 37- Retail Trading
- 38- Security
- 39- Mobile Repairing
- 40- Tourism and Hospitality
- 41- IT/ITES

*¹[42- Health Care]

Note :

- (1) The above subjects/trades will be applicable from Class 9 (academic session 2018-19) and Class 11 (academic session 2018-19).
- (2) Vocational training will be provided in various trades of vocational education, which will be in accordance with the technological work given in the respective trade. Vocational training will be conducted both in the laboratory and at the workplace.
- (3) Only institutional candidates will be eligible for admission to the Intermediate Vocational Education Examination, but candidates who fail in the Vocational Education Examination will be able to appear as individual candidates.
- (4) Candidates of the Intermediate Vocational Education Examination will not be given exemption from Hindi.
- (5) For admission to Intermediate Vocational Education, every candidate must have passed the Board's High School Examination or any examination declared equivalent thereto by regulations.
- (6) The medium of instruction and answering the question papers will be Hindi. If a candidate wishes to answer the questions in English, he or she will be permitted.
- (7) The regulations of Chapter 12 will apply insofar as they do not conflict with the regulations of this Chapter.
- (8) The examination of a Vocational Education candidate will be held in the final year.

¹ *(Added by Notification No. Parishad-9/1233 dated March 7, 2018, published in the Government Gazette dated March 10, 2018.)

Note: As per the concept of governance, the study of various trade subjects prescribed for Vocational Education will be compulsory for every student (from Classes 9 to 12), and schools will not be required to obtain separate recognition for these trade subjects for this purpose. No government grant will be payable to the institution for conducting trade subjects.

CHAPTER SIXTEEN

MISCELLANEOUS

1. Detailed information regarding the Parishad's examinations will be given in the Examination Prospectus, which is issued annually by the Parishad's Secretary and can be obtained at a fixed price from the Director of Printing and Stationery, Uttar Pradesh, Allahabad.
2. The rules of the Uttar Pradesh Education Code will apply to all educational institutions recognized by the Parishad, insofar as they are not contrary to these regulations.
3. The Parishad will, from time to time, prepare such forms and registers as it deems necessary. The forms so prepared will be annexed to these regulations and, with such modifications as circumstances may require, will be used for the various purposes set forth therein.

PART THREE

(Bye-laws of the Parishad made under Section 20 of the Intermediate Education Act, 1921).

1. The quorum of the Parishad, including the Chairman, shall be one-third of the total membership of the Parishad at all meetings.
2. If a quorum is not present, no meeting shall be held after 30 minutes from the advertised meeting time. This shall also apply to Parishad committees and subcommittees appointed by the Parishad or its various committees.

3. If, during a meeting, any member calls attention to the absence of a quorum, the Chairman shall dissolve the meeting.
4. Every question shall be decided by a majority of the members present, and in the event of an equal division of votes, the Chairman shall have a second vote.

Provided that for the absorption of members of the Parishad under Section 3(3), for the election of members of the Parishad to its committees under Section 13(1), and for the removal of persons from committees under Section 13(3) of the Act, the election shall be by proportional representation with a single transferable vote. A schedule governing the method of election by single transferable vote is given in Appendix A.

5. If any member persistently disobeys or challenges an order or ruling of the Chairman at any meeting of the Parishad, the Chairman may take a vote of the meeting as to whether such member should not be suspended for that day. If the members present decide to suspend, the Chairman shall declare the offending member suspended, and such member shall be forced to withdraw immediately.
- 6- Any motion that has been invalidated by the Parishad shall not be reintroduced within one year from the date of invalidation, except with the permission of the Chairman.
- 7- All meetings of the Parishad shall be presided over by the ex-officio Chairman of the Parishad. In the Chairman's absence, the members present shall elect the Chairman.
- 8- The Parishad, its committees, and sub-committees shall meet in Allahabad, unless the Chairman orders otherwise for special reasons.
- 9- Repealed.
- 10- Written notice of Parishad meetings, along with the agenda of the meeting, shall be sent to all Parishad members at least three weeks before the meeting.

- 10 (a) Written notice of requisitioned meetings shall be sent along with the agenda paper to all Parishad members within three weeks of receipt of the requisition.
- 10 (b) If enough of the members who have submitted requisitions withdraw their requisitions, reducing the number of remaining members on the requisition to less than one-quarter of the Parishad's members, the requisition will be cancelled. The condition is that the letter withdrawing the requisition must be sent to the Secretary within one week of the requisition.
- 11- Without the consent of the Chairman, no proceedings other than those set out in the agenda paper shall be conducted at any meeting.
- 12- Notice of a proposal to be placed at a Parishad meeting must reach the Secretary at least ten days before the meeting. 13. If proper notice has been given for the motion, all questions on the subject shall be decided by the Chairman, whose decision shall be final.
- 14 (a) No motion for which due notice has not been given shall be moved at a meeting of the Parishad except the following:
- (1) to postpone a debate,
 - (2) to adjourn a meeting,
 - (3) to dissolve a meeting,
 - (4) to change the order of business,
 - (5) to refer a matter for consideration to a Department, or to any authority of the University or the Administration,
 - (6) to proceed to a further matter for consideration,
 - (7) to appoint a committee,
 - (8) to dissolve the meeting into a committee,
 - (9) to move that the question be put.
- (b) Any motion under (1), (2), (6) or (9) above shall be voted on without debate.

(c) Motions under (1), (2), (3), (4), (8) and (9) may be moved only with the prior approval of the Chairman.

15. Every motion shall be in the affirmative form and shall begin with the word "that."
16. Every motion must be seconded or it shall be defeated. The seconder of the motion may, with the Chairman's permission, reserve his speech.
17. When a motion, in its correct form, is seconded, it shall be stated by the Chairman before it is debated.
18. If, after the Chairman has stated the motion, no member rises to speak on the motion, the Chairman shall proceed to put it to a vote.
19. No more than one motion and one amendment to it shall be presented to the meeting at the same time.
20. A motion once disposed of shall not be placed again in the same meeting or in an adjourned meeting.
21. No amendment shall be proposed that directly negates the original motion.
22. Every amendment must be related to the motion on which it is proposed.
23. No amendment shall be proposed that raises a question fundamentally already settled by the meeting or that is unrelated to any decision already adopted by it.
24. The Speaker shall determine the manner in which amendments, if properly formulated, shall be taken.
25. The seconding of an amendment must be in the form of a motion, otherwise it will be defeated. The seconding of an amendment may reserve his or her speech with the Speaker's permission.
26. An amendment, when properly formulated, shall be stated by the Speaker when proposed and seconded.
27. The mover of a dissolution or adjournment has no right of reply.

28. When the Speaker finds that no other member entitled to amend the meeting wishes to speak, the mover of the original motion shall reply to the entire debate.
29. No member shall speak on the question after the proposer has commenced the reply.
30. When the debate is over, the Chairman, after summarizing the motion, may, if he wishes, put the question to a vote as follows:
 - (1) If an amendment is negatived, the Chairman shall state the motion and amendment and put the meeting to a vote.
 - (2) If there is an amendment, the original motion shall be put again by the Chairman, and any other amendment in force under the previous bye-laws shall be moved thereafter.
 - (3) If an amendment is adopted, the amended motion shall be put by the Chairman and debated as a substantive question, on which any further amendments to the original motion, in the correct form, may be proposed, so far as they apply, under the previous bye-laws. When all amendments have been dealt with in this manner, the Chairman shall put the amended motion to a vote as a substantive motion.
31. A motion to dissolve or adjourn may be proposed at any time as an express question, but not as an amendment or intended to interrupt a speech.
32. If the motion to dissolve is adopted, the proceedings pending in the meeting shall be terminated.
33. If the motion to adjourn is adopted, the meeting shall be adjourned and the proceedings shall resume at the adjourned meeting.
34. A motion to adjourn the debate to a specified date and time may also be proposed in the same manner, and if adopted, the debate on the question under consideration shall be adjourned until the specified date and time, and other items

on the agenda shall be taken up. If the motion is rejected, the debate shall resume.

35. Any meeting or debate that resumes or continues after an adjournment shall be deemed to have begun before the adjournment.
36. A motion to proceed to the next item of business may be made at any time in the same manner and under the same rules as for adjournment. If such a motion is adopted, the motion under consideration and its amendment, if any, shall be dropped.
37. At any time after a motion or amendment has been moved, a member may request the Chairman to put a question, and if the Chairman deems that the motion has been sufficiently debated, he may conclude the debate by calling for a reply from the mover and put the question to a vote.
38. No member shall speak for more than 15 minutes when moving a motion or amendment, or for more than 10 minutes when seconding, or when speaking on or replying to a motion or amendment.
39. The Chairman may, at any time during the proceedings, at his discretion or upon the request of a member, explain the scope and effect of the motion or amendment before the meeting. If he wishes, he may also disclose the substance of the debate at the conclusion of the debate.
40. A member may, with the permission of the Chairman, stand while another is speaking to explain a phrase used by him or her that the speaker has misunderstood, but shall confine himself or herself to such explanation only.
41. A member may call the Chairman's attention to a point of law while another member is addressing the meeting, but no speech shall be made on such a point of law.
42. The Chairman shall be the sole arbiter of any point of law and may order any member to maintain order and, if necessary, may dissolve the meeting or adjourn it for a few hours on the same day or for the next day.

43. With the permission of the Chairman, any member who has given notice of a motion or amendment may withdraw the motion or amendment.
44. A motion or amendment in the name of a member who is absent from the meeting may be moved by another member.
45. Upon putting a question to vote, the Chairman shall call for a show of hands to indicate the Parishad's opinion, whether affirmative or negative, and shall announce the result according to his vote.
46. A motion for the appointment of a committee on any controversial matter may be moved by any member at any time and without prior notice.
- 46.(a) A motion for the appointment of a sub-committee shall not be moved at a meeting of the Parishad or its committee except for the following:
- (1) In cases of widespread use of unfair means in the Parishad's examinations, the District School Inspectors may conduct an on-the-spot investigation in isolated or small numbers of cases at a Centre.
 - (2) In detailed investigations of cases requiring careful scrutiny and which cannot be settled at a meeting of the Parishad or its committees.
- 46.(b) Such sub-committee shall consist of the members of the Parishad and such other persons, if any, as the Parishad and its committees deem fit, with the restriction that the membership shall not normally exceed three.
- Note:** Bye-laws 46-A and 46-B shall not apply to the appointment of an ad hoc committee by the Parishad.
47. A proposal for the appointment of a committee shall state the purpose for which the committee is to function and the number of its members. Amendments to increase or decrease the number may be moved without prior notice. If the proposal is adopted, the member proposing the proposal shall state the persons he wishes to include on the committee. If necessary, a call will be held, and the required

number of members shall be appointed from among those who receive the highest number of votes.

48. The convener of a committee shall be appointed at the time of the committee's appointment.
49. The decisions of a committee appointed by the Parishad shall be contained in a report. The report shall be presented to the Parishad at its next meeting after due notice.
50. The dates for meetings of committees and sub-committees shall be fixed by the Parishad Secretary in consultation with the Conveners.

The following notice of committee meetings shall be sent to all members along with the agenda sheet at least one week before the meeting. Similarly, written notice of sub-committee meetings shall be sent to all members at least three days before the meeting.

51. Meetings of all general committees of the Parishad shall be held as soon as possible before Parishad meetings.
52. The Convener of a committee or sub-committee shall transmit a copy of the report of each meeting to the Secretary of the Committee, along with a list of members present.
53. The quorum of a committee or sub-committee shall not be less than one-third of its members.
54. If a meeting of a committee or sub-committee is not held due to lack of quorum, the meeting shall be adjourned to another date, while the members present shall transact the proceedings as scheduled at the original meeting even in the absence of a quorum. The proceedings of a meeting that cannot be held due to lack of quorum may also be conducted through correspondence.
55. Curriculum committees may complete their proceedings partly by meeting and partly by correspondence.
56. At meetings of Parishad committees or sub-committees, every question shall be decided by a majority of the members

present. In the event of an equal division of votes, the person presiding shall have a second vote.

56.(a) }
 56.(b) } Repealed
 56.(c) }

57.(d) As long as a person is a member of the Curriculum Committee for a particular subject, no book of which he is the author or publisher, or in which he has a direct or indirect interest, shall be accepted or recommended for any Parishad examination in that subject.

57. As soon as possible after the Parishad meeting, the Secretary shall submit a transcript of the meeting's minutes to the Chairman and shall certify the minutes. The minutes shall then be printed and circulated to all members. The members present shall notify the Secretary of any objections to the accuracy of the minutes within 15 days of their issuance. The minutes and objections, if any, shall be placed before the next meeting of the Parishad, where they shall be finally confirmed.

58. In any case not provided for in all these By-laws, the Chairman shall have the right to give his own ruling regarding the procedure.

APPENDIX "A"

(Reference to Regulation 7 of By-law 4 of Chapter Four)

Schedule

Provisions Regarding the Method of Election by Single Transferable Vote

1. In the following paragraphs:

- (A) "Candidate" means a person duly qualified to be nominated to the meeting.
- (B) "Chairman" means the Chairman of the Board of Secondary Education, Uttar Pradesh.
- (C) "Discontinuing candidate" means a member not elected or not left to vote at any appointed time.

- (D) "Exhausted paper" means a ballot paper on which no further preference is recorded for a non-consecutive candidate, with the restriction that the paper shall be deemed to be exhausted even if:
- (1) two or more candidates, whether non-consecutive or non-consecutive, have their names set before them by the same number and are next in order of preference.
 - (2) the name of the next candidate in the order of preference, whether non-consecutive or non-consecutive, is marked—
 - (a) by an institution not less than one after any number on the ballot paper, or
 - (b) by two or more numbers.
- (E) "First preference" means the candidate whose name is set before the number 1 on the ballot paper, "second preference" means the candidate whose name is set before the number 2, "third preference" means the candidate whose name is set before the number 3, and so on.
- (F) "Original vote" means, in relation to any candidate, a vote obtained from a ballot paper on which the first preference for such candidate is recorded.
- (G) "Secretary" means the Secretary of the Board of Secondary Education, Uttar Pradesh and includes the Additional Secretary.
- (H) "Quota" means the minimum value of votes sufficient for the election of a candidate.
- (I) "Extra" means the amount of votes in excess of the original and transferred votes of a candidate over his/her quota.

(J) "Transferred vote" in relation to a candidate means a vote cast on a ballot paper on which a second or subsequent preference vote is recorded for such candidate and whose value or part of the value is to be received by such candidate.

(K) "Unspent paper" means a ballot paper on which a further preference is recorded for a non-continuing candidate.

2. Members of the Council or the Committees concerned who are present at the meetings duly convened shall participate in the election. Names for election shall be proposed orally and the withdrawal of candidatures shall take place in the same form at the meeting:
3. If the number of names received less the number of withdrawn names, if any, equals the number of vacancies to be filled, the Chairman shall declare the candidates so nominated to be duly elected.
4. If the number of members duly nominated as aforesaid, less the withdrawn nominations, if any, exceeds the vacancies to be filled, an election shall be held, and the ballot papers shall be scrutinized and counted by the Secretary with the assistance of such other persons as the Chairman may appoint.
5. The Secretary shall act as the Returning Officer and perform all the functions necessary for the conduct of the election under these articles.
6. The Returning Officer shall submit to the Chairman a document showing the names of the duly elected members.
7. The Secretary shall place the nominations and ballot papers in a sealed packet to be preserved for a period of six months.
8. Voting shall be by ballot paper. Each ballot paper shall contain the names of all members duly nominated for election.

9. If a member inadvertently spoils a ballot paper, he shall return it to the Returning Officer, who shall issue him another ballot paper if it is obscured by such inadvertence, and shall retain the spoiled paper, which shall be immediately cancelled.
10. Each member shall have only one vote. In casting his vote, each member shall:
 - (a) Write a number on his ballot paper opposite the name of the candidate for whom he votes.
 - (b) In addition, he shall indicate his choice or order of preference by writing the numbers 2, 3, 4, etc., sequentially against the names of as many candidates as he wishes.
11. A ballot paper shall be invalid if—
 - (a) a member signs it or writes any word or makes any mark that makes it unrecognizable, or
 - (b) it is not on the form provided by the Returning Officer, or
 - (c) it does not bear the number 1, or
 - (d) it bears the number 1 against the name of more than one candidate, or
 - (e) it bears the number 1 and some other number against the name of the same candidate, or
 - (f) it is unmarked or rejected for uncertainty.
12. The Returning Officer, in fulfilling the conditions of this Article—
 - (a) shall disregard all incomplete letters.
 - (b) shall disregard any preference recorded for candidates already elected or excluded from the poll.
13. As soon as possible after the prescribed time for voting, the Returning Officer shall examine the ballot papers, and any ballot papers found to be invalid shall be set aside after being verified by the Chairman. He shall divide the

remaining papers into bundles according to the first preference received for each candidate. He shall then count the number of ballot papers in each bundle.

14. For the convenience of the procedure prescribed by these rules, each ballot paper shall be deemed to be worth one hundred rupees.
15. The Returning Officer shall then add the value of the papers in all the bundles, divide the sum by the number of vacancies to be filled, and add one to the dividend. The number thus obtained shall be sufficient for the election of a candidate, hereinafter referred to as the "quota."
16. If, under the restrictions of these Articles, at any time, some number of candidates have attained the quota equal to the number of persons to be elected, such candidates shall be deemed elected, and no further action shall be taken.
- 17.(1) Every candidate whose bundle, after counting the first preferences, has a value equal to or greater than the quota shall be declared elected.
 - (2) If the value of the ballot papers in any such bundle is equal to the quota, the ballot papers shall be considered as final and set aside.
 - (3) If the value of the ballot papers in any such bundle exceeds the quota, the excess shall be transferred to the continuing candidates who are next in the voter's order of preference in the manner specified in the following paragraphs.
18. (1) If and when any candidate receives any excess votes as a result of any of the actions prescribed in these paragraphs, these excess votes shall be transferred in the manner prescribed in the succeeding paragraphs.
 - (2) If more than one candidate has excess votes, the highest excess shall be considered first, and the others in descending order of excess, with the restriction that each excess vote obtained in the first count of votes shall be

considered before those obtained in the second count, and so on.

(3) Where two or more additional votes are equal, the Returning Officer shall decide in accordance with Article 23 which shall be considered first.

(4) (a) If the additional votes to be transferred for a candidate are from the original votes only, the Returning Officer shall examine all the papers in the bundle of the candidate whose additional votes are to be transferred and divide the unexhausted papers into sub-bundles according to the next preference recorded on them. He shall also create a separate sub-bundle for the exhausted papers.

(b) He shall determine the value of the papers in such sub-bundle and of all the unexhausted papers.

(c) If the value of the unexhausted papers is equal to or less than the value of the additional votes, he shall transfer all the unexhausted papers at the value at which they were received by the candidates whose votes are being transferred.

(d) If the value of the unexhausted papers is greater than the additional vote, he shall transfer the sub-bundles of the unexhausted papers and the value at which each vote shall be transferred shall be determined by dividing the additional votes by the total number of unexhausted papers.

(5) If the additional votes to be transferred to a candidate arise from the transferred and original votes, the Returning Officer shall re-examine all the papers in the sub-bundle last transferred to the candidate and divide the unexhausted papers into sub-bundles according to the subsequent preference recorded thereon. He shall then proceed with the sub-bundle in the same manner as provided in the last preceding paragraph.

(6) The transferred papers to each candidate shall be combined with the papers already received by such candidate to form a sub-bundle.

(7) All papers in the bundle or sub-bundles of a returned candidate not transferred under this Article shall be set aside as finally considered.

19. (1) If, after the transfer of all surplus votes as previously directed, fewer than the required number of members are elected, the Returning Officer shall remove the candidate who is lowest in the electorate and distribute his exhausted papers among the continuing candidates according to the next preference marked on them. Any unexhausted papers shall be set aside as finally considered.

(2) The papers of a removed candidate containing his original votes shall be transferred first, the transfer value of each paper being one hundred rupees.

(3) The papers of a removed candidate containing his transferred votes shall then be transferred in the order of transfer in which and at the value at which he received them.

(4) Each such transfer shall be deemed to be a separate transfer.

(5) The procedure prescribed by this Article shall be repeated in succession for the elimination of the candidate receiving the lowest number of votes until the last vacancy is filled either by the election of a candidate from the quota or as may be provided later.

20. If, as a result of the transfer of papers under these rules, the value of votes received by a candidate equals or exceeds the quota, the then-in-progress transfer shall be completed, but no further papers shall be transferred to him.

21. (1) If, as a result of the transfer of papers under these rules, the value of votes of a candidate equals or exceeds the quota, he shall be declared elected.

- (2) If, as a result of the transfer of papers under these rules, the value of votes of a candidate equals the quota, all papers on which these votes are recorded shall be set aside as finally considered.
- (3) If the value of the votes of any such candidate exceeds the quota, his excess votes shall be distributed as provided before any other candidate is removed.
22. (1) When the number of non-permanent candidates equals the number of unfilled vacancies, the non-permanent candidates shall be declared elected.
- (2) When only one vacancy remains unfilled and the value of the votes of any non-permanent candidate exceeds the total value of all the votes of the other non-permanent candidates, including any additional votes not transferred, that candidate shall be declared elected.
- (3) When only one vacancy remains unfilled and only two non-permanent members remain, and the value of the votes of each of the two candidates is the same, and no additional votes remain to be transferred, one candidate shall be declared removed and the other shall be declared elected under the next succeeding article.
23. If there is more than one surplus vote to be distributed, or if two or more surplus votes are equal, or if it becomes necessary to remove a candidate, and two or more candidates have the same value of votes and have the lowest number of votes, the original votes of each candidate shall be taken into account, and the candidate who has the lowest number of original votes shall have the excess votes distributed first, or be eliminated first, as the case may be. If the value of their original votes is equal, the Returning Officer shall decide by drawing lots which candidate's surplus votes shall be distributed or which shall be eliminated.
24. (1) Before elections are held for committees, the Council shall determine the procedure for elections to these committees, which shall be followed, as far as is feasible.

(2) When a person is elected to the maximum number of committees permitted in any two categories specified in Chapter IV, Regulation 6, he shall cease to be eligible to be a candidate for election to the remaining committees of that category.

(3) The Council shall specify which of its members nominated to a curriculum committee are experts in the subject. The Council shall also decide if any member of such committee, other than a member of the Council, is not an expert in the subject, and the nomination of such candidate shall be invalid.

25. If only one member of the Council is nominated for election to a curriculum committee, he shall be declared elected immediately, and the election shall continue for the remaining vacant seats.
26. If two or more Council members who are not experts are candidates for election to a Curriculum Committee, a preliminary election shall be held to remove all but one of the non-expert members. The election shall then proceed as normal.
27. When only one vacancy remains to be filled in the election of members of a Curriculum Committee and no Council member is elected, the Council member receiving the most votes shall be declared elected by transferring the excess votes of the last elected member, with the restriction that if all Council members have been removed by this time, the last removed member shall be declared elected.
28. For the election of members of the Curriculum Committee for Creative Subjects, the procedure prescribed for the election of other Curriculum Committees shall be modified to the following extent:-
- (1) Ten vacancies shall be filled by separate elections for each of the ten subjects in the Creative category.
 - (2) The election to fill the eleventh vacancy shall then be held from among the original nominees, excluding

those already elected, with the restriction that if no member of the Council has been elected under (1) above, the election shall be limited to candidates who are members of the Council.

29. With regard to the election of members of the Curriculum Committee, the procedure specified in these rules shall be further regulated as follows:
- (1) Nominations shall be invited initially in the usual manner. A member of the Council, when nominating a candidate who is a member of more than one Curriculum Committee, shall specify the Curriculum Committee of which his nominee shall be deemed to be a member for election. Multiple nominations of the same candidate shall be combined into one nomination, at his will, if he is a sitting member of the Council, and otherwise, by the Chairman.
 - (2) If more than two members of the same Curriculum Committee are candidates, the initial election shall be held to elect only one of them.
 - (3) When the number of candidates for the Course Committees equals the number of Course Committees represented in the nominations, an election shall be held first to elect 12 members from among these candidates.
 - (4) Elections to fill the remaining three vacancies shall then be held by transferable vote from among the original nominations.
30. All elections or cancellations referred to in Rules 26, 28, and 29 shall be by single transferable vote.
31. The Returning Officer may recount the votes, whether in his own power or otherwise, once or more if he is not satisfied with the correctness of the count:

Provided that nothing herein shall obligate the Returning Officer to recount the same votes more than once.

32. Any question arising from the interpretation of these rules shall be decided by the Chairman, whose decision shall be final.
33. Matters not covered by these rules shall be submitted for the consideration of the Chairman, whose decision shall be final.

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— DISCLAIMER —

The Council Regulations made under the Intermediate Education Act, 1921 (as amended) in the English version are a translated copy of the regulations available in the Hindi language. In case of any discrepancy or doubt, the Hindi version shall be deemed authentic and valid